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Wednesday, March 29, 1995

Chaitra 08, 1917 (Saka)

LOK SABHA DEBATES **(English Version)**

Thirteenth Session
(Tenth Lok Sabha)



(Vol. XXXIX contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
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[ORIGINAL ENGLISH PROCEEDINGS INCLUDED IN ENGLISH VERSION AND ORIGINAL HINDI PROCEEDINGS INCLUDED IN HINDI VERSION WILL BE TREATED AS AUTHORITATIVE AND NOT THE TRANSLATION THEREOF.]

LOK SABHA DEBATES
(English Version)

<u>Col/Line</u>	Wednesday, March 29, 1995 / Chaitra 8, 1917 (Saka)	<u>For</u>	<u>Read</u>
23/5 (from below)		MHAMMAD ALI ASHRAF FATMI	SHRI MHAMMAD ALI ASHRAF FATMI
36/20		"Block Hole"	"Black Hole"
67/10(from below)		SHRI LAL BABU RAI	SHRI LALL BABU RAI
105/28		SHRI UTTAMBHAI HARJIBHAI PATEL	SHRI UTTAMBHAI HARJIBHAI PATEL
161/1		Kaisa Atomic Power Plant	Kaiga Atomic Power Plant
185/3		SHRI DILEEP BHAI SANCHANI	SHRI DILEEP BHAI SANGHANI

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LOK SABHA DEBATES

LOK SABHA

Wednesday, March 29, 1995/Chaitra 8, 1917 (Saka)

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

[English]

...(Interruptions)

11.00 hrs.

At this stage, Shri Devendra Prasad Yadav and some Hon. Members came and stood on the floor near the Table.

...(Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South) : Yesterday they stalled the Question Hour. Today also they are doing it. What is this, Sir? ... (Interruptions) They can discuss this matter. But this is not the way... (Interruptions)

MR. SPEAKER : Nirmalji, please go to your seat.

...(Interruptions)

MR. SPEAKER : If you do not behave, I shall have to see that the House works.

...(Interruptions)

MR. SPEAKER : Mr. Yadav, this is Parliament. Do not make it a street. I will see that the House works.

...(Interruptions)

MR. SPEAKER : Now the House stands adjourned to meet again at 12.00 Noon.

WRITTEN ANSWERS TO QUESTIONS

[English]

Jawahar Rozgar Yojana

*221 SHRI VIJAY NAVAL PATIL : Will the PRIME MINISTER be pleased to state :

(a) the progress reported for providing self-employment during the last two years under the Jawahar Rozgar Yojana, State-wise;

(b) whether progress reported under this scheme has been objectively evaluated by the professional agencies; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) The Jawahar Rozgar Yojana (JRY) is an on-going Plan Scheme for providing additional wage employment opportunities to the rural poor and is monitored in terms of employment generated. The Statewise employment generated under JRY during the last two years i.e. during 1992-93 and 1993-94 is given in Statement-I attached.

(b) and (c). To have an assessment of the performance of Jawahar Rozgar Yojana, the Government of India in 1992 had undertaken a Concurrent Evaluation of JRY in all the districts of the country through 33 reputed research institutions. The impact of the programme as regards employment generated, type of assets created, wages paid to the skilled and unskilled labourers, social status and occupational background of JRY workers, quality of foodgrains distributed etc. were the main points of Concurrent Evaluation. The main findings of the Concurrent Evaluation are given in Statement-II attached.

STATEMENT-I

Employment Generation Under Jawahar Rozgar Yojana During 1992-93 to 1993-94.

(Lakh Mandays)

S.No.	State/UT.	Target	1992-93		1993-94		
			Achievement	% Achievement	Target	Achievement	% Achievement
1	2	3	4	5	6	7	8
1.	ANDHRA PRADESH	659.79	677.93	102.75	1025.61	1028.90	100.32
2.	ARUNACHAL PRADESH	10.01	6.52	65.13	10.01	4.85	48.45
3.	ASSAM	119.72	109.72	91.65	228.90	278.24	121.56
4.	BIHAR	937.94	1036.16	110.47	1467.71	1474.25	100.45
5.	GOA	8.36	3.12	97.13	10.12	8.53	84.29
6.	GUJARAT	236.73	235.03	99.28	211.40	232.64	110.05
7.	HARYANA	33.71	32.63	96.80	38.64	33.29	86.15
8.	HIMACHAL PRADESH	29.77	26.16	87.87	33.73	34.54	102.40
9.	JAMMU AND KASHMIR	62.87	43.01	68.41	72.75	32.16	44.21

1	2	3	4	5	6	7	8
10.	KARNATAKA	441.08	418.29	94.83	718.01	651.30	90.71
11.	KERALA	138.63	134.54	97.05	113.47	120.43	106.13
12.	MADHYA PRADESH	643.77	709.66	110.24	766.00	849.24	110.87
13.	MAHARASHTRA	838.77	823.53	98.18	1378.27	1188.50	86.23
14.	MANIPUR	9.84	5.23	53.15	14.84	6.68	45.01
15.	MEGHALAYA	11.61	8.90	76.66	16.89	9.55	56.54
16.	MIZORAM	4.37	4.78	109.38	5.24	6.32	120.61
17.	NAGALAND	20.74	15.47	74.59	14.74	16.02	108.68
18.	ORISSA	306.52	326.39	106.48	557.70	522.96	93.77
19.	PUNJAB	24.67	31.78	128.82	29.93	38.57	128.87
20.	RAJASTHAN	340.62	339.09	99.55	426.66	450.37	105.56
21.	SIKKIM	6.66	13.42	201.50	8.19	10.14	123.81
22.	TAMIL NADU	671.94	767.86	114.28	853.62	881.10	103.22
23.	TRIPURA	18.10	13.94	77.02	22.04	23.41	106.22
24.	UTTAR PRADESH	1389.00	1496.29	107.72	1779.57	1791.16	100.65
25.	WEST BENGAL	557.24	525.55	94.31	563.81	554.03	98.27
26.	A AND N ISLANDS	4.47	1.71	38.26	3.27	1.81	55.35
27.	D AND H HAVELI	3.55	2.70	76.06	2.73	2.34	85.71
28.	DAMAN AND DIU	1.63	0.12	7.36	1.63	0.59	36.20
29.	LAKSHADWEEP	2.55	2.68	105.10	2.62	2.21	84.35
30.	PONDICHERRY	3.32	3.81	114.76	5.16	4.27	82.75
		7537.95	7821.02	103.26	10383.26	10258.40	98.80

STATEMENT-II

Main Findings of the Concurrent Evaluation

- Nearly 73% of the available funds were spent by the Village Panchayats for undertaking Community Development Projects under JRY on the All India level. In some of the States, viz. Jammu and Kashmir, Sikkim, Tripura, A and N Islands, Delhi and Pondicherry, the utilisation was even more than 100% of the available funds.
- In 57% of the assets completed by the Village Panchayats under JRY, priority was given to the constructions of rural link roads, Panchayat ghars, school buildings and the community centres.
- In almost all the States (except Punjab), the average wages paid per manday to the unskilled workers were more or less equal to the minimum wages prescribed under the Minimum Wages Act.
- The wage and non-wage component of the expenditure of JRY works undertaken by the Village Panchayats at the All India level was 53% and 47% respectively.
- In majority of the cases, the payment of wages to the workers was made either on daily basis or weekly basis. Only in a few cases, it was fortnightly or monthly basis.

- In about 84% cases, the muster rolls were maintained and were available with the Village Panchayats.
- Of the total assets created, roughly 74% were found to be of good/satisfactory, 8% of the poor quality and the remaining 18% were either incomplete or not according to the laid down norms.
- At the All India level, during the last 30 days, preceding the date of the survey, a JRY worker got roughly four days of employment and another one manday of employment was received by other member of the family. It was more than 10 days in certain States like Assam, Goa, Orissa and Lakshadweep.
- In majority of cases, the assets created were found to be maintained by the Village Panchayats. However, in 17.5% cases they were not maintained by any agency.

The report has also pointed out certain 'Areas of Concern' These are as under :

- In majority of cases, Panchayat Heads were not given any training for undertaking JRY works.
- The share of women in EMPLOYMENT was only 20%.

3. In some States viz. Assam, J and K, Tripura, D and N Haveli, Lakshadweep and Pondicherry, the Annual Action Plans were not discussed at all in the Gram Sabha meetings.
4. In some States viz. Andhra Pradesh, Kerala, Maharashtra, Tamil Nadu and Pondicherry, there was disparity in the average wages paid per manday to male and female unskilled workers.
5. The workers who belonged to the category of 'ineligibles' also took advantage of the programme.

Pending Cases

*222. SHRI HARADHAN ROY :
 PROF. UMMAREDDY VENKATESWARLU :
 Will the PRIME MINISTER be pleased to state :

(a) the number of cases pending in the Supreme Court and various High Courts as on December 31, 1994;

(b) the number of cases filed in the Supreme Court during 1993-94;

(c) the number of cases disposed of during the above period;

(d) whether the Government have any plans to reform the existing judicial system in the country;

(e) if so, the details thereof; and

(f) the steps taken by the Government for expeditious disposal of pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). Statement-I containing the available information is attached.

(d) to (f). Statement-II is attached.

STATEMENT-I

S. No.	Name of the High Court	No. of cases pending as on		No. of cases disposed of during 1993-94
I. 1.	Allahabad	765426	(30.9.1994)	82563
2.	Andhra Pradesh	132974	(30.11.1994)	25824*
3.	Bombay	199782	(30.9.1994)	96722*
4.	Calcutta	236394	(30.9.1994)	35544**
5.	Delhi	138482	(31.12.1993)	45164*
6.	Gujarat	96318	(31.12.1994)	48772
7.	Guwahati	26641	(30.6.1994)	12697
8.	Himachal Pradesh	17991	(30.11.1994)	10266
9.	Jammu and Kashmir	82657	(30.6.1994)	16725*
10.	Karnataka	157672	(31.10.1994)	40740
11.	Kerala	169530	(31.12.1994)	23724
12.	Madhya Pradesh	68404	(31.12.1994)	23375*
13.	Madras	347514	(30.9.1994)	96605
14.	Orissa	47970	(31.12.1994)	35239*
15.	Patna	91758	(30.6.1994)	51213*
16.	Punjab and Haryana	142342	(30.9.1994)	69652
17.	Rajasthan	91901	(30.6.1994)	43526*
18.	Sikkim	37	(30.11.1994)	138
II.	SUPREME COURT			
		No. of cases filed in 1993-94	No. of cases disposed of in 1993-94	No. of cases pending as on 30.9.1994.
		35,273	39,617	38,073

(Regular Hearing Matters only)

* Figures for the period 1.1.1993 to 31.12.1993.

** Figures for the period 1.1.1993 to 31.3.1994.

STATEMENT-II

To make an indepth study of the problem of arrears in Courts, a Committee of three Chief Justices of High Courts (Justice Malimath Committee) was constituted by the Government in 1989. The Committee has made several recommendations on various aspects covering jurisdictional and procedural modifications, improvements in the judiciary, setting up of specialised bodies such as tribunals/commissions to deal with specific types of cases, fixation of Judges strength and appointments of Judges in High Courts, creation of more posts in the subordinate judiciary and a number of other general recommendations relating to modernisation of office equipments in courts and allocation of more funds to the judiciary, etc. These recommendations were forwarded *inter alia* to all concerned State Governments and the High Courts for necessary follow-up action.

Further, to find out ways and means to deal with the problem of arrears of cases as expeditiously as possible a meeting of the Chief Ministers and Chief Justices held on 4th December, 1993 under the Chairmanship of the Prime Minister. The Conference recommended several steps which have been accepted by the Government and commended to all the State Governments/UT Administrations and High Courts/Tribunals for necessary action. Three Working Groups of Law Ministers, thereafter, met to consider the recommendations of the above conference with regard to rural litigation, arrears of cases in administrative tribunals and alternative dispute resolution. The implementation of December, 1993 resolution and recommendations made by the Working Groups were reviewed by the Law Ministers at their plenary meeting held in Calcutta in November, 1994. The resolutions adopted in the meeting have been commended to all the concerned authorities for necessary follow-up action.

The Administration of Justice has been made a plan item with a view to remove infrastructural bottlenecks coming in the way of expeditious disposal of cases.

Agreement with US

*223. SHRI SUDHIR SAWANT : Will the PRIME MINISTER be pleased to state :

- (a) whether India has signed an agreement with the US recently for assistance in the energy sector;
- (b) if so, the details thereof; and
- (c) the details of small hydro power units likely to be established in the country under this agreement?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) to (c). One Memorandum of Understanding has been signed by the Ministry of Power and two by the Ministry of Non-

Conventional Energy Sources with the U.S. Department of Energy since July, 1994. The MOU signed by the Ministry of Power on 13th July, 1994, envisages establishment of a sub-Ministerial working group on energy to conduct consultations between the two sides.

The Solar Energy Centre of the Ministry of Non-Conventional Energy Sources has signed a Memorandum of Understanding with the National Renewable Energy Laboratory of Department of Energy U.S.A. for cooperation in the field of testing of solar thermal and photovoltaic products, exchange of non-proprietary scientific information, solar radiation data collection, analysis and dissemination, establishment of links between renewable energy information networks in both India and the U.S.A. etc. This MOU was signed on 21.12.94.

Another MOU has been signed on 13.02.95 by the Ministry with the Electric Power Research Institute (EPRI), U.S.A to assess, develop and demonstrate renewable energy technologies for mutual benefit, and for this purpose, joint efforts will be made by institutions, agencies and industries on either side to accelerate the deployment of advanced cost-effective photovoltaic, wind and biomass conversion technologies in India.

The implementation of the MOUs will help India to get access to technologies developed by U.S.A. in the field of energy and attract U.S. investments.

In addition, MOUs have been signed between institutions from both sides to enable formation of joint ventures which will help investments for the growth of the energy sector. Out of these MOUs, six are for the development of small hydro power projects in the States of Uttar Pradesh, Madhya Pradesh, Orissa and Karnataka. These MOUs envisage setting up of small hydro power projects with aggregate capacity of about 80 MW.

Khadi Institutions

*224. SHRIMATI DIPIKA H. TOPIWALA : Will the PRIME MINISTER be pleased to state :

- (a) whether the Khadi institutions in the country are facing financial crisis;
- (b) if so, the reasons therefor; and
- (c) the remedial measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) and (b). Some Khadi Institutions in the country are facing financial difficulties on account of their inability to meet fully the claims regarding payment of rebate and interest subsidy.

(c) Some immediate remedial measures have already been put into operation through increase of budgetary allocations for payment of khadi rebate and interest subsidy. Government also set up a High Power Committee under the Chairmanship of Prime Minister to look into the whole gamut of KVI sector including the question of increasing the flow of funds into this sector. The Committee has since submitted its report. On the basis of the recommendations, an action plan has been drawn up. This action plan is under implementation.

Leprosy

*225. SHRI V. KRISHNA RAO :

SHRI C.P. MUDALA GIRIYAPPA :

Will the PRIME MINISTER be pleased to state :

(a) whether a large number of persons in the country are of the opinion that leprosy is incurable and hereditary;

(b) if so, the steps taken/proposed to be taken by the Government to create awareness among the masses on leprosy;

(c) whether the Government have also drawn up an action plan for the rehabilitation of lepers and for early detection of the disease; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) to (d). While it is true that a small section of the population continue to have misgivings about the curability of the disease or about the disease being hereditary, the high rate of cured cases is gradually bringing down such misgivings. In addition, extensive health educational activities have been taken up in hand through governmental and nongovernmental agencies to remove this from the minds of the people and provide correct and scientific information.

Under National Leprosy Eradication Programme, free domiciliary treatment services multi-drug therapy to leprosy patients are provided. Health education is a central component for increased awareness to encourage early self reporting. Local folk media, camps, seminars, posters campaigns and film on leprosy are promoted. Electronic media and press are also involved to propagate true messages on leprosy and availability to treatment.

Under the programme, stress is laid on early treatment and complete cure to avoid disabilities. Adequate medical rehabilitation, leprosy ulcer care and vocational training services are provided through 75 Reconstructive Surgery Units and 50 Leprosy Rehabilitation Promotion Units. Free Micro Cellular Rubber (MCR) Chappals are provided to insensitive foot.

Rural Poverty

*226. SHRI RAM VILAS PASWAN :

SHRI SRIKANTA JENA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have undertaken any review of the number of villages under absolute poverty;

(b) if not, the reasons therefor;

(c) the deficiencies identified by the Government in the programmes initiated by the Centre for the upliftment of such villages; and

(d) the strategy formulated by the Government to remove the deficiencies and to tackle the rural poverty?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). The latest estimate of Poverty ratios on the basis of NSS data pertain to 1987-88. These estimates are prepared for State level poverty ratios only.

(c) and (d). For upliftment of rural poor, Government has implemented two major poverty alleviation programmes namely Integrated Rural Development Programmes (IRDP) and Jawahar Rozgar Yojana (JRY). These programmes are constantly reviewed by the Centre through periodical reports, field visits, workshops and seminars, Central and State Level Coordination Committees and Concurrent Evaluation of programmes to identify deficiencies, if any, in their implementation. In case of IRDP, some of the identified deficiencies in the programme include (i) Low level of per family investment, (ii) Deficiencies in making investment projects bankable, (iii) Inadequate skills in managing credit based assets by poor families, (iv) Low level of rate of recovery from the beneficiaries. The strategies adopted to overcome these deficiencies are (a) Raising the overall level of investment per family to Rs. 12,000, (b) improvement of procedures for selection of beneficiaries with particular emphasis on involvement of gram sabha, (c) strengthening of technical inputs for preparation of projects, (d) Extension of the coverage of the scheme of family credit plan to more districts in the country, (e) Liberalisation of the norms for infrastructural development, (f) Raising the amount of stipend to TRYSEM beneficiaries, and (g) Organising recovery camps to improve the rate of recovery of loans.

As regards JRY, deficiencies identified have been: (i) some of the elected Heads of Panchayat were not trained for implementation of JRY, (ii) Annual action plans were not discussed in the gram sabha meetings in some of the states, (iii) Less utilisation of locally available material in construction works and (iv) low share of women in employment generation. The various deficiencies as pointed out above have been brought to the notice of the respective State Governments to take corrective measures for better and effective implementation of JRY. In addition, several new

initiatives and strategies have been adopted in the recent past which include (i) Introduction of Intensified JRY in 120 backward districts in the country, (ii) Launching of Employment Assurance Scheme (EAS) in 2,443 blocks in backward districts and States in India, (iii) Substantial step up in the outlays for rural employment programmes during the 8th Plan, (iv) reinvigorating the Panchayat Raj institutions at different levels so as to increase the peoples' participation and involvement in the implementation of the programmes.

The total allocation for Rural Development has been substantially stepped up to Rs. 30,000 crores during the 8th Plan compared to an expenditure of about Rs. 10,955 crores in the 7th Plan and greater emphasis is laid on poverty alleviation programmes. During the 8th Plan period, the Government strategy is to utilise the enhanced allocations of rural development on building up of rural infrastructure such as all weather roads in tribal, hill and desert areas, minor irrigation works and water harvesting structures, school buildings, primary health centres etc. This strategy, it is hoped, will help in providing more sustained employment to rural people and development of villages.

Job Avenues in Rural Areas

*227. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether the Central Schemes like Jawahar Rozgar Yojana have not helped much to create job avenues in rural areas;

(b) whether there is still unabated migration of labour to big cities; and

(c) if so, the steps proposed to be taken by the Government to check this trend?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) to (c). Jawahar Rozgar Yojana (JRY) is being implemented in the rural areas of the country from 1.4.1989 with the primary objective of providing additional gainful employment to the unemployed and underemployed persons in the rural areas. In the process, it also results in the creation of economic productive assets for the direct and continuing benefit including sustained employment to the rural poor.

It is true that the wage employment programmes like the JRY have not been able to check migration of labour from rural areas to the cities fully but undoubtedly they have provided ample employment opportunities in the rural areas. Further, it is felt that the problem of rural migration will be arrested to a significant extent, with the strategy shift from 1993-94 for the wage employment programmes. These programmes have since been intensified in the most backward areas of the country.

With a view to provide employment to more people in the rural areas, the second stream of Jawahar Rozgar Yojana has been started during 1993-94 to intensify JRY in 120 selected backward districts of the country, where there is concentration of unemployment and underemployment. Special and innovative projects meant for specific areas and deprived groups are also taken up with an aim to improve their lot and to arrest migration of labour. Government of India has also launched the Employment Assurance Scheme w.e.f. 2nd October, 1993, which aims at providing 100 days of assured employment during the lean agricultural period to persons above 18 years and below 60 years of age who are in need of employment and seeking it. The EAS is in operation in 2443 backward blocks of the country which are situated in drought prone areas, desert areas, hill areas, tribal areas, tribal pockets and flood prone areas. 5015.68 million mandays of employment have been generated so far since the inception (upto February, 1995), under JRY including the second stream-JRY. Under EAS, 237.48 million mandays have been generated during 1993-94 and 1994-95 upto February, 1995). The feed back from the field is that these wage employment programmes have helped to a considerable extent in checking the migration of labour from rural areas.

Import of Coal by C.C.I.

*228. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Cement Corporation of India is unable to procure coal within the country and has floated global tender for imports;

(b) if so, the details thereof;

(c) whether those taking C.C.I.'s cement are proposed to be given priority for awarding the tender for coal;

(d) if so, the reasons therefor;

(e) whether C.C.I. has not been able to find market for its cement in the country; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b). CCI has floated a global tender for import of 30,000 MT of quality steam coal in order to explore the possibility of obtaining coal on more favourable terms, including supply against letter of credit and tying up the import of coal with the export of cement.

(c) No, Sir.

(d) Does not arise.

(e) No, Sir.

(f) Does not arise.

Paper Shortage

*229. SHRI C. SREENIVAASAN : Will the PRIME MINISTER be pleased to state :

(a) whether the country is facing paper shortage at present;

(b) if so, the details thereof;

(c) whether Indian importers are facing difficulties in the production of paper due to hike in pulp prices in the international market; and

(d) if so, the measures taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b). Shortage of Paper has been reported in some quarters although there has been no slackness in its production. The shortage of paper is partly due to diversion of paper to newsprint sector and partly due to its export to neighbouring countries.

(c) and (d). Although, no specific difficulties have been expressed by the Indian Importers, yet hike in the pulp prices in the international market has led to increase in the cost of inputs in the manufacture of paper.

Medical and Dental Colleges

*230. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have evolved fresh guidelines for admission to private medical and dental colleges in the country;

(b) if so, the details thereof; and

(c) the measures taken to ensure compliance of these guidelines by these colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). The regulations made by the Medical Council of India and the Dental Council of India, with the approval of Government of India, contain guidelines for admission procedure, allotment of seats, fee structure and admission of Non-Resident Indians/Foreign students in private medical and dental colleges.

(c) The regulations are statutory.

[Translation]

National Renewal Fund

*231. SHRI RAJESH KUMAR :
SHRIMATI SHEELA GAUTAM :

Will the PRIME MINISTER be pleased to state :

(a) whether the effectiveness of the National Renewal Fund Scheme is likely to be affected by reducing its financial powers;

(b) if so, the facts in this regard and the reasons therefor; and

(c) the other measures proposed to be adopted for revival of sick industries under private and public sectors?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b). In the Budget Estimates of 1994-95, a sum of Rs. 700 crores was allocated for the National Renewal Fund (NRF). This allocation has been reduced to Rs. 200 crores in the Revised Estimates also because an unspent balance of approximately Rs. 299 crores was available at the beginning of the year. The proposed budget allocation for 1995-96 is Rs.300 crores. There has been no reduction of financial powers of the National Renewal Fund.

(c) Guidelines have been issued by the Reserve Bank of India regarding rehabilitation of sick/weak industrial units which are considered potentially viable for their revival. For this purpose, banks examine the viability of such units and identify viable and non-viable units. The rehabilitation package, *inter-alia*, provides for funding of dues to banks and financial institutions with extended period of repayment thereof in a phased manner, interest concession, grant of fresh term loans as also fresh working capital facilities. As regards non-SSI sick industrial companies, the Board for industrial and Financial Reconstruction (BIFR), a quasi-judicial body set up under the Sick Industrial Companies (Special Provisions) Act, 1985 is empowered to determine and enforce preventive, ameliorative, remedial and other measures.

[English]

Small Hydro Power Projects

*232. SHRI SULTAN SALAHUDDIN OWAIISI : Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to provide liberal subsidies to the small hydro power projects and raise the limit on their capacity;

(b) if so, the details thereof;

(c) whether World Bank credit is also proposed to be made available to private sector entrepreneurs, through the Indian Renewable Energy Development Agency;

(d) if so, the number of offers received from private sector and decision taken thereon;

(e) whether the Government have also agreed to provide greater, subsidy to the projects proposed to be set up in the hilly and North Eastern areas; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) :

(a) and (b). The Ministry of Non-Conventional Energy Sources provides subsidy for various types of small hydro power projects, upto 3 MW capacity, whether grid or non-grid, upto 50% of fixed capital cost on Electrical and Mechanical equipment and civil works. The mandate of the Ministry of Non-Conventional Energy Sources for Small Hydro Power projects at present extends upto 3 MW capacity. The matter regarding the raising of this limit is being examined by the Government.

(c) A World Bank line of credit is being operated by the Indian Renewable Energy Development Agency (IREDA) for setting up small hydro projects upto 15 MW station capacity by private sector entrepreneurs on irrigation dam-toe and canal based sites.

(d) The Indian Renewable Energy Development Agency (IREDA) have so far received 13 proposals for private sector Small Hydro Power projects and the loans for these projects have been sanctioned.

(e) and (f). Hilly and North-East areas are already eligible to the highest subsidy of 50% available under the Capital subsidy Scheme. There is no proposal to increase this further.

Cement Prices

*233. SHRI ANAND RATNA MAURYA : Will the PRIME MINISTER be pleased to state :

(a) whether the cement prices have soared to a very high level;

(b) if so, the price trends during the last one year;

(c) whether the Government have taken any initiative to control the constant increase in cement prices;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI) : (a) and (b). During 1992-93 and 1993-94 in spite of increase in the input costs, freights, fuel etc. the cement prices remained rather constant. However, in the current year, the prices of cement have increased as compared to previous years.

(c) and (d). At present there is no control on the price and distribution of cement. The prices are influenced in each market by a number of factors such as the extent of competition the distance of the consumption centre from the factories, mode of transportation, brand image etc. However, since cement is an important commodity, the Government continuously monitors its prices. Recently, Secretary, Industry took a

meeting with the cement manufacturers to review the price trends of cement in the country. The manufacturers have been advised to take all necessary steps to contain prices. Government is closely monitoring the price behaviour. It is also providing all necessary assistance to the cement industry for increasing production and transporting cement from surplus to deficit areas so that the prices are contained at reasonable levels.

(e) Does not arise.

Family Welfare Programmes

*234. SHRI BOLLA BULLI RAMAIAH :
SHRI M.V.V.S. MURTHY :

Will the PRIME MINISTER be pleased to state :

(a) the steps being taken to modify the Centrally sponsored family welfare programmes;

(b) whether attention of the Government has been drawn to observations made by the Comptroller and Auditor General of India on Family Welfare programmes in his report for the year ended March 31, 1993; and

(c) if so, the reaction of the Government thereto and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) Various Schemes under the Centrally Sponsored Family Welfare Programme are modified/have been modified in keeping with the needs of the programme and taking into account the views of the States.

(b) and (c). The report of the Comptroller and Auditor General of India on Family Welfare Programme for the year ended 31st March, 1993 No.2 of 1994 has been received. Action taken notes on the observations made in the report are being forwarded to the Comptroller and Auditor General of India for vetting.

[Translation]

Heart Disease

*235. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether deaths due to coronary diseases are increasing alarmingly in the country;

(b) if so, the number of deaths reported due to coronary diseases during the last three years;

(c) whether the Government have taken/propose to take steps to provide the latest facilities for treatment of these diseases; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). No reliable information is available about the incidence of heart diseases and deaths due to

them. However, with raising life expectancy and increasing stress of modern life the incidence of coronary heart disease is expected to increase.

(c) and (d). Facilities for treatment of heart patients are available in most major hospitals in the country. Facilities are upgraded from time to time depending upon the financial resources and priorities.

[English]

Blasts in Ordnance Factories

*236. SHRI ANNA JOSHI :
SHRI SHRAVAN KUMAR PATEL :

Will the PRIME MINISTER be pleased to state :

(a) the number of incidents of blasts and fires in the ordnance factories, ammunition factories and Armament Research Centre during the last two years;

(b) the total loss of human lives and properties in each incident;

(c) whether any enquiries have been made in this regard;

(d) if so, the outcome thereof; and

(e) the efforts made to stop such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):
(a) and (b). Incidents of blast and fire in ordnance factories and armament group of laboratories from 1 April 1993

S. No.	Factory Organisation	Date of Incident	Losses	
			Human Lives	Properties (Rs. in Lakh) (Approx.)
1.	Ordnance Factory Chanda	5 April, 1993	1	1.0
2.	Ordnance Factory Khamaria	16 September, 1993	NIL	5.7
3.	Ordnance Factory Chanda	21 December, 1993	NIL	NOMINAL
4.	Ordnance Factory Dehu Road	12 July, 1994	1	0.1
5.	Ammunition Factory Kirkee	10 October, 1994	9	18.2
6.	Ordnance Factory Dehu Road	3 December, 1994	NIL	1.0
Total			11	26.0

(c) and (e). An independent Board of Enquiry (BOE) was set up for each of the incidents. Findings of BOE for three incidents with comments of Ordnance Factory Board (OFB) have been received in the Ministry and are under examination. Findings in respect of 3 incidents

are under examination in OFB. 55 recommendations for remedial measures have been made in the six reports. 43 have been accepted and implemented by OFB.

Further, to tighten safety arrangements in ordnance factories, two Safety Evaluation Committees were set up in October 1994 to study and focus the improvements required in two major factories, one for the ammunition group and the other for explosives group. The recommendations made by these two Committees in their reports, are under examination by the OFB for implementation.

The Government attaches the highest importance to sustained observance of safety precautions in ordnance factories. This concern has been conveyed to the Director General of Ordnance Factories who has, in turn, emphasised it to general managers of the factories.

Mentally Retarded Children

*237. SHRI MANJAY LAL : Will the PRIME MINISTER be pleased to state :

(a) whether any survey has been conducted to assess the number of mentally retarded children in the country;

(b) if so, the details thereof;

(c) whether the experts and community workers exchanged their views at a workshop organised by the All India Institute of Medical Sciences;

(d) if so, the recommendations made to the Government; and

(e) the reaction of the Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :
(a) and (b). Surveys have revealed 2 to 2.5 per cent children having mental retardation.

(c) to (e). XI World Congress on Mental Retardation was organised by Thakur Hari Prasad Institute Research and Rehabilitation for the Mentally Handicapped in November, 1994. The Congress declared equal rights, Status and opportunity to the mentally handicapped. It also reiterated the need for family, community and Governmental support. Programmes for preventive, early detection treatment, education and rehabilitation are being implemented by the Central/State Governments and voluntary organisations.

[Translation]

Health for All

*238. SHRI N.J. RATHVA : Will the PRIME MINISTER be pleased to state :

(a) whether some State Governments have suggested to increase to budget allocation to implement the national policy on Health for All by 2000 A.D.;

(b) if so, the details thereof;

(c) the decision taken by the Union Government thereon;

(d) whether the Government have included some new priorities under Health for All by 2000 A.D.; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) to (c). The Planning Commission has been allocating increased outlays for State Sector Health Programmes as shown below :

	(Rs. in crores)
1992-93	817.84 (Expenditure)
1993-94	929.85 (Revised approved outlay)
1994-95	1241.48 (Increased outlay)

Outlay for Centrally Sponsored Schemes for control of Communicable and Non-communicable diseases have also been increased over the years as indicated below :

	(Rs. in crores)
1992-93	208.89 (Expenditure)
1993-94	232.54 (Expenditure)
1994-95	393.25 (Revised approved outlay)

(d) and (e). During the Eighth Five Year Plan more emphasis has been laid on containment of population growth through people's cooperation, strengthening of Primary Health Care facilities, Universal immunisation, control of communicable diseases, control of blindness and Child Survival and Safe Motherhood.

[English]

Coir Products

*239. PROF. K.V. THOMAS :

SHRI MANORANJAN BHAKTA :

Will the PRIME MINISTER be pleased to state :

(a) the coir and coir products exported during the last three years and the target fixed for the current financial year;

(b) whether the target is likely to be achieved;

(c) if not, the reasons therefor; and

(d) the steps taken/proposed to be taken to improve the quality of coir and coir products?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) Coir and Coir Products exported during the last 3 years are as under :

91-92	30959 Tonnes	-	Rs. 74.12 crores
92-93	32354 Tonnes	-	Rs. 95.95 crores
93-94	37951 Tonnes	-	Rs.129.37 crores

The target for the current year (94-95) is US \$ 45.6 million (Rs. 142 crores).

(b) Yes, the target has already been achieved and surpassed.

(c) Does not arise.

(d) The steps taken by the Board to improve the quality of Coir and coir products are :

(1) The Board observed quality year from Oct, 93 to Sept, 94 to educate the coir workers at the grassroot level on the importance of quality awareness.

(2) Establishment of Common Facility Centres to improve quality of dyeing, bleaching of coir yarn being used for the manufacture of coir products.

(3) Assistance for construction of loom sheds to improve the production, infrastructure and quality of coir products.

(4) Development and popularisation of motorised ratts to improve the output and quality of coir yarn.

(5) Development and popularisation of semi-automatic looms to improve the quality of coir matting.

Cancer

*240. SHRI PHOOL CHAND VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Indian Council of Medical Research has conducted any study on the impact of vehicular pollution and effluents from chemical factories on the incidence of lung diseases and cancer;

(b) if so, the outcome thereof;

(c) the cities where the study was conducted; and

(d) the follow-up action taken by the Government on the recommendations made by ICMR in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). The Indian Council of Medical Research (ICMR) has conducted studies on the air pollution and its impact on health. No specific study on the effect of vehicular pollution and effluents from chemical factories on lung cancer has been carried out by the Council. Pollutants were found to be the highest in the areas with dense vehicular traffic, which also showed higher morbidity rates.

(c) The studies/surveys were conducted in Ahmedabad, Bangalore and Bombay.

(d) Films for public awareness have been made by Environmental Medical Research Centre (EMRC), Ahmedabad and shown under the UGC Programme on Doordarshan.

SHORT NOTICE QUESTION

Strike by Resident Doctors at AIIMS

SNQ.1 SHRI INDRAJIT GUPTA :

SHRI D. VENKATESWARA RAO :

Will the PRIME MINISTER be pleased to state :

(a) whether the cease-work of resident doctors at the All India Institute of Medical Sciences is still continuing;

(b) if so, whether any steps are being taken to reach a negotiated settlement; and

(c) if not, the course of action the Government propose to take to tackle the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) No, Sir.

(b) and (c). Do not arise.

Voters List in Maharashtra

2274. SHRI MANIKRAO HODLYA GAVIT : Will the PRIME MINISTER be pleased to state :

(a) the number of persons whose name have been deleted from the voters list and who could not prove their citizenship in Maharashtra;

(b) whether similar cases have also been noticed by the Government in other States;

(c) if so, the details thereof, State-wise; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (d). The information is being collected and will be laid on the Table of the House.

Five Electronic Projects

2275. SHRI SHIV SHARAN VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Department of Electronics has formulated a set of five electronic projects under the 'Members of Parliament Local Area Development' Scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b). Yes, Sir. The Department of Electronics in consultation with the Department of Programme

Implementation, has formulated the following five projects in the area of electronics under the Members of Parliament Local Area Development (MPLAD) Scheme:

1. Computer in Education Project : Computer in Every High School.
2. Information Footpath.
3. HAM Club in Every High School.
4. Citizen Band Radio.
5. Bibliographic Data Base Project.

The Brochure containing the details of these five projects have been circulated to all Members of Parliament.

The Department of Programme Implementation Government of India, has decided to include these projects for implementation under NPLAD Scheme if such proposals are given by Members of Parliament.

Peace Keeping Missions

2276. DR. VASANT NIWRUTTI PAWAR : Will the PRIME MINISTER be pleased to state :

(a) the total number of Indian troops deployed on UN assignment for peace keeping missions;

(b) the number of them killed in action during the last two years, mission-wise;

(c) whether any compensation has been offered to the deceased families; and

(d) if so, the details thereof, mission-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS : (SHRI MALLIKARJUN): (a) A total of 882 personnel are presently deployed on different UN assignments for peace keeping mission.

(b) During the last two years two personnel were killed in Mozambique and 14 personnel in Somalia.

(c) and (d). A statement is attached.

STATEMENT

For the troop contingent including Staff Officers deployed in UN Peace Keeping Operations, as per UN Regulations, in cases of death, injury or illness attributable to service, UN reimburses payments made by Governments based on their National Legislations and/or Regulations. As per Government orders, death, injury or illness to the troops during the peace keeping operations will be treated as battle casualties and be covered under liberalised pensionary award. Apart from the pensionary benefits, the families would also be entitled to death benefit from Army Group Insurance if the deceased was covered. Sometimes grants are also

given from Army Wives Welfare Association Fund; Disabled Army Personnel, Widow and Orphans Fund and Army Officers Benevolent Fund on the merit of the case.

Gobar Gas Plants

2277. SHRI DATTATRAYA BANDARU : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have made any efforts for the publicity and popularisation of gobar gas plants in the country particularly in Andhra Pradesh;

(b) if so, the details thereof;

(c) whether the farmers do not install gobar gas plants either due to non-availability of loan from the banks or due to too much delay in getting such loans; and

(d) if so, the measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b). Yes, Sir. The Government have been making efforts for publicity and popularisation of biogas (gobar gas) plants in the country, including the State of Andhra Pradesh, through All India Radio, Doordarshan, print media, exhibitions, etc. Besides, State Governments and nodal agencies are given financial support for this purpose ranging from Rs. 1.00 lakh to Rs. 5.00 lakh depending upon their targets for setting up of biogas plants under the National Project on Biogas Development. The allocation for this purpose to Andhra Pradesh for 1994-95 is Rs. 5.00 lakh.

(c) and (d). Problems relating to availability of loans from banks for biogas plants are normally sorted out in the meetings of District Level Coordination Committees and State-Level Bankers Committees. Measures recently taken at the Central level include advice sent by the Reserve Bank of India to all scheduled commercial banks exempting biogas projects from the condition which restricted the banks to provide loans only under one subsidy linked programme, provided the beneficiary is a non-defaulter. The removal of this condition is expected to improve availability of bank finance for biogas plants to farmers and the promotion of biogas programme.

[Translation]

Industrial Development

2278. MOHAMMAD ALI ASHRAF FATMI : Will the PRIME MINISTER be pleased to state :

(a) whether the pace of industrial development in Bihar is very slow;

(b) if so, the reasons therefor; and

(c) the resources made available to the State Government to increase pace of its industrial development?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY): (SHRIMATI KRISHNA SAHI) : (a) to (c). The Industrial Development of State is primarily the responsibility of a State Government. The Central Government supplements efforts of State Governments in the process of industrialisation through Central Schemes Such as Growth Centre or through organisations such as Khadi and Village Industries Commission. These measures are ongoing and are catalytic in nature.

The State Governments have their own industrial policies to attract industries to their respective states.

Planning Commission have approved outlay of Rs. 45,314 lakhs for Large and Medium industries, mining, Village and Small industries in Bihar during the 8th Five Year Plan (1992-97) against the approved Seventh Five Year Plan outlay of Rs. 21,660 lakhs.

[English]

Health Services

2279. SHRI SHANTARAM POTDUKHE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have launched any grant-in-aid schemes to promote health services in rural areas;

(b) if so, the details thereof;

(c) the details about the ceiling of the grant available to each scheme under the grant-in-aid scheme;

(d) the details of the amount released under the scheme during 1992-93 and 1993-94; and

(e) the details of the norms laid down by the Government to provide financial assistance to voluntary organisations under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). In order to provide medical care to rural population of the country, the Government of India have launched the following grants-in-aid schemes:

1. Special Health Scheme for Rural Areas; and

2. Scheme for Improvement of Medical Services.

Financial assistance is made available to voluntary organisations for (i) setting up new hospitals/dispensaries in rural areas under the special Health Scheme for Rural Areas and (ii) Expansion and Improvement of existing hospital facilities under the Scheme for Improvement of Medical Services. The pattern of assistance is given in Statement-I attached.

(c) the maximum ceiling of financial assistance as Central Government share is Rs. 12.1 lakhs (Rs. 8 lakhs for construction purposes and Rs. 4 lakhs for purchase of hospital equipment) with effect from 1.4.1992 under the Special Health Scheme for Rural Areas, The Maximum financial assistance available under the scheme for Improvement of Medical Services is Rs. 4 lakhs w.e.f. 1.4.1992 except in the following cases where the maximum ceiling will be as indicated against each:

S.No.	Grant for purchase of	Maximum ceiling
1.	Ambulance Van	1.50 lakhs
2.	100 MA X-ray Machine	2.00 lakhs
3.	X-ray Machine more than 100-MA	2.50 lakhs

(d) the amount released during 1992-93 and 1993-94 under these grants-in-aid schemes is Rs. 29,13,249 and Rs. 18,70,000 respectively.

(e) The norms laid down for providing financial assistance to voluntary organisation under the above schemes are given in the Statement-II attached.

STATEMENT-I

Special Health Scheme for Rural Areas

Pattern of Assistance :

- Assistance will be available for setting up of hospitals with a maximum bed strength of thirty.
- The non-recurring expenditure towards which the Government of India and the State Government would contribute would be primarily for purchase of land, construction of building for hospital, operation theatre, wards, dwelling units including water and electricity installations and also for purchase of essential hospital equipment.
- The institution will meet the running cost of the hospital/dispensary. In case it is not able to do so, the State Government concerned would step in and give grant-in-aid to meet any deficit and if the organisation fails to meet the liability any longer, the State Government will assume the responsibility for running the institution started with the assistance under this scheme.
- For purposes of determining the shares of the parties, the standard cost of construction and of equipment of 30-bedded PHC or the estimated cost as given in the project report, whichever is less, will be taken into account.
- The Central Government, the State Government and the institution shall contribute in the following proportion :

(I) Construction (other than residential accommodation) and equipment:

Central Government	: 10%
State Government	: 10%
Institution	: 20%

(II) Construction-Residential accommodation:

Central Government	: 50%
State Government	: 35%
Institution	: 15%

- To take care of the cost estimations, the Joint Secretary and the Financial Adviser, Ministry of Health and Family Welfare, shall be competent to increase the amount of grant as recommended by the Grants Committee up to ten per cent.
- In exceptional cases, the Government of India may give assistance beyond the limits prescribed in consultation with the Ministry of Finance.

Scheme for Improvement of Medical Services

Pattern of Assistance :

- Financial assistance will be given for purchase of costly essential equipment such as X-Ray Plant, ambulance, operation theatre equipment, sterilizer, hospital costs, bed-side, lockers, surgical Instruments, Laboratory equipment etc. The Directorate General of Health Services shall be the final authority in deciding whether an item of equipment is essential or not.
The essential hospital equipment shall not include fixtures, furniture and consumable stores.
- For additional construction for expansion of hospital facilities for the indigent construction of operation theatre, X-Ray laboratory blocks and wards for the poor, the extent of assistance shall be as follows:
 - Cent percent where the institution is engaged exclusively in treatment of Leprosy, eye diseases and blindness; and
 - Fifty per cent in the case of others.
 - Where assistance from the Government of India is limited to fifty per cent of the expenditure, the balance fifty per cent shall be met by the institution.
- No assistance will be admissible to cover reimbursement of expenditure already incurred by the institution.
- The total amount that will be released to an institution for equipment and/or construction shall not exceed Rs.400 lakhs in a year.

- (e) To take care of the cost escalations, the Joint Secretary and the Financial Adviser, Ministry of Health and Family Welfare, shall be competent to increase the amount of grant as recommended by the Grants Committee by upto ten per cent subject to the ceiling of Rs. 400 lakhs referred to in (d) above.

STATEMENT-II

Special Health Scheme for Rural Areas

Condition of grant-in-aid :

- (a) The grant shall be utilised only for the purpose for which it has been sanctioned.
- (i) The institution shall execute a bond in the prescribed form with two sureties to the effect that it will abide by all the conditions of the grant.
- (ii) The requirement of furnishing the sureties will not be necessary if the institution is a society registered under the Societies Registration Act, 1860, or any other Statute or is a cooperative society or an institution of standing.
- (iii) when the bond is also signed by two sureties, both of them should be solvent and owners of such assets worth not less than the amount of bond as can be attached and sold in execution of a court decree. This fact should be certified by the District Magistrate or other equivalent authority on the body of the bond.
- (c) The institution shall maintain an account with a scheduled bank or post office in the name of the institution and not of an individual whether by name or by designation. The account should be operated jointly by two office-bearers.
- (d) The entire amount of the grant should be utilised within a period of one year from the date of issue of the Demand Draft/Cheque of the final instalment in case of construction and within six months from the date of issue of Demand Draft/Cheque in case of equipment. If any delay is likely to occur in the utilisation of the grant, the period of utilisation of the grant may be extended by a further period not exceeding one year, in exceptional circumstances, by the Government of India. If the institution fails to utilise the entire amount of the grant within the original or extended period, it shall refund the unspent balance with interest to the Government of India and the State Government.
- (e) No articles involving foreign exchange expenditure shall be purchased and no assistance for the import of any articles will be provided by the Government of India.
- (f) In the case of grants for construction, once the plans and estimates of the buildings have been approved and grant released, they shall not be modified by the Institution without the prior approval of the Government of India.
- (g) The institution shall submit a statement duly attested by the auditors, alongwith the audited accounts, specifying clearly that no grant-in-aid has been sanctioned for the same purpose by any other department of the Central or State Government.
- (h) No portion of the grant will be utilised for furtherance of political movement.
- (i) The institution will not indulge in corrupt practices.
- (j) If the grant of any part thereof is proposed to be utilised for a purpose other than that for which it was sanctioned, prior approval of the Government of India shall be obtained which may be given in exceptional circumstances on very special grounds.
- (k) The institution shall not divert the whole or part of the grant nor shall it entrust the execution of the scheme for which the grant is made to another institution or organisation. In cases where after having received the grant-in-aid, the institution is not in a position to execute or complete the assignment it shall refund forthwith to the Government of India and the State Government the amount of grant received by it from them with interest.
- (l) In the case of a building grant, the Government of India shall have a prior lien on the building for the recovery of the amount paid as grant-in-aid in the event of the building ceasing to be utilised for the approved purpose.
- (m) In case where construction is made on State Government's land and State Government also gives part of the cost, the title will rest with the Government of India and the State Government to the extent to which they have paid for the cost and in the event of disposal of such a building, the Government of India and the State Government will have prior lien on the building in proportion to the cost contributed by them.
- (n) When the Central or State Government have reasons to believe that the sanctioned money is not being utilised for approved purposes, the payment of further grants may be stopped and the earlier grant recovered with interest.

- (o) The Government of India may call for periodical reports indicating the expenditure on each of the objects as detailed in the scheme with a view to check whether there have been any variations or unauthorised diversion of funds.
- (p) Any portion of the grant, which is not utilised for expenditure upon the objects for which it was sanctioned will be refunded in cash to the Government of India and the State Government with interest.
- (q) The institution shall submit to the Government of India and the State Government concerned, reports indicating progress of the construction work and the expenditure actually incurred from the grant as and when required by them.
- (r) The accounts of the institution shall be audited by a Chartered Accountant/a Government Auditor immediately after the end of the financial year. The accounts of the grant shall be maintained properly and separately from its normal activities and submitted as and when required. They should always be open to inspection by any member of the Grants Committee constituted by the Ministry of Health and Family Welfare (Department of Health) or by any officer of the Government of India or the State Government concerned. They shall also be open to a test-check by the Comptroller and Auditor General of India, at his discretion.
- (s) Where the amount of the grant in any financial year together with the unutilised grant carried over from the preceding financial year is collectively not less than Rs. 5 lakhs, the account of the institution will be audited by the concerned Accountant General (i.e. by the Accountant General in whose jurisdiction the institution is situated).
- (t) Where the amount of grant exceeds Rs.5 lakhs, the institute shall maintain subsidiary account of the grant and furnish to the Director of Audit, Central Revenues, New Delhi, the following quoting number and date of the sanction:
- (i) a copy of the Receipt and payment accounts, income and expenditure accounts and balance sheet for the institution as a whole.
 - (ii) a copy of their constitution.
- (u) The equipments purchased or buildings constructed with the aid of the grant will vest in the Government of India and the institution shall maintain an audited record in the enclosed proforma of all permanent and semi-permanent the assets acquired wholly or substantially out of the grant. Such assets shall not be disposed of, encumbered or utilised for purpose other than those for which the grant was given without prior permission of the Government of India. Should the institution cease to exist at any time, such properties, shall revert to the Government of India. The register shall be maintained separately, in respect of each sanction and a copy thereof furnished to the Government of India annually with the audited accounts after the close of the financial year. The term 'Assets' referred to above means (i) immovable property; and (ii) movable property of a capital nature where the value exceeds Rs. 1.000/- Library books and articles of furniture need not be taken as falling within the term 'asset'.
- (v) In the event of hospital/dispensary being taken over by the concerned State Government for maintenance, due to failure of the institution to maintain it properly, the institution will not be entitled to claim any compensation in respect of the contribution made by it towards the cost of establishment of the hospital/ dispensary. However, it will be entitled to satisfy itself from time to time that the assets contributed by it continue to be utilised, during the course of their usefulness, for the purpose for which these were intended.
- (w) The institution shall, after the grant is utilised, prominently display :
- the quantum of assistance;
 - its purpose; and
 - the number of free beds available.
- (x) The institution shall furnish the following utilisation document immediately after the grant is utilised or within 15 months of the release of final instalment of the grant in the case of construction and within one year of the release of grant in the case of equipment which ever is earlier or such further period as may be agreed to by the Government of India :
- (a) A utilisation certificate duly certified by a Chartered Accountant.
 - (b) A completion report from a qualified Architect/Engineer duly certified by the State P.W.D. in the prescribed proforma.
 - (c) A certificate duly certified by a Chartered Accountant regarding non-receipt of grant for the same purpose from any agency.
 - (d) A statement, in duplicate, of asset duly certified by a Chartered Accountant.

- (e) Audited statement of accounts of the organisation viz. Income and Expenditure Statement, Receipt and Payment Account and Balance Sheet reflecting the grants received from the Government of India, the State Government and the share of the institution and the expenditure incurred there against, duly certified by a Chartered Accountant.
- (f) An achievement-cum-performance report indicating :
 - (i) the purpose, for which the grant was sanctioned;
 - (ii) the manner in which it has been utilised; and
 - (iii) the nature and extent of improvement of performance of the institution with the help of the grant.
- (y) The payment of grant-in-aid will be made by the Government of India through a crossed cheque/demand draft after all the requirements mentioned in the sanction letter are fulfilled by the institution.
- (z) The institution shall adequately maintain all assets created out of the grant.

Scheme for Improvement of Medical Services

Conditions of the Grant :

- (a) The grant shall be utilised only for the purpose for which it has been sanctioned.
- (b) (i) The institutions shall execute a bond in prescribed form with sureties to the effect that it will abide by all the conditions of the grant.
- (ii) The requirement of furnishing the sureties will not be necessary if the institution is society registered under the Societies Registration Act, 1860, or other Status or is a Cooperative society or an institution of standing.
- (iii) when the bond is also signed by two sureties, both of them should be solvent and owners of such asset worth not less than the amount of the bond as can be attached and sold in execution of a court decree. This fact should be certified by the District Magistrate or other equivalent authority on the body of the bond.
- (c) The institution shall maintain an account with a scheduled Bank or a post office in the name of the institution and not of an individual whether by name or my designation. The account should be operated jointly by two office-bearers.
- (d) The entire amount of the grant for construction should be utilised within a period of one year from the date of drawal from the Treasury or the date of demand draft of the 2nd or final instalment. Grants sanctioned for the purchase of essential hospital equipment should be utilised within a period of six months from the date of drawal from the Treasury or the date of demand draft. If any delay is likely to occur in the utilisation of the grant, the period of utilisation of the grant may be extended by a further period not exceeding six months in exceptional circumstances by the Government of India. If the grantee institution fails to utilise the entire amount of the grant within the original or extended period, any unspent balance of the grant will have to be refunded to the Government of India forthwith, with interest.
- (e) No articles involving, foreign exchange expenditure should be purchased and no assistance for the import of any articles will be provided by the Government of India.
- (f) In the case of grants for construction or alteration of buildings, once the plans and estimates of the building have been approved and grant released, they shall not be modified by the organisation without the prior approval of the Government of India.
- (g) The institution shall submit a statement duly attested by the auditors, alongwith the audited accounts, so cifying clearly that no grant-in-aid has been sanctioned for the same purpose by any other department of the Central or State Government.
- (h) No portion of the grant will be utilised for furtherance of political movement.
 - (i) The institution will not indulge in corrupt practices.
 - (j) If the grant of any part thereof is proposed to be utilised for a purpose other than that for which it is sanctioned, prior approval of the Government of India shall be obtained which may be given only in exceptional circumstances on very special grounds.
- (k) The institution shall not divert the whole or part of the grant nor shall it entrust the execution of the scheme for which the grant is made to another institution or organisation. In cases where after having received the grant-in-aid from the Central Government, the Institution is not in a position to execute on complete the assignments it shall refund forthwith to the Central Government the entire amount of grant received by it, with interest.

- (l) In the case of building grant, the Government of India shall have a prior lien on the building for the recovery of the amount paid as grant-in-aid in the event of the buildings ceasing to be utilised for the approved purpose.
- (m) In case where construction is made on State Government land and the State Government also gives a part of the cost, the title will rest with the Government of India and the State Government to the extent to which they have paid for the cost and in the event of disposal of such buildings, the Government of India and the State Government will have prior lien on the building in proportion to the cost contributed by them.
- (n) When the Central Government has reasons to believe that the sanctioned money is not being utilised for approved purposes, the payment of further grants may be stopped and the earlier grant recovered with interest.
- (o) The Government of India may call for periodical reports indicating the expenditure on each of the objects as detailed in the scheme with a view to check whether there have been any variations or unauthorised diversion of funds.
- (p) Any portion of the grant, which is not utilised for expenditure upon the object for which it was sanctioned will be refunded in cash to the Government of India with interest.
- (q) The institution shall submit to the Government of India periodical reports indicating the expenditure on each of the objects as detailed in the scheme and certify that there has been no variation or unauthorised diversion of funds.
- (r) The accounts of the institution shall be audited by a Chartered Accountant/a Government Auditor immediately after the end of the financial year. The accounts of the grant shall be maintained properly and separately from its normal activities and submitted as and when required. They should always be open to inspection by a member of the Grants Committee constituted by the Ministry of Health and Family Welfare (Department of Health) or by any officer of Central Government or the State Government concerned. They shall also be open to test-check by the Comptroller and Auditor General of India, at his discretion.
- (s) Where the amount of the grant in any financial year together with the unutilised grant carried over from the preceding financial year is collectively not less than Rs. 5 lakhs, the accounts of the institution will be audited by the concerned Account General (i.e. by the Accountant General in whose jurisdiction the institution is situated).
- (t) Where the amount of grant exceeds Rs.5 lakhs, the institute shall maintain subsidiary account of grant and furnish to the Director of Audit, Central Revenues, New Delhi, the following quoting number and date of the sanction:
- (i) A copy of the Receipt and Payment accounts, Income and Expenditure accounts and balance sheet for the body as whole.
 - (ii) A copy of its constitution.
- (u) The equipment purchased or buildings constructed with the aid of the grant will vest in the Government of India and the institution shall maintain an audited records in the enclosed proforma of all permanent and semi-permanent assets acquired wholly or substantially out of the grant. Such assets shall not be disposed off encumbered or utilised for purpose other than those for which the grant was given without prior permission of the Government of India. Should the institution cease to exist at any time, such properties shall revert to the Government of India. The register shall be maintained separately in respect of each sanction and a copy thereof furnished to the Government of India annually with the audited accounts after the close of the financial year. The term 'assets' referred to above means (i) immovable property and (ii) movable property of a capital nature where the value exceeds Rs. 1,000/- Library books and articles of furniture need not be taken as falling within the term 'asset'.
- (v) The institution shall, after the grant is utilised, prominently display :
- the quantum of assistance;
 - its purpose; and
 - the number of free beds available.
- (w) The institution shall furnish the following utilisation documents immediately after the grant is utilised or within 15 months of the release of final instalment of the grant in the case of equipment whichever is earlier or such further period as may be agreed to by the Government of India.
- (a) A utilisation certificate duly certified by a Chartered Accountant.
 - (b) A completion report from a qualified Architect/Engineer duly certified by the State PWD in the prescribed proforma.

- (c) A certificate duly certified by a Chartered Accountant regarding non-receipt of grant for the same purpose from any agency.
- (d) A statement, in duplicate, of assets, duly certified by a Chartered Accountant.
- (e) Audited statements of accounts for the organisations viz. Income and Expenditure Statements, Receipt Payment Accounts and Balance Sheets reflecting the grants received from the Government of India and the share of the institution (if applicable) and the expenditure incurred there against, duly certified by a Chartered Accountant.
- (f) An achievement-cum-performance report indicating :
- (i) the purpose for which the grant was sanctioned;
 - (ii) the manner in which it has been utilised; and
 - (iii) the nature and extent of improvement of performance of the institution with the help of the grant.
- (x) The payment of grant-in-aid will be made by the Government of India through a crossed cheque/demand draft after all the requirements mentioned in the sanction letter are fulfilled by the Institution.
- (y) The institution shall adequately maintain all assets created out to the grant.
- (z) Such institutions as receive a grant of Rs. 2.00 lakhs or more should provide free referral services for at least one Primary Health Centre.

Automobile Industry

2280. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

- (a) whether the demand for low-priced family car is far greater than the luxury cars and the automobile industry has suddenly swung from luxury to small cars;
- (b) if so, the details thereof;
- (c) whether the Government propose to manufacture small cars in public sector undertakings; and
- (d) if so, the details thereof and the steps likely to be taken to meet the increasing demand?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI) : (a) and (b) Yes, Sir. The sale of low priced cars is much greater than high priced cars.

The sales of various models of cars during 1993-94 has been as under :

Maruti 800 cc (including van-omni)	-	1,35,537
Maruti 1000 cc and Zen	-	17,002
Ambassador	-	22,581
Contessa Classic	-	3,533
Premier Padmini	-	9,148
NE-118	-	8,847
Tata Estate/Sierra	-	7,123

(c) No, Sir.

(d) Manufacture of cars has been delicensed. There is, therefore, now no capacity constraint in increasing production to meet the increasing demand.

William Museum, Calcutta

2281. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state:

(a) whether Fort William Museum in Calcutta maintained by the Eastern Command has a model of the "Block Hole" on display;

(b) whether the authorities concerned are aware of the view long hold by Indian historians that the Black Hole tragedy has no basis having been invented by the British for propaganda reasons; and

(c) if not, whether the Government propose to appoint a panel of eminent historians for an authoritative view on the subject?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) No, Sir.

(b) Yes, Sir.

(c) Does not arise.

[Translation]

Hindi Edition of Legal Books

2282. SHRI BHUBANESHWAR PRASAD MEHTA : Will the PRIME MINISTER be pleased to state :

- (a) whether Hindi edition of some legal books are not available so far;
- (b) if so, the details thereof; and
- (c) the steps being taken by the Government to make available Hindi edition of the said books?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) Yes, Sir.

(b) and (c). Out of twenty nine Law books published in Hindi by Vidhi Sahitya Prakashan, Ministry of Law,

Justice and Company Affairs, there are fourteen such books which are presently not available for sale. Out of these fourteen books, seven books are under different stages of editing for bringing out revised editions. The

remaining seven books are not in demand and hence it is proposed not to re-print them. The details of the books which are presently not available for sale are indicated in the enclosed Statement.

STATEMENT

List of Books which are not Available in Stock

1. Private Antarrashtriya Vidhi (Law of Private International Law)	Dr. Paras Dewan
2. Uttar Pradesh Bhu-Dhriti Vidhi (Law of U.P. Land Tenure)	Umesh Kumar
3. Sampati Antaran Adhiniyam, 1882 (Transfer of Property Act, 1882)	Vishwamitra Shukla
4. Ayakar Vidhi (Law of Income Tax)	Nathu Lal Jain
5. Madhya Pradesh Bhu-Vidhi (Madhya Pradesh Land Laws)	Shivdayal Parmeshwar- dayal Srivastava
6. Dand Vidhi (Bhartiya Dand Vidhi Ke Vinirdisht Apradh) Criminal Law (Specific Offences under Indian Penal Code)	Dr. Ram Chandra Nigam
7. Bhartiya Samvidhan Ke Pramukh Tatva (Salient Features of the Indian Constitution)	Dr. Praduman Kumar Tripathi
8. Samvida Vidhi (Law of Contract)	Ram Gopal Chaturvedi
9. Antarrashtriya Vidhi Ke Pramukh Nirnaya (Leading Cases on International Law)	Dr. S.C. Khare
10. Apkriya Vidhi Ke Pramukh Nirnaya (Leading Cases on Law of Torts)	Dr. Parmanand Singh
11. Chikitsa Nyayashastra aur Vishvigyan (Medical Jurisprudence and Toxicology)	Dr. C.K. Parikh (Translated by Dr. N.K. Patoria)
12. Company Vidhi (Company Law)	Surendra Nath
13. Bharat Ka Samvidhanik Itihas (Constitutional History of India)	Chandra Shekhar Misra
14. Shram Vidhi (Labour Law)	G.K. Arora

[English]

Integrated Infrastructural Development Scheme

2283. SHRI GOPI NATH GAJAPATHI : Will the PRIME MINISTER be pleased to state

(a) the States in which Integrated Infrastructural Development Schemes have been launched;

(b) the basic objectives of these schemes;

(c) whether any such scheme has been launched in Orissa;

(d) if so, the amount sanctioned under the schemes so far; and

(e) the details of infrastructural development made under the schemes launched in Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) The States in which Integrated Infrastructural Development Scheme proposals have been sanctioned are :

1. Andhra Pradesh	2. Gujarat
3. Haryana	4. Jammu and Kashmir
5. Karnataka	6. Kerala
7. Maharashtra	8. Punjab
9. Rajasthan	10. Tamil Nadu
11. Uttar Pradesh	12. Dadra and Nagar Haveli (UT)
13. Daman and Diu (UT)	

(b) The basic objectives of the scheme of IID are to provide infrastructural facilities (including technological back-up services) for the development of Small Scale and Tiny Industries in backward/rural areas and to create employment opportunities by creating proper linkages between agriculture and industry.

(c) to (e). The proposals from Orissa are yet to be received.

[Translation]

Development of NCES

2284. SHRI KHELAN RAM JANGDE : Will the PRIME MINISTER be pleased to state :

(a) the amount provided for the development of Non-Conventional Energy Sources in Madhya Pradesh during the last three years;

(b) the quantum of power likely to be generated from the Non-Conventional Energy Sources in the State; and

(c) the amount earmarked for this purpose in the Eighth Five Year Plan and target fixed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF NON CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) During the last three years, an amount of about Rs. 2215 lakhs has been released to the State of Madhya Pradesh for the development of Non-Conventional Energy Sources.

(b) Status of various power generating systems, projects based on non-conventional energy sources taken up in Madhya Pradesh and likely power generated per year is given in the attached Statement.

(c) State-wise targets for generation of power through non-conventional energy sources are not fixed in advance for the full plan period. Funds are released on case by case basis depending on the implementation of the project/programmes, and availability of resources.

STATEMENT

Status of Power Generating NRSE Systems Installed in the State of Madhya Pradesh and Likely Power Generated/Equivalent Power Per Year Through These Systems

S.No.	Name of the Systems/Projects	Nos.	Likely power generated/equivalent power par year (Kwh).
1.	Wind Farm Project at Kheda in Betul District. M.P.	1 (0.59 MW)	1.034 million
2.	Solar PV lighting systems	5427	0.57 million
3.	Solar Lanterns	849	12750
4.	SPV Domestic Lights	100	5250
5.	Solar Community TVs	46	13800
6.	SPV Power Plants	2 (9 Kwp)	13500
7.	Biomass Gasifiers	10 (100 km)	0.24 million
8.	Small Hydro Power Projects	2	0.138 million
9.	Solar Thermal Systems	37035	7.25 million

Public Interest Petitions

2285. SHRI SUKDEO PASWAN : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Janhit Yachikaon Ko Prachar Lobhiyon se Bachayen—Ahmadi" appeared in the daily Hindi edition of 'Jansatta' dated October 2, 1994; and

(b) if so, the steps proposed to be taken by the Government to make public interest petitions more

effective for the people who are unable to approach the court in regular or formal manner?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) Yes, Sir.

(b) Public Interest Litigation (PIL) is one of the Legal Aid activities of the Committee for Implementing Legal Aid Schemes. A Separate PIL Cell is functioning in the Supreme Court Registry. PIL cases are entertained by Courts either on an application made by a party or *suo motu* depending on the extent of its importance to people by and large.

[English]

Drinking Water

2286. SHRI P. KUMARASAMY : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government propose to frame some fresh guidelines on national water policy with a view to create an integrated development of ground water as well as for an effective use of available surface water for drinking purposes;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) to (c). No, Sir. However, a Model Bill to regulate and control the development of ground water for equitable and economic supplies to the community as a whole is in preliminary stage of consultation with the State Governments.

Ex-Servicemen in Punjab

2287. SHRI JAGMEET SINGH BRAR : Will the PRIME MINISTER be pleased to state :

(a) the number of ex-servicemen and the number out of them rehabilitated/are yet to be re-habilitated in Punjab; and

(b) the steps being taken to ensure remunerative employment to the ex-servicemen in the State and the number of persons benefited therefrom during 1993-94 and 1994-95 so far?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) As per the census of ex-Servicemen carried out by Rajya Sainik Board, a total of 1,52,478 ex-Servicemen were registered as on 31st December, 1994 with various Zila Sainik Boards in Punjab. of these, only 38,979 ex-Servicemen were seeking re-employment. Rehabilitation of ex-Servicemen is a continuous process. During the period 1990-94, 7,891 ex-Servicemen were provided re-employment in Punjab. In addition, 404 ex-Servicemen were provided loans for setting up self-employment ventures during this period.

(b) Government have taken various steps to provide gainful employment opportunities to the ex-Servicemen. These *inter-alia* comprise reservation in Group 'C' and

'D' posts in the Central Government, Public Sector Undertakings and Nationalised Banks, and relaxation in the prescribed maximum age limits and educational qualifications for appointment of ex-Servicemen. Besides, the State Government of Punjab has made 14% reservation in Group 'A', 'B', 'C' and 'D' posts for re-employment of ex-Servicemen in State services/posts. A variety of training programmes are conducted for ex-Servicemen to improve their employment potential. Several Schemes in setting up self employment ventures. The number of persons provided re-employment during 1993-94 and 1994-95 in Punjab are 2,183 and 1,834 respectively.

Agricultural Work

2288. SHRI P.C. CHACKO :

SHRI CHINMAYANAND SWAMI :

Will the PRIME MINISTER be pleased to state :

(a) whether assistance is provided/proposed to be provided to farmers doing agricultural work through non-conventional energy;

(b) if so, the details thereof, State-wise;

(c) whether farmers of different States and Union Territories have also been supplied equipments for agricultural work through non-conventional energy sources;

(d) if so, the details thereof, State-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) to (e). Government is encouraging, through various fiscal and financial incentives, for the use of non-conventional energy based technologies for agricultural and related activities. These include, among other, Promoting use of solar photovoltaic pumps, wind mills and biomass gasifier pumps for water pumping, solar dryers for drying of agricultural produce, promoting family type and community type biogas plants, which in addition to biogas also generate enriched organic manure.

These and other renewable energy programme are being implemented throughout the country by the State/ UT Governments and Agencies including NGOs, who deal directly with users including farmers. Details of financial assistance provided under these programmes is given in the Statement attached.

STATEMENT

S.No.	System	Subsidy	Soft loan (maximum)
1.	Solar Photovoltaic Pump		
	(a) Upto 700 Wp	Rs.150/-watt limited to Rs. 1,50,000/-	Rs. 50,000/-
	(b) 701 Wp to 1400 Wp	-do-	Rs. 80,000/-
	(c) 1401 Wp to 2250 Wp	-do-	Rs. 1,01,000/-
2.	Water Pumping Wind Mill		
	(a) Modified 12 PU 500	Rs. 12,500/-	Nil
	(b) Gear type deep well	Rs. 22,500/-	Nil
3.	Biomass Gasifier Pumping System		
	(a) 5 HP	Rs. 9,000/-	Nil
	(b) 10 HP	Rs. 12,000/-	Nil
4.	Solar Crop Dryer	Rs. 800/- m ² of collector area	Nil
5.	Biogas Plants		
	(a) Family size (1m ³ - 4m ³)	Rs. 1500 - Rs. 3500	-
	(b) Community Type (15m ³ - 85m ³)	Rs. 44,000 - Rs. 2.0 lakhs	-

Registrar of Companies

2289. SHRI S.M. LALJAN BASHA : Will the PRIME MINISTER be pleased to state :

(a) whether the disposal of share transfer applications made to Registrar of Companies in Andhra Pradesh takes between three to four months;

(b) if so, the reasons for such delay; and

(c) the steps taken/proposed to be taken by the Government for speedy transfer of share?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS. (SHRI H.R. BHARDWAJ) : (a) and (b). No, Sir. The applications under Section 108(ID) of the Companies Act, 1956 are normally disposed of within 21 working days by Registrar of Companies, Andhra Pradesh.

(c) As per recommendations of the Review Committee constituted by the Department of Company Affairs to streamline the working of the Registrars of Companies, a liberalised procedure has been prescribed for disposal of such applications, according to which the Registrars will make an endorsement by rubber stamp on the transfer deed itself on the same day of receipt of applications and dispose of the same across the table. These applications are now being disposed of by Registrar of Companies, Andhra Pradesh on the same day of their receipt.

CGHS Unani Dispensaries

2290. SHRI AMAR ROY-PRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether there is shortage of Doctors/Pharmacists in C.G.H.S. Unani Dispensaries at Bangalore and Calcutta;

(b) if so, the details thereof;

(c) the remedial steps taken by the Government in this regard;

(d) whether the proposal to open more C.G.H.S. Unani Dispensaries in these two cities; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) Yes, Sir.

(b) The details of vacant posts of Unani Doctors/Pharmacists are indicated below :

	Doctors	Pharmacists
Bangalore	1	1
Calcutta	2	1

(c) The U.P.S.C. has been requested to fill up the above three posts of doctors. To meet the urgent requirements at CGHS, Calcutta, one doctor has been offered an appointment on ad-hoc basis, who may join the post after completion of all the administrative formalities. The posts of pharmacist can be filled up locally only after the posting of the doctors.

(d) No, Sir.

(e) Does not arise.

More Committee

2291. SHRI NAWAL KISHORE RAI :
SHRI JAGMEET SINGH BRAR :

Will the PRIME MINISTER be pleased to state :

(a) whether the More Committee on population has submitted its report to the Government;

(b) if so, the main recommendations made by the Committee;

(c) whether the Government have taken any decision to implement the recommendations;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) This Ministry has no information on the subject.

(b) and (e). Question does not arise.

Late Dues to the Pensioners

2292. SHRI TARA SINGH :
SHRI V. SREENIVASA PRASAD:
SHRI S.M. LALJAN BASHA :

Will the PRIME MINISTER be pleased to state :

(a) whether Government's attention has been drawn by retiring Government employees about non-sanction and non-payment of pensions to them;

(b) whether in the past six months Government have received various representations;

(c) the precise details of representations received in the past six months; and

(d) the immediate action taken by the Government to uphold the right of pensioners?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (d). The system of sanction and payment of Central Government pensions operates on a decentralised basis. The concerned Ministries and Departments from where a Government servant retires are responsible for ensuring such payments without delay. The complaints regarding non-issue of pension payment orders (PPO) by the date of retirement are sent by the pensioners to their respective Heads of Departments/Offices and also to the Department of Pension and Pensioner's Welfare. Such complaints are taken up with the concerned Department/ Organisation for expeditious settlement. Out of a total of about 15 lakh pensioners the complaints relating to non-issue of PPOs received by the Department of Pension and

Pensioner's Welfare during the last two years were as under :

Year	Complaints received
1993-94	35
1994-95 (Upto February, 1995)	27

Elections

2293. SHRI ANKUSHRAO RAOSAHEB TOPE :
SHRI RAJENDRA AGNIHOTRI :

Will the PRIME MINISTER be pleased to state :

(a) the main recommendations made by the election commission for elections;

(b) the number of those recommendations which have been accepted; and

(c) the progress made so far in implementation?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) The main recommendations made by the Election Commission are contained in the attached Statement which is laid on the Table of the House.

(b) and (c). The Representation of the People (Second Amendment) Bill, 1994 and the Election Commission (Charging of Expenses on the consolidated Fund of India) Bill, 1994 have been introduced in Lok Sabha to give effect to the suggestions on electoral reforms made by the Commission and which have been accepted by the Government have also amended Rule 90 of Conduct of Elections Rules, 1961 to increase the ceiling limits on election expenses. The State Governments have also agreed, in principle, to issue photo identity cards to all electors and certain State Governments have also started issuing these cards.

STATEMENT*The Main Suggestions Made by the Election Commission Regarding Electoral Reforms*

1. The Election Commission should be a single member body.
2. The Election Commission should have an independent secretariat and the expenditure on the Commission should be "charged" and not "voted".
3. The electoral rolls should be revised intensively every alternate years and the summary revision in other years should continue.
4. Multi-purpose identity cards should be issued to all Indian citizens by the concerned administrative authorities and production of such identity cards may be made obligatory wherever the card holder is required to establish his identity including elections.

5. The District Electoral Officer concerned should be statutorily required to be consulted and empowered to have a say in the police arrangement for elections.
6. The political bigwigs who harbour proclaimed abscondors and are seen openly in their company, should be proceeded against. The power to grant parole of remission of sentence of convicted criminals, should be sparingly exercised when the elections are imminent or in progress.
7. The unauthorised possession of ballot boxes or electronic voting machine, and unauthorised printing of ballot papers should be made cognisable offence.
8. Increase in the amount of security deposit should be for all candidates.
9. There should be a minimum of 10 proposers for every candidate drawn from different polling areas.
10. No candidate should be allowed to contest from more than one constituency.
11. The campaign period should be reduced from 20 days to 14 days to bring down the election expenses and the administrative cost on the maintenance of law and order.
12. The Election Commission may be empowered to countermand election due to booth capturing even otherwise than on the report of the Returning Officer.
13. Every registered political party should publish its account annually and these should be audited by agencies specified by the Commission.
14. Non-maintenance of the true account of election expenses or not filing of its true copy within the prescribed time and manner should be punishable with imprisonment and fine and on conviction the candidate should be disqualified for a period of 6 years.
15. The candidate who fails to lodge his election expenses return within the prescribed time, should automatically stand disqualified for a period of five years.
16. Violation of the Model Code of Conduct should result in the election of the candidate(s) in whose favour or with whose consent or connivance, the violation was caused, being declared void and that the candidate(s) should be disqualified for a period of six years.
17. The existing provision in section 29A of the Representation of the People Act, 1951, relating to registration of political parties, should not be deleted and there should be a specific provision to de-register a party if it Violates the undertaking given under the section. The power to de-register should vest in the High Court.
18. The provisions of section 28 of the Representation of the People Act, 1950 and section 169 of the Representation of the people Act, 1951, are violative of and repugnant to the provisions of article 324 of the Constitution. The authority to make rules should therefore, be conferred totally on the Election Commission. The Election Commission shall, however, consult the Central Government. The rules so made need not be placed on the Table of the House.
19. The officer nominated or designated as Chief Electoral Officer should not be allowed to do any other work except with the approval of Election Commission.
20. Restoration of pre-1974 position in respect of election expenses.
21. Increase in the ceiling of election expenses as laid in Rule 90 of Conduct of Election Rule, 1961.
22. Amendment to the Chief Election Commissioner and other Election Commissioner (Condition of Service) Act, 1991 to provide that in a multi member Election Commission, the decision of the Chief Election Commissioner shall be final.
23. Election Commission should be given powers to take disciplinary action against officers of Government while they are performing election related duties.

[Translation]

Publication of Newslines

2294. SHRI RATILAL VARMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Jammu and Kashmir has suspended the publication of its journal 'Newslines';

(b) if so, the reasons therefor; and

(c) the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) No, Sir.

(b) and (c). Does not arise.

Sale of Electronic Implements

2295. SHRI RAMPAL SINGH :
SHRI BRIJ BHUSHAN SHARAN SINGH :
SHRI PANKAJ CHOWDHARY :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any complaints about the large scale sale of fake electronic implements in the country;

(b) if so, the action taken thereon by the Government;

(c) whether the Government have any proposal to set up a Committee to curb the sale of fake electronic implements;

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No Such complaints have been received in the Department of Electronics.

(b) to (d). Do not arise.

Relaxation to OBC

2296. SHRI KASHI RAM RANA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to give atleast 5 years, age relaxation to the backward classes in the Central Government Services;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (c). Three years, age relaxation has been provided to OBC candidates, in direct recruitment to services and posts under Government of India, vide orders issued on 25.1.95. This was done on the basis of the recommendation made in an all party meeting convened by the Ministry of Welfare.

[English]

Central Government Employees Medicare Corporation

2297. SHRI PAWAN KUMAR BANSAL : Will the PRIME MINISTER be pleased to state :

(a) whether the various pensioners, associations are demanding for setting up of a Central Government Employees Medicare Corporation;

(b) if so, the response of the Government thereto; and

(c) the action proposed in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) Yes, Sir.

(b) and (c). The serving Central Government employees are either cover under Central Government Health Scheme or under CS (MA) Rules, 1944, for

medical facilities. The Central Government Pensioners residing in CGHS covered areas are obtaining medical facilities through CGHS dispensaries. Government have also issued orders for issue of CGHS Card to those Central Government Pensioners who are residing in non-CGHS areas who desire to avail of CGHS facilities on payment of the prescribed subscription. The issue of extension of medical facilities to those Central Government pensioners who are residing in far-flung areas and are not able to avail of CGHS facilities will be considered by the Fifth Central Pay Commission.

Tobacco Products

2298. DR. AMRIT LAL KALIDAS PATEL :
SHRI SHANKERSINH VAGHELA :

Will the PRIME MINISTER be pleased to state :

(a) whether foreign businessmen in the tobacco sector are setting up plants in Gujarat to make tobacco products suitable for 100 per cent export;

(b) whether the availability of raw-material in the State has been studied by the Government;

(c) if so, the details thereof; and

(d) the involvement of the Central Tobacco Research Institute in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHJ) : (a) No such proposal has been approved

(b) to (d). Do not arise.

Textile Weaving Machinery

2299. SHRI D. VENKATESWARA RAO :
SHRI BOLA BULLI RAMAIAH :

Will the PRIME MINISTER be pleased to state :

(a) whether the textile weaving machinery sector has made a high level representation to the Government to come out with a package of fiscal and financial measures to revive this ailing sector;

(b) if so, whether the production of looms for the last three years have shown a sharp decline;

(c) whether the Federation of Indian Textiles Engineering Industries has brought it into the notice of the Government;

(d) if so, whether AIRJET and shuttleless looms have also dropped by 41% and 62% respectively over the same period and the total production of weaving sector has fallen for the last couple of years; and

(e) if so, the details thereof and the steps taken to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEVELOPMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (e). The Federation of Indian Textile Engineering Industry had submitted a pre-budget memorandum to the Government making various suggestions viz, change in customs duty on inputs required for manufacture of textile machinery and accessories, extending MODVAT to all Capital Goods used for the production and processing of Fabrics etc. In this memorandum, the Federation had indicated that the production of major items of textile machinery including production of looms for the last three years have shown a decline. Federation had reported in their memorandum that the production of AIRJET and Shuttleless looms declined by 41.8% and 62.1% respectively during the year 1993-94 when compared with that of 1991-92. The production of the weaving and allied machines for the year 1993-94 was reported to be of the value of Rs. 149.01 crores as against the production value of Rs. 159.41 crores during the year 1991-92.

The following steps have been taken to improve the situation in the Budget 1995-96 :

(i) Prior to the Budget, the raw materials identified in the representation attracted customs duty varying from 50% to 65% while the finished components attracted customs duty of 25%. In this budget the duties on raw materials have been reduced to a level of 40% to 50% whereas the duty on finished components continues to be 25%. Therefore the magnitude of difference in duty has been reduced considerably.

(ii) Prior to this budget certain parts falling in chapters 84 and 85 attracted duty higher than 25% because of electronic components in such parts. In this budget the duty on such parts also has been uniformly reduced to 25%.

(iii) Prior to this budget, Bearings attracted duties higher than 25%. In this budget the duty on bearings has been rationalised which in most cases would result in reduction in duty .

(iv) Customs duty on machine tools has been reduced from 45%/35% to a uniform level of 25% in this budget.

(v) Rate of duty under EPCG Scheme remains unchanged in this budget.

Capital Investment

2300. SHRIMATI BHAVNA CHIKHLIA : Will the PRIME MINISTER be pleased to state :

(a) whether the capital investment made in Kendriya Bhandar and Consumer Co-operative Societies has increased during the last three years;

(b) if so, the investment made during each of the last three years;

(c) whether the Government to increase the investment in current year; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). No investment during the last three years has been made by the Government in Kendriya Bhandar, which is the only consumer cooperative society working under the aegis of the Ministry of Personnel, Public Grievances and Pensions.

However, the quantum of investment made by way of share capital by the individual shareholders in Kendriya Bhandar during the last three years is as under :

Year	Investment made
1991-92	21,370/-
1992-93	10,400/-
1993-94	12,330/-

(c) and (d). The Government has no proposal to make/increase investment in Kendriya Bhandar in the current year.

Development of Wasteland

2301. SHRI SULTAN SALAHUDDIN OWAIISI : Will the PRIME MINISTER be pleased to state :

(a) whether the Chamber of Commerce and Industry has demanded the involvement of private sector for development of wasteland;

(b) if so, whether they have suggested that the land may be allotted on a long term lease which would be made cultivable to cater to the needs of the growing population;

(c) if so, the number of suggestions made by the Punjab, Haryana, Delhi Chamber of Commerce and Industry;

(d) the extent to which the Government have agreed to implement these suggestions;

(e) the details of suggestions implemented so far; and

(f) the reasons for not accepting the other recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH) : (a) The PHD Chamber of Commerce and Industry (PHDCCI) had organised a Workshop in June, 1993, at Delhi. This was followed by a Workshop organised by the PHD Rural Development Foundation (PHDRDF), an autonomous body floated by PHD

Chamber of Commerce and Industry, in August, 1994, in which the Department of Wastelands Development urged the corporate sector to participate in the development of nonforest wastelands.

(b) At these Workshops, it was made clear to the corporate sector that land is a subject dealt by the State Governments and subject to the policies and legislations of respective State Governments. The Department of Wastelands Development would not be in a position to provide any land to the corporate sector for development. However, it was brought to the notice of the Workshop that the Governments of Madhya Pradesh, Gujarat and Karnataka have formulated some schemes in which non-forest wastelands can be given to the corporate sector on long lease.

(c) The Department of Wastelands Development has been receiving suggestions from the corporate sector including PHD Rural Development Foundation for development of non-forest wastelands.

(d) and (e). In discussions with the corporate sector a suggestion was made that because of the refractory nature of soils, poor vegetative cover and the long gestation period in developing these wastelands, funds should be made available at concessional rates. Accordingly, a scheme entitled "Investment Promotional Scheme" was launched by the Department of Wastelands Development during the current year after extensive discussions with the corporate sector, financial institutions and other Government Departments. Under the Scheme, 25 per cent of the project cost or Rs. 25 lakhs, whichever is less, is available to the corporate sector in case, they take up development of non-forest wastelands. The Department has decided to set up a Coördination Cell at the Central level in the first instance. As the number of projects sponsored by the corporate sector increase a Coordination Cell can be set up at the State level also. The Department of Wastelands Development has identified a total Department in each State Government who would provide information regarding availability of wastelands to the corporate sector.

(f) The suggestion relating to land ceiling limit, leasing/allotment of land to the corporate sector by the State Government does not fall under the purview of Department of Wastelands Development. The corporate sector would need to initiate a dialogue for land with the individual farmers within the current land legislation in a particular State or with the State Government. Similarly, the provision of water and power facilities will depend upon the local conditions, existing hydrological aspects and power infrastructure. This subject is also dealt at the State Government level. The suggestion of fiscal incentives and tax benefit to the corporate sector cannot be complemented because of lack of details about the quantum of tax exemption, the different categories of equipment/machinery and specific inputs required are awaited from the PHD Rural Development Foundation.

Land Ceiling Act

2302. SHRI SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state :

(a) whether some State Governments have taken decision to make amendments to the Land Ceiling Act exempting firms to raise Agricultural Products;

(b) if so, the details thereof;

(c) whether the same exemption is also proposed to be extended to farmers, who wish to raise the Agricultural products for export purposes; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) No State Government has so far made any amendments to their existing land ceiling Acts exempting firms to raise agricultural products.

(b) Does not arise.

(c) and (d). There is no proposal to exempt the farmers from the existing land ceiling laws to raise the agricultural products for export purpose.

Negotiations for Electricity Generation

2303. SHRI JAGAT VIR SINGH DRONA : Will the PRIME MINISTER be pleased to state :

(a) whether a Nepalese firm and a firm from Gujarat are negotiating with Kanpur Development Authority for acquiring land and garbage for preparing coal and generating electricity; and

(b) if so, the further developments made in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) No, Sir.

(b) Question does not rise.

Medical Colleges

2304. SHRI THAYIL JOHN ANJALOSE : Will the PRIME MINISTER be pleased to state :

(a) the number of Medical Colleges in each State at present;

(b) their total admission/output for the the academic year 1993-94;

(c) whether all these colleges are recognised by the Medical Council of India; and

(d) if not, the details of those colleges which are not recognised and whose applications are pending with the Council?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) The Medical Council of India has informed that there are 146 medical colleges in the country. The State-wise details are given in the Statement attached.

(b) Total intake capacity in all the medical colleges as approved by the Medical Council of India is 14210.

(c) and (d). There is no provision of recognition of medical colleges in the Indian Medical Council Act, 1956. However, the Medical Council of India evaluate medical colleges to ensure that they conform to the standards prescribed by the Council. There are 20 such cases which are at different stages of evaluation, still pending with the Medical Council of India.

*No. of Medical Colleges in the Country -
State-Wise Details*

STATEMENT

S.No.	State/Union Territories	No. of Medical Colleges
1.	Andhra Pradesh	10
2.	Assam	3
3.	Bihar	10
4.	Goa	1
5.	Gujarat	6
6.	Haryana	1
7.	Himachal Pradesh	1
8.	Jammu and Kashmir	3
9.	Karnataka	18
10.	Kerala	5
11.	Madhya Pradesh	6
12.	Maharashtra	31
13.	Manipur	1
14.	Orissa	3
15.	Punjab	5
16.	Rajasthan	6
17.	Tamilnadu	14
18.	Uttar Pradesh	9
19.	West Bengal	7
20.	Chandigarh	1
21.	Delhi	4
22.	Pondicherry	1
		146

Ban on Drugs

2305. KUMARI SUSHILA TIRIYA :
SHRI GURUDAS KAMAT :
SHRI MOHAN RAWALE :
SHRI BASUDEB ACHARIA :
SHRIMATI MALINI BHATTACHARYA :
DR. ASIM BALA :
DR. RAM CHANDRA DOME :

Will the PRIME MINISTER be pleased to state :

(a) whether the Drug Controller of India has recently banned manufacture and sale of certain anti-diarrhoeal and other drugs;

(b) if so, the details thereof;

(c) the total number of drugs, alongwith their names, so far banned by the Drug Controller of India; and

(d) the measures taken to ensure that all drugs banned by the Drug Controller of India are immediately withdrawn from the market?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) and (b). Based on the recommendations of experts and the Drugs Technical Advisory Board, a statutory technical advisory body under the Drugs and Cosmetic Act, 1940, the Central Government have recently Prohibited the manufacturer and sale of only the following six anti-diarrhoeal drugs :

1. Anti-diarrhoeal formulations containing Kaolin or Pectin or Attapulgitte or Activated Charcoal.
2. Anti-diarrhoeal formulations containing Phthalyl Sulphathiazole or Sulpha-guanidine or Succinyl Sulphathiazole.
3. Anti-diarrhoeal formulations containing Neomycine or Streptomycine or Dihydrostreptomycine including their respective salts or esters.
4. Liquid oral antidiarrhoeals or any other dosage form for paediatric use containing Diphenoxylate or Loperamide or Atropine or Belladonna including their salts or esters or metabolites Hyoscyamine or their extracts or their alkaloids.
5. Liquid oral antidiarrhoeals or any other form for paediatric use containing halogenated hydroxy-quinolines.
6. Fixed dose combination of antidiarrhoeals with electrolytes.

(c) A statement showing names of 51 drugs banned by the Drug Controller (India) so far is attached.

(d) The licences to manufacture drugs under the Drugs and Cosmetics Act, 1940 are granted by the State Government. The measures taken by the Central Government include providing copies of the Gazette of

India notifying the names and particulars of banned drugs promptly to the State/UT Governments and the Drug Controllers under them, leading Associations of Drug manufacturers and chemists for necessary action by them.

STATEMENT

Names of Drugs Which have been Prohibited for Manufacture and Sale by the Drugs Controller of India

1. Amidopyrine
2. Fixed dose combinations of Vitamins with anti-inflammatory agents and tranquilisers.
3. Fixed dose combinations of Atropine in Analgesics and Anti pyretics.
4. Fixed dose combinations of Strychnine and Caffeine in tonics.
5. Fixed dose combinations of Yohimbine and Strychnine with Testosterone and Vitamins.
6. Fixed dose combinations of Iron with Strychnine Arsenic and Yohimbine.
7. Fixed dose combinations of Sodium Bromide/ Chloralhydrate with other drugs.
8. Phenacetin
9. Fixed dose combinations of anti-histaminics with antidiarrhoeals.
10. Fixed dose combinations of Penicillin with Sulphonamides.
11. Fixed dose combinations Vitamins with Analgesics
12. Fixed dose combinations of any other tetracyclines with Vit. C
13. Fixed dose combinations of Hydroxyguinoline group of Drugs except preparations which are used for the treatment of diarrhoea and dysentery and for external use only.
14. Fixed dose combinations of Corticosteroids with any other drug for internal use.
15. Fixed dose combinations of Chloramphenicol with any other drug for internal use.
16. Fixed dose combinations of crude Ergot preparations except those containing Ergotamine, Caffeine, Analgesics, anthistamines for the treatment of migraine, headaches.
17. Fixed dose combinations of Vitamins with Anti TB.
18. Penicillin Skin/eye ointment.
19. Tetracycline Liquid Oral preparations.
20. Nialamide
21. Practocol
22. Methapyrilone, its salts.
23. Methaqualone.
24. Oxytetracycline Liquid Oral Preparations.
25. Demeclocycline Liquid Oral Preparations.
26. Combination of Anabolic Steroids with other drugs.
27. Fixed dose combinations of Oestrogen and Progesterin (other than oral contraceptive) containing per tablet estrogen content of more than 50 meg. (equivalent to Ethinyl Estradiol) and of progesterin content of more than 3 mg. (equivalent to Norethister one Actate) and all fixed dose combination injectable preparation containing synthetic Oestrogen and progesterone.
28. Fixed dose combination of Sedatives/hypnotics/ anxiolytics with analgesic-antipyretics.
29. Fixed dose combination of Pyrazinamide with other antitubercular drugs except combination of Pyrazinamide with Rifampicin and INH as per recommended daily dose given below:

Drugs	Minimum	Maximum
Rifampicin	450 mg	600 mg
INH	300 mg	400 mg
Pyrazinamide	1000 mg	1500 mg

30. Fixed dose combination of histamine H₂-receptor antagonists with antacids except for those combinations approved by the Drugs Controller, India.
31. The patent and proprietary medicines of fixed dose combinations of essential oils with alcohol having percentage higher than 20% proof except preparations given in the Indian Pharmacopoeia.
32. All Pharmaceutical preparations containing chloroform exceeding 0.5% w/w or v/v whichever is appropriate.
33. Fixed dose combination of Ethambutol with INH other than the following :

INH	Ethambutol
200 mg	600 mg
300 mg	800 mg

34. Fixed dose combination containing more than one antihistamine.
35. Fixed dose combination of any anthelmintic with cathartic/purgative except piperazine/santonin.
36. Fixed dose combination of Salbutamol or any other bronchodilator with centrally acting anti-tussive and/or antihistamine.
37. Fixed dose combination of laxatives and/or anti spasmodic drugs in enzyme preparations.
38. Fixed dose combination of Metoclopramide with other drugs except for preparations containing metoclopramide and aspirin/paracetamol.

39. Fixed dose combination or centrally acting antitussive with antihistamine having high atropine like activity in expectorants.
40. Preparations claiming to combat cough associated with asthma containing centrally acting antitussive and/or an antihistamine.
41. Liquid oral tonic preparations containing glycerophosphates and/or one other phosphates and/or central nervous system stimulant and such preparations containing alcohol more than 20 proof.
42. Fixed dose combination containing Pectin and/or Kaolin with any drug which is systemically absorbed from GI tract except for combinations of Pectin and/or Kaolin with drugs not systemically absorbed.
43. Chloral Hydrate as a drug.
Tooth Pastes/tooth powders containing tobacco (Cosmetics).
44. Dover's powder I.P.
45. Dower's powder Tablets I.P.
46. Antidiarrhoeal formulations containing Kaolin or Pectin or Attapulgit or Activated Charcoal.
47. Antidiarrhoeal formulations containing Phthalyl Sulphathiazole or Sulphaguanidine or Succinyl Sulphathiazole.
48. Antidiarrhoeal formulations containing Neomycin or Streptomycin or Dihydrostreptomycin including their respective salts of esters.
49. Liquid Oral antidiarrhoeals or any other dosage form for paediatric use containing Diphenoxylate or Loperamide or Atropine or Belladonna including their salts or esters or metabolites Hyoscyamine or their extracts or their alkaloids.
50. Liquid oral antidiarrhoeals or any other dosage form for paediatric use containing halogenated hydroxyquinolines.
51. Fixed dose combination of antidiarrhoeals with electrolytes.

Capart

2306. SHRI RAM KAPSE : Will the PRIME MINISTER be pleased to state :

(a) the number of proposals received by CAPART for sanction of schemes during 1993-94 and 1994-95;

(b) the allocation for 1993-94 and 1994-95 (upto February, 1995) and amounts released separately for each scheme which is being handled by CAPART; and

(c) the steps taken by CAPART to strengthen its working so as to make it Non-Governmental Organisation-friendly?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) For sanctioning financial assistance under various schemes, CAPART received 11,169 project proposals during 1993-94 and 6,637 project proposals during 1994-95 (upto 27.3.1995).

(b) A statement giving amounts released by the Ministry of Rural Areas and Employment to CAPART under various schemes and the amounts released by CAPART to voluntary agencies during 1993-94 and 1994-95 (upto 28.2.1995) is attached.

(c) The working of CAPART is reviewed from time to time in the meetings of the Executive Committee and General body of CAPART and , wherever considered necessary, suitable steps are taken to strengthen its working. This is a continuous process.

Recently, with a view to bring CAPART near to the people and to ensure closer interaction between it and the voluntary agencies, the functioning of CAPART has been decentralised by setting up six Regional Committees. The Regional Committees would consider project proposals upto an outlay of Rs. 5 lakhs. It is expected that the decentralisation of CAPART would not only result in improving its efficiency and efficacy but would also be successful in promoting, spreading and strengthening voluntarism in rural development.

STATEMENT

(Rs. in Crores)

Schemes	1993-94		1994-95 (upto 28.2.95)	
	Amount released by Ministry to CAPART	Amount released by CAPART to Voluntary Agencies	Amount released by Ministry to CAPART	Amount released by CAPART to Voluntary Agencies
1	2	3	4	5
Accelerated Rural Water Supply Programme (ARWSP)	16.99	12.58	15.00	13.06
Jawahar Rozgar Yojana (JRY)	10.00	10.76	6.00	6.96
Central Rural Sanitation Programme (CRSP)	8.59	9.54	9.00	5.94

1	2	3	4	5
Organisation of Beneficiaries of Anti-poverty Programme (OB)	2.50	2.44	2.50	1.66
Promotion of Voluntary Action in Rural Development (PC)	9.50	11.32	9.50	7.04
Development of Women and Children in Rural Areas (DWCRA)	4.50	4.32	3.00	2.11
Integrated Rural Development Programme (IRDP)	1.43	1.22	1.50	1.54
Advancement of Rural Technology Scheme (ARTS)	8.50	10.36	12.00	7.61
Total	62.01	62.54	58.50	45.92*

* In addition, Rs. 3 Crores have been transferred to Regional Committees of CAPART.

Joint Military Exercises

2307. SHRI RAMCHANDRA MARATRAO GHANGARE:

Will the PRIME MINISTER be pleased to state:

(a) whether any agreement has been signed or proposed to be signed with the U.S.A. for the joint military exercises including naval exercises in the Indian Ocean; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) and (b). An 'Agreed Minute' on Defence relations between India and the United States of America was signed in January 1995. It provides for civilian-to-civilian interaction, service-to-service cooperation and cooperation in the field of research and development. Service-to-service cooperation also includes, *inter-alia*, joint exercises at progressively higher levels of skill and sophistication.

Staff Strength in PSUs

2308. SHRI PARAS RAM BHARDWAJ : Will the PRIME MINISTER be pleased to state :

(a) the Public Sector Undertakings functioning in Madhya Pradesh at present;

(b) the number of employees in each of these undertakings; and

(c) the number of Scheduled Tribes working in each of them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRI MATI KRISHNA SAHI) : (a) to (c). As on 31.3.1994 there were six public sector enterprises in Madhya Pradesh. Their names and the number of total employees and the number of Scheduled Tribes employees are as follows :

Name of the PSU	Total number of Employees	Out of Col. 2 No. of STs.
1. Ferro Scrap Nigam Ltd.	1401	152
2. NEPA Ltd.	3098	85
3. NTC (M.P.) Ltd.	12206	415
4. Northern Coal Fields Ltd.	16165	800
5. South Eastern Coalfields Ltd.	97523	21925
6. M.P. Ashok Hotel Corpn. Ltd. *(As on 31.3.1991)	63*	Not Available

[Translation]

BHEL and HEC

2309. SHRI RAM TAHAL CHOUDHARY : Will the PRIME MINISTER be pleased to state :

(a) whether the public undertakings are purchasing the machines from private sector which are being manufactured by Bharat Heavy Electricals Limited and Heavy Engineering Corporation;

(b) if so, the reasons therefor and the reaction of the Government thereto; and

(c) the policy laid down by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) Yes, Sir.

(b) and (c). The following purchase policy has been prescribed by the Government for purchases from the Public Sector Undertakings;

"Where the quoted price is within 10% of the lowest price, other things being equal, purchase preference may be granted to the public enterprises concerned, at the lowest valid price bid."

[English]

Bench of Kerala High Court

2310. SHRI A. CHARLES : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Kerala has approached the Union Government for setting up a Bench of the Kerala High Court at Trivandrum;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). A proposal was received from the Government of Kerala in 1971 for establishing a Bench of Kerala High Court at Trivandrum. Views of the Governor of the State and the Chief Justice of the High Court were called for in 1972. In their letter dated 2.4.1985, the State Government stated that they had not taken a final view in this matter. The Registry of Kerala High Court intimated in May, 1993 that the High Court was not in favour of establishment of any Bench away from its principal seat in the State. No further communication has been received either from the State Government or the High Court. In view of this, it is not possible for the Central Government to take any action in the matter.

Supply of Cryogenic Engines

2311. SHRI SATYA DEO SINGH :
SHRI PANKAJ CHOWDHARY :
SHRI CHETAN P.S. CHAUHAN :
SHRIMATI CHANDRA PRABHA URS :

Will the PRIME MINISTER be pleased to state :

(a) whether Russia has decided to supply cryogenic engines to the Indian Space Research Organisation (ISRO) for its satellite launching vehicle;

(b) if so, the number of the cryogenic engines decided to be supplied by Russia and the price thereof indicating the time by which the delivery of the first cryogenic engine is likely to be received by ISRO;

(c) whether Russia is likely to supply any cryogenic engine to India free of cost;

(d) if so, the details thereof;

(e) whether the Government also propose to indigenously manufacture such engines; and

(f) if so, the details thereof alongwith the cost?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). Under the modified contract with Russia on the supply of Cryogenic Stages including engines, Russia will supply 4 flight stages and one Technological model and one propellant filling model for a sum of Rs. 235 crores. The first cryogenic stage is expected by last quarter of 1996. In addition, ISRO, making use of the provision in the original agreement, has exercised the option of ordering 3 more Cryogenic stages at a unit price of US \$ 3 million each.

(c) No, Sir.

(d) Does not arise.

(e) Yes, Sir.

(f) Government has approved in April 1994, the development of indigenous Cryogenic Upper Stage (CUS) Project at a total cost of Rs. 335.89 crores. The Project envisages the establishment of the necessary infrastructure and the development, qualification and supply of two flightworthy cryogenic stages which include the cryogenic engines. The first flightworthy stage, including the engine, is expected to be development by 1998-99.

[Translation]

Utilisation of Thermal Power

2312. DR. MUMTAZ ANSARI :
SHRI RAJESH KUMAR :
SHRI RAMESHWAR PATIDAR :

Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have received any scheme from the various State Governments for making maximum utilisation of thermal power as well as photovoltaic system through the solar energy during the current year; and

(b) if so, the details thereof, State-wise and the methods for its utilisation?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b). The Government is implementing socially oriented and market oriented schemes, under the solar photovoltaic programme. Under these schemes, various solar photovoltaic systems, such as street lighting systems, domestic lighting systems, solar lanterns and small village level solar power plants are being installed for electricity generation. The Solar photovoltaic programme is implemented through State implementing agencies. A State wise list of various solar photovoltaic systems sanctioned for implementation during the current year is given in the Statement attached.

In addition, as 35 MW solar thermal power plant is proposed to be taken up in village Mathania of Jodhpur district in Rajasthan. Detailed project report for this project has been prepared and mobilisation of financial resources from various sources for the project is being worked out.

STATEMENT

State Wise List of Solar Lanterns Sanctioned During 1994-95

S. No.	State/U.T.	Solar Lanterns (Nos)
1.	Andhra Pradesh	1198
2.	Arunachal Pradesh	800
3.	Gujarat	700
4.	Haryana	1400
5.	Himachal Pradesh	4000
6.	Jammu and Kashmir	1500
7.	Kerala	5500
8.	Madhya Pradesh	5000
9.	Meghalaya	600
10.	Orissa	1100
11.	Tamil Nadu	4000
12.	Uttar Pradesh	10000
13.	Delhi	2000

In addition projects for 400 SPV domestic lighting systems in Jammu and Kashmir, SPV power plants of an aggregate capacity of 90 KW in Rajasthan and 25 KW in West Bengal have been sanctioned during the current year.

[English]

Coast Guard Organisation

2313. SHRI ANANTRAO DESHMUKH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have reviewed the organisational set-up of Coast Guard Organisation to add teeth to Coast Guard;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken to strengthen the Coast Guard organisation?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). The Organisational set-up of Coast Guard Organisation is reviewed from time to time, keeping in view its functions and responsibilities.

(c) The Coast Guard are being strengthened and modernised as per the Coast Guard Perspective Plan 1985-2000 and 5 Year Coast Guard Development Plans, which envisage a balanced growth of the Coast Guard, commensurate with their requirements, subject to the availability of funds.

Grants-in-Aid to Gujarat

2314. SHRI HARIN PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether any grants-in-aid were provided to voluntary organisations under the family welfare Programme during 1993-94 and 1994-95 till date to Gujarat State;

(b) if so, the details thereof;

(c) whether the State Government has utilised all the grants under the scheme; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir.

(b) The assistance provided to the Voluntary Organisation in Gujarat State through Department of Family Welfare and the State under India Population Project VII Project for Voluntary Organisation is as under:

	Deptt. of Family Welfare	IPP VII Project
1993-94	Rs. 22,58,200	12,50,000
1994-95	Rs. 31,00,000	10,00,000

(c) and (d). Voluntary Organisations have utilised all the grants except the funds released recently during 1994-95. Utilisation report from the State Government is awaited.

[Translation]

Ayurvedic Medicines

2315. SHRI HARIKEWAL PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether several Ayurvedic Medicines sold in the market are sub-standard and spurious;

(b) if so, the number of such cases detected during last three years; and

(c) the action taken against these companies?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Based on the information available no case of sale/manufacture of sub-standard and spurious Ayurvedic Medicines has come to the notice of the Government.

(b) and (c). Does not arise.

[English]

Wind Energy

2316. PROF. SAVITHRI LAKSHMANAN : Will the PRIME MINISTER be pleased to state :

(a) whether any study has been made by the Government on harnessing wind energy for power generation at potential sites in hilly district of Kerala;

(b) if so, the outcome thereof;

(c) whether the Government propose to appoint a team to select suitable locations for such projects; and

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b). Under the National Wind Resource Assessment Programme, identification of potential sites for generation of wind power is also being undertaken in Kerala, including its hilly areas. The following sites have been identified in the State so far, which are considered suitable for generation of wind power :

S.No.	Sites	Districts
1.	Kanjikode	Palakkad
2.	Kotmala	Palakkad
3.	Kottatnara	Palakkad
4.	Ponudi	Thiruvananthapuram
5.	Pullikkanam	Idukki
6.	Ramkalmedu	Idukki
7.	Panchallmedu	Idukki

(c) and (d). The Wind Resource Assessment Programme is being undertaken in Kerala through the Field Research Unit at Bangalore of the Indian Institute of Tropical Meteorology and Agency for Non-conventional Energy and Rural Technology (ANERT), Trivandrum.

Cataract

2317. SHRI N. DENNIS :
SHRI LAL BABU RAI :

Will the PRIME MINISTER be pleased to state :

(a) whether there is large scale increase in the blindness caused due to cataract in the country;

(b) if so, the number of cataract cases reported during last year in each State;

(c) the number of cataract operations performed in each State during the last year; and

(d) the steps taken by the Government to control the cataract?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) According to one survey conducted in 1989, the prevalence of Blindness in the country is 1.49%. Blindness due to cataract accounted for nearly 80% and the annual incidence of cataract induced blindness is estimated at 2 million.

(b) and (c). The details of estimated No. of blind persons and the No. of cataract operations performed in each State during the last year i.e. 1993-94 are provided in the attached Statement.

(d) The steps taken to control the blindness due to various reasons including cataract include :

- i. Strengthening of Ophthalmic infrastructure.
- ii. Expanding coverage to rural and tribal areas,
- iii. Training of the Ophthalmic manpower,
- iv. Establishment of Distt. Blingness Control Societies.
- v. Creating awareness about the eye care in the masses, and
- vi. Increasing financial outlays for the Centrally Sponsored Blindness Control Programme :

STATEMENT

Estimated Blind Persons and Cataract Operations Performed 1993-94

State/UTs	Estimated Blind Persons*	Operations Performed
1	2	3
Andhra Pradesh	1,88,000	1,67,825
Arunachal Pradesh	13,500	177
Assam	3,00,000	16,590
Bihar	10,66,000	66,820
Delhi	62,000	27,847
Goa	25,000	3,271
Gujarat	5,83,000	1,53,255
Haryana	1,83,000	61,665
Himachal Pradesh	45,000	8,969
Jammu and Kashmir	2,11,000	3,013
Karnataka	5,59,000	93,359
Kerala	3,67,000	30,091
Madhya Pradesh	13,22,000	1,61,656
Maharashtra	12,52,000	2,50,299
Manipur	11,000	592

1	2	3
Meghalaya	3,000	1,308
Mizoram	—	269
Nagaland	4,000	134
Orissa	5,38,000	27,258
Punjab	1,40,000	1,18,207
Rajasthan	9,38,000	86,430
Sikkim	3,000	592
Tamil Nadu	9,22,000	2,08,712
Tripura	34,000	3,259
Uttar Pradesh	20,98,000	2,81,360
West Bengal	6,54,000	1,29,834
A and N Islands	1,900	243
Chandigarh	11,400	3,480
D and N Haveli	—	85
Daman and Diu	—	204
Lakshadweep	400	39
Pandicherry	—	4,333
Total	12435200	19,12,989

* Source : WHO/GOI National Survey (1986-89), estimated blind persons projected for census population, 1991

[Translation]

Rural Development Programme

2318. SHRI SHIVLAL NAGJIBHAI VEKARIA : Will the PRIME MINISTER be pleased to state :

(a) whether major development programmes are being implemented by the Government covering Jawahar Rozgar Yojana, Integrated Rural Development Programme, 20-Point Programme, Accelerated Rural Water Supply Programme, Drought Prone Area Programme, Desert Development Programme;

(b) if so, the details of works undertaken under these schemes separately during the last three years, State-wise; and

(c) the quantum of work likely to be undertaken during the ending years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) to (c). Major Rural development programmes viz. Jawahar Rozgar Yojana (JRY), Integrated Rural Development Programme (IRDP), Accelerated Rural Water Supply Programme (ARWSP), Drought Prone Area Programme (DPAP), Desert Development Programme (DDP) etc. are being implemented by Government in the rural areas. The details of the works undertaken under these schemes during the last three years, statewide, are given in the attached Statements (1 to 8).

Further, quantum of work likely to be undertaken during the ensuing three years, statewide have not been finalised.

STATEMENT-I

Physical Assets Created Under JRY During 1991-92

State/UTs	Works bene- fitting SC/ST (Nos)	Minor Irrig. Flood Protic. Works (Hec)	Soil cons ervation Works (Hec)	Cons. of vill. Tanks (Nos)	Land Dev. works (Hec)	Drinking water wells Ponds etc. (Nos)	Rural Roads (Kms)	School Building (Nos)	Dev. of House Sites (Nos)	Construc- tion of Houses (Nos)	Panchay- ats Ghars (Nos)	Mahila Mandals	Sanitary Latrins	Construc- tion of Wells under MWS	Construc- tion of Houses under IAY	Other Works
Andhra Pradesh	15198	15.00	0.00	163	67.00	3077	6422.55	3667	72	696	1165	214	3041	12755	10876	25014
Arunachal Pradesh	513	34.00	8.26	0	13.00	0	551.00	109	0	99	10	6	35	0	232	248
Assam	4438	3726.71	106.58	300	439.21	1327	1657.88	535	151	385	13	65	422	629	1231	1191
Bihar	96388	386.21	1517.46	288	622.00	15130	7834.82	3711	1622	1184	2321	126	2843	50836	22541	49406
Goa	59	NR	0.00	39	0.00	217	105.80	3	0	0	0	0	0	0	52	201
Gujarat	17252	1429.00	2463.00	836	481.00	1466	3566.43	1512	97	150	832	16	1249	6364	4939	8688
Haryana	4312	58.23	0.00	278	174.30	128	480.58	551	79	0	157	16	65	394	968	1294
Himachal Pradesh	2313	829.00	0.00	349	225.00	726	397.60	323	0	59	131	64	414	48	365	4564
Jammu and Kashmir	2930	11210.00	10459.00	115	707.00	1119	1678.00	39	0	7975	326	2	228	1440	495	2543
Karnataka	16289	192.00	15075.00	280	262.00	572	11730.00	3038	118	4629	168	175	564	1817	6092	16342
Kerala	19517	166.00	5.00	13	8.00	433	1873.38	53	0	6326	0	0	6112	1742	5172	2259
Madhya Pradesh	118418	22.00	58.87	18	3.00	2235	6641.30	1630	4642	23097	235	411	140	30729	40644	24056
Maharashtra	33592	912.00	1981.00	256	1360.00	2152	4517.00	3539	622	3342	1446	102	2237	7997	9927	29368
Manipur	288	33.00	2.00	7	75.00	6	96.00	17	1	27	7	8	13	108	140	128
Meghalaya	863	1.00	0.00	0	203.83	5	62.50	131	6	8	63	6	4	418	388	248
Mizoram	1083	0.00	0.00	10	4.00	88	531.00	50	12	28	0	4	40	329	256	368
Nagaland	2066	0.00	0.00	0	0.00	1223	132.41	76	0	0	25	0	0	0	1581	742
Orissa	49797	232.41	330.15	2607	2164.49	2891	19704.75	6027	211	3168	449	128	89	21394	17028	9298
Punjab	5450	0.00	254.00	139	122.00	81	5.00	628	0	0	664	39	519	0	1191	5246
Rajasthan	32922	7.00	36.00	789	6.00	651	1490.75	2403	138	1565	138	225	375	11500	12174	14711
Sikkim	633	4.00	90.00	213	92.00	81	747.69	29	113	7	10	0	14	0	166	260
Tamil Nadu	43640	8.00	0.00	757	0.00	205	2639.55	641	0	0	894	0	81	2872	40768	14104
Tripura	2113	66.00	94.40	517	110.75	80	881.72	53	16	666	68	0	96	354	472	1430
Uttar Pradesh	86100	30425.00	28616.00	516	5364.00	22384	26763.00	816	405	32632	450	12	3279	8780	20262	19369
West Bengal	25849	6611.00	609.00	2009	366.00	30376	11114.00	1716	1674	601	376	332	6433	11792	8223	8950
A. and N. Islands	89	0.00	0.00	0	0.00	41	24.14	1	1	0	9	0	0	5	17	62
D. and N. Haveli	152	0.00	0.00	7	0.00	52	40.95	6	0	0	0	0	1	20	53	20
Daman and Diu	19	0.00	0.00	0	0.00	0	0.05	0	0	0	0	0	0	0	26	15
Lakshadweep	57	0.00	0.00	0	0.00	0	0.00	0	0	0	0	0	50	0	0	57
Pondicherry	43	0.00	2.35	13	0.00	0	16.41	102	3	0	0	0	0	10	22	21
Total	584394	56369.56	61708.07	10519	12889.58	86796	111706.26	31403	9983	86654	9957	1951	28344	172328	207209	240103

STATEMENT-II

Physical Assets Created Under JRY During 1992-93

States/UTs	Works benefiting SC/ST (Nos)	Minor Irreg. Flood Protic. Works (Hec)	Soil Conservation Works (Hec)	Const. of Vill. Tanks (Nos)	Land Dev. Works (Hec)	Drinking Water Wells Ponds etc. (Nos)	Rural Roads (Kms)	Schools Building (Nos)	Dev. of House Sites (Nos)	Construction of Houses (Nos)	Panchayat Ghars (Nos)	Mahila Mandals (Nos)	Sanitary Latrins (Nos)	Construction of Wells under MWS (Nos)	Construction of Houses under IAY (Nos)	Other Works (Nos)
Andhra Pradesh	31206	1950.00	395.00	467	72.00	1762	7456.93	2578	136	610	1040	157	1782	11457	10961	14780
Andhra Pradesh	486	28.00	6.00	-	3.66	2	544.00	54	-	14	73	33	-	0	218	92
Assam	2871	367.89	68.17	109	1612.72	274	2411.95	303	44	116	553	38	9	1162	1037	1105
Bihar	125209	209.40	685.00	309	580.00	17992	15483.80	2843	4291	400	1513	239	1783	50689	28189	18327
Goa	38	-	-	79	-	465	173.80	10	-	-	56	9	-	12	55	419
Gujarat	14545	1490.50	408.50	864	352.007	1710	3287.72	1021	105	217	661	84	877	4874	4889	7602
Haryana	2521	NR	-	78	125.00	158	154.02	746	76	-	172	15	23	963	1002	776
Himachal Pradesh	1828	6.00	-	145	23.58	571	511.98	179	-	31	229	27	-	34	351	2028
Jammu and Kashmir	2274	798.00	162.00	437	780.00	306	1184.00	8	11	-	-	-	47	725	425	3256
Karnataka	26180	457.00	4000.00	521	1702.00	1600	9615.00	2911	187	6613	251	467	1289	3803	7197	18746
Kerala	12883	NR	NR	-	-	309	1767.19	47	-	5613	-	-	4516	3893	4100	3054
Madhya Pradesh	126690	14.00	18.00	872	114.00	1175	7887.45	1303	308	3146	547	196	105	43396	47156	42627
Maharashtra	43142	403.00	1241.00	319	675.00	2954	5250.00	3718	447	3852	1111	99	1911	6739	8778	33284
Manipur	1303	44.00	-	8	NR	22	455.783	24	10	11	4	-	12	189	213	996
Meghalaya	1702	-	24.30	9	147.00	28	351.78	138	1	19	88	71	-	788	432	123
Mizoram	379	NR	NR	28	NR	22	275.50	55	1	40	NR	NR	21	322	224	234
Nagaland	71	-	NR	-	-	-	208.11	72	-	-	-	-	134	774	1603	506
Orissa	9943	212.90	313.02	3202	875.25	5084	16484.69	4668	231	2464	383	213	59	21126	11305	7413
Punjab	1421	-	26.00	24	120.00	-	-	25	-	-	131	2	280	0	3359	1134
Rajasthan	11241	19.00	58.32	363	77.00	761	1653.33	2276	214	2414	326	206	475	9973	10541	15480
Sikkim	387	9.00	0.00	27	53.00	71	646.15	1	5	1	6	-	6	0	140	287
Tamil Nadu	21571	NR	-	975	-	158	2679.00	1432	-	-	241	-	-	7162	14409	13653
Tripura	1773	92.75	90.05	289	94.22	582	831.92	8	8	227	45	8	61	716	343	284
Uttar Pradesh	83384	5453.00	4904.00	450	560.00	26974	26726.00	415	2799	48389	1054	-	370	5437	22218	16822
West Bengal	8198	9185.00	1555.00	1130	534.00	17285	17100.00	3675	1360	820	836	55	1485	6718	13300	5682
A. and N. Islands	142	-	-	-	-	30	13.00	1	-	-	-	-	-	0	20	1
D. and N. Haveli	-	-	-	-	-	41	33.60	2	-	-	-	-	-	30	52	17
Daman and Diu	21	-	NR	NR	-	17	NR	-	-	-	-	4	-	0	0	2
Lakshadweep	69	NR	NR	NR	-	NR	9.63	1	NR	1	-	-	-	13	47	11
Pondicherry	531558	20739.44	13955.36	10715	8500.43	80351	123198.38	28514	10224	75009	9320	1923	15285	190985	192585	208763

STATEMENT-IV

D. Sectorwise Physical Coverage March, 1991-92

State/UTs	Primary Sector (Nos)		Secondary Sector (Nos)				Tertiary Sector (Nos)				Grand Total		
	Irrigation	Land Dev.	Milch cattle	Others	Village Indus.	Handicraft	Handloom	Others	Tailoring/Knitting	Shops etc.		Bullock/Carts	Others
Andhra Pradesh	31274	29393	5034	57945	13241	1198	3571	11584	9893	27582	1948	32265	222848
Arunachal Pradesh	732	80	106	6701	3	8	2132	425	364	16	46	239	10888
Assam	363	1111	6968	11991	213	568	2182	2468	2948	7994	2217	5473	46416
Bihar	32617	21817	51204	41469	22606	8413	14223	25663	14357	40367	16189	48091	337016
Goa	84	143	329	129	34				777		260	1233	2989
Gujarat	6243	429	37893	7694	2889	287	682	1155	1854	5191	1385	9175	74877
Haryana		3	8550	3270	1134	726	368	1565	834	2797	3853	1656	24756
Himachal Pradesh	126	198	4163	1249	502	272	371	604	741	1117	952	1524	11819
Jammu and Kashmir	65	358	2839	3398	419	347	72	125	54	2493	1850	1263	13583
Karnataka	1406	466	39622	18855	5230	3163	1027	4263	3245	15997	871	6852	108841
Kerala	195	370	17144	9077	4602	623	322	7460	1843	8282	435	10923	61276
Madhya Pradesh	20402	16125	65530	92566	27572	4352	1126	8766	5723	36066	4199	12383	294810
Maharashtra	11543	2540	51518	53379	9849	1798	319	10066	5984	18047	8911	24013	197967
Manipur	216	276	18	2348		176	309	121	398	354	66	626	4908
Meghalaya	1551		464	164	88	4	43	7	369	96	3	85	2874
Mizoram	72	44	13	1475	43	48	115	551	551	158	300	300	2811
Nagaland		685	1593	852	434	369	48	586	342	203	378		5442
Orissa	15154	2752	9081	32447	24888	2736	1759	1410	2347	29724	4014	6626	132938
Punjab		7572	585		5720	488	1395	125	2226	4893	4427	18	27449
Rajasthan	590	500	40751	18960	5219	2307	1130	4020	3364	12937	33731	8471	131986
Sikkim			89	1437			13	43	13	6		9	1610
Tamil Nadu	782	1871	44510	32138	8043	4253	3064	13508	3168	18454	11038	20774	161603
Tripura	48	1670	3310	3050	865	114	216	2139	119	4639	313	2572	19055
Uttar Pradesh	86170	11766	117114	34751	35914	7864	11465	15709	12820	59212	33812	35862	462259
West Bengal	4648	3015	26175	37137	96452	5071	6163	8356	9042	35040	13894	34775	289768
Andaman and Nicobar			273	370			22	8	205	170		454	1502
Chandigarh													0
D. and N. Haveli	54	2	02	65	4	63		11	10	18	7	88	313
Delhi													0
Daman and Diu	18		229	243					74	17		101	482
Lakshadweep					1			14	2	4	1	30	124
Pondicherry			694	97				138	42	86	40	246	1343
All India	214353	95612	542594	473914	267921	55200	52014	120444	81810	331880	152684	266127	2654553

STATEMENT-V

D. Sectorwise Physical Coverage March, 1992-93 (IRDP)

States/UTs	Primary Sector (Nos)			Secondary Sector (Nos)				Tertiary Sector (Nos)			Grand Total		
	Irrigation	Land Dev.	Land	Milch cattle	Others	Village Indus.	Handi craft	Handloom	Others	Tailoring/Knitting		Shops etc.	Bullock/cml. Carts
Andhra Pradesh	26333	26521	2347	46878	9430	676	1848	12806	6322	16601	2377	26899	179038
Arunachal Pradesh	-	3931	506	6798	129	84	885	265	649	21	89	285	13642
Assam	767	904	6553	8850	1853	815	3250	2343	2401	6526	2005	3937	40204
Bihar	28623	12348	41879	41699	15853	6487	2051	23092	10916	29419	11767	39518	264252
Goa	50	54	165	100	10	-	-	-	745	-	108	1224	2456
Gujarat	7718	77	30155	4843	2759	142	438	1418	2154	4767	1136	8745	64352
Haryana	-	26	7741	2262	1539	335	161	1773	1337	3530	3145	1500	23349
Himachal Pradesh	208	110	1827	520	2920	231	290	4400	355	864	588	1231	6956
Jammu and Kashmir	45	-	1631	1846	162	80	58	173	151	1222	71	1872	7311
Karnataka	1981	419	37846	17829	5037	3098	1419	3596	2948	15601	7341	6741	103856
Kerala	175	287	13479	8201	4006	676	372	6703	1839	6953	282	9324	52297
Madhya Pradesh	26234	10216	41465	54606	11723	1333	832	6641	3065	17607	2799	7562	184083
Maharashtra	10355	2527	48734	46921	9344	1619	562	7681	6238	17563	6192	19915	177651
Manipur	101	114	24	1329	7	85	210	268	242	241	89	448	3158
Meghalaya	1125	-	732	514	28	16	126	4	266	128	2	69	3010
Mizoram	14	-	23	2448	52	5	33	78	442	149	-	230	3474
Nagaland	15549	570	1096	1021	207	128	244	330	127	87	58	128	3996
Orissa	2752	2752	9108	21811	18033	1859	1271	1302	1755	23607	3144	4892	105083
Punjab	-	-	7826	385	4931	6	1408	187	1090	4781	3796	838	25248
Rajasthan	982	1371	24730	17966	3345	1783	998	5078	1909	10143	20423	12638	101366
Sikkim	-	-	30	1007	-	18	-	50	3	8	-	26	1142
Tamil Nadu	675	2	31916	31588	10081	2928	3077	13403	3417	17817	11995	18086	144987
Tripura	198	889	1143	4039	610	356	241	1461	92	2374	267	2237	13907
Uttar Pradesh	71416	10932	105045	30634	30071	8315	7372	9805	8452	46989	30437	28493	387961
West Bengal	3306	1879	22392	31509	83724	13666	6191	7611	8221	29093	10331	32299	250222
Andaman and Nicobar	1	35	103	141	-	-	-	19	95	148	15	196	753
Chandigarh	-	-	-	-	-	-	-	-	-	-	-	-	-
D and N Haveli	40	-	28	72	-	25	-	-	9	29	6	91	300
Delhi	-	-	-	-	-	-	-	-	-	-	-	-	-
Daman and Diu	8	46	46	205	-	-	-	-	96	23	6	128	512
Lakshadweep	-	-	-	-	-	-	-	-	-	-	-	-	-
Pondicherry	-	-	-	-	-	-	-	-	-	-	-	-	-
All India	195904	75964	438570	386022	213226	44748	33355	107127	65336	256291	118469	229554	2164566

STATEMENT-VII

S. State/UT No.	(Rs. in crores)			(Rs. in lakhs)		
	(1991-92) Expenditure	(1992-93) Expenditure	(1993-94) Expenditure	Population Benefited		
				1991-92	1992-93	1993-94
1. Andhra Pradesh	28.450	25.470	41.240	12.587	9.959	1.978
2. Arunachal Pradesh	2.990	5.820	5.176	0.174	0.240	0.220
3. Assam	17.620	7.000	18.120	6.231	2.624	2.945
4. Bihar	26.450	33.780	22.217	11.350	19.720	2.780
5. Goa	0.790	0.520	0.837	0.358	0.416	0.289
6. Gujarat	15.144	17.970	18.584	8.738	2.731	3.051
7. Haryana	8.240	11.660	15.817	1.929	6.735	15.155
8. Himachal Pradesh	5.380	6.420	8.041	0.413	0.610	5.287
9. Jammu and Kashmir	19.900	9.970	28.686	0.759	0.718	0.601
10. Karnataka	20.390	28.130	36.791	20.888	10.316	10.255
11. Kerala	13.680	10.710	13.165	5.987	4.998	0.769
12. Madhya Pradesh	32.870	25.540	49.730	22.400	21.760	25.550
13. Maharashtra	23.763	32.158	43.741	21.470	17.760	15.640
14. Manipur	2.360	2.160	2.962	0.970	0.662	0.180
15. Meghalaya	3.340	2.750	5.787	1.075	0.826	0.001
16. Mizoram	1.750	1.280	2.100	1.386	0.353	0.336
17. Nagaland	2.300	1.380	0.909	0.372	0.273	0.215
18. Orissa	11.650	14.940	21.625	4.046	5.114	1.167
19. Punjab	4.240	4.240	11.306	4.953	6.912	2.391
20. Rajasthan	41.830	41.170	64.738	4.283	2.803	1.981
21. Sikkim	4.200	3.820	3.720	0.151	0.071	0.395
22. Tamil Nadu	24.410	23.940	30.908	28.955	24.510	24.566
23. Tripura	2.900	3.120	3.944	0.000	0.700	0.253
24. Uttar Pradesh	42.190	40.020	69.652	9.152	25.157	36.996
25. West Bengal	13.900	13.500	22.344	10.717	6.388	9.941
26. A and N Islands	0.000	0.000	0.000	0.106	0.000	0.000
27. Chandigarh	0.000	0.000	0.000	0.000	0.000	0.000
28. D and N Haveli	0.000	0.000	0.000	0.000	0.000	0.000
29. Delhi	0.012	0.006	0.117	0.000	0.000	0.000
30. Lakshadweep	0.000	0.000	0.350	0.000	0.000	0.000
31. Pondicherry	0.100	0.260	0.260	0.275	0.032	0.237
32. Daman and Diu	2.820	1.830	1.093	0.000	0.000	0.000
Total	373.669	377.584	543.960	179.725	172.388	163.179

STATEMENT-VIII

Statewise Sectorwise Physical Achievement Under DPAP and DDP

S. State No.	1991-92			1992-93			1993-94			
	LRD	WRD	Aff. & Pas.	LRD	WRD	Aff. & Pas.	LRD	WRD	Aff. & Pas.	
1	2	3	4	5	6	7	8	9	10	11
DROUGHT PRONE AREAS PROGRAMME										
1. Andhra Pradesh	275.56	49.20	129.15	318.09	59.67	118.61	246.46	60.46	163.53	
2. Bihar	5.29	3.61	19.70	20.11	11.49	23.62	31.12	28.52	25.95	

1	2	3	4	5	6	7	8	9	10	11
3. Gujarat		45.94	20.86	31.25	48.27	20.53	18.99	102.47	25.30	30.56
4. Haryana		15.39	11.23	6.09	13.92	10.19	9.49	20.16	14.08	3.84
5. J and K		20.11	6.88	3.03	30.30	8.80	4.30	19.86	2.23	11.34
6. Karnataka		122.50	3.73	32.06	256.75	10.65	95.98	233.96	9.85	80.47
7. Madhya Pradesh		53.80	0.61	66.99	30.39	6.70	59.95	26.35	9.68	54.07
8. Maharashtra		65.41	47.54	210.35	65.91	16.74	193.54	70.47	22.60	188.31
9. Orissa		1.37	2.40	49.74	1.16	0.00	57.23	25.97	31.51	81.16
10. Rajasthan		39.62	7.78	39.66	51.23	7.72	2.80	85.21	11.94	23.30
11. Tamil Nadu		148.75	4.50	44.48	142.50	3.82	43.52	169.65	5.88	74.44
12. Uttar Pradesh		190.86	32.28	87.46	155.79	32.68	42.96	287.89	35.55	38.99
13. West Bengal		71.77	3.00	49.30	62.42	2.25	35.75	51.52	5.40	157.76
Total		1056.37	193.62	769.25	1196.84	191.24	706.74	1371.12	263.00	933.70

DESERT DEVELOPMENT PROGRAMME

1. Gujarat		17.59	3.42	16.25	5.48	4.55	13.55	18.87	7.05	13.05
2. Haryana		19.06	13.71	13.98	0.00	21.03	17.84	0.00	31.88	18.22
3. Himachal Pradesh		3.95	1.01	12.94	5.63	1.91	14.47	10.02	1.81	15.90
4. J and K		4.29	7.90	8.88	2.87	9.54	3.35	4.72	8.61	2.95
5. Rajasthan		50.33	61.85	182.76	79.87	23.00	81.10	122.83	15.97	106.60
Total		95.16	87.89	234.81	93.85	60.03	130.31	156.44	65.32	156.72

WRD : Water Resource Development
 LRD : Land Resourced Development
 Aff. & Pas. : Afforestation and Pasture Development

[English]

Industrial Production

2319. SHRI UPENDRA NATH VERMA :
 SHRI DATTATRAYA BANDARU :

Will the PRIME MINISTER be pleased to state :

(a) the total amount invested by the Government in industries during the last three years;

(b) the total industrial production in the country during the years 1992-93 and 1993-94;

(c) the quantity produced by heavy, medium, small and cottage industry, separately; and

(d) the total amount allocated for large and small scale industries during the above period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) As per the latest data available from CSO the gross capital formation of the public sector in the registered manufacturing during the last three years was as follows :

Year	Rs. (in crores)
1990-91	7145
1991-92	8468
1992-93	8367

(b) As per the latest Annual Survey of Industries (ASI), 1991 the total value of the gross output of the registered factories covered by ASI in 1990-91 was Rs. 270564 crores. As per the Index of Industrial Production, the overall industrial production has since recorded a growth of 0.6% in 1991-92, 2.3% in 1992-93, 4.4% in 1993-94 and 8.7% in April-November, 1994.

(c) As per the Annual Survey of Industries, 1990-91, the total value of the gross output of the factories with gross value of plant and machinery exceeding Rs. 50 lakhs was Rs. 212341 crores. The value of the gross output of the factories with gross value of plant and machinery of less than Rs. 50 lakh was Rs. 58223 crores.

(d) The total central sector plan outlay allocated for the industry and mineral sector as a whole and for the village and small industries (VSI) for the last three years are as follows :

(Rs. in crores)

Year	Industry and Minerals Total	VSI
1992-93 (actual)	6090	437
1993-94 (RE)	9247	563
1994-95 (BE)	10394	720

Gross National Product

2320. SHRI RAMESH CHENNITHALA : Will the PRIME MINISTER be pleased to state the percentage of Gross National Product spent on research and development in the country as compared to U.S., Japan, Germany and France as well as the developing third world countries?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) :

The information is given below :

Country	Year	R and D Expenditure as percentage of GNP
India	1992	0.83
U.S.A.	1988	2.9
Japan	1988	2.8
Germany		
(a) Former GDR	1989	4.3
(b) Former FRG	1987	2.9
France	1988	2.3
Republic of Korea	1988	1.9
Israel	1985	3.1
Brazil	1985	0.4
Mexico	1989	0.2
Pakistan	1987	1.0
Singapore	1987	0.9
Thailand	1987	0.2
Indonesia	1988	0.2
Malaysia	1989	0.1

Source : UNESCO Statistical Year Book 1992

Leprosy Patients

2321. SHRIMATI KRISHNENDRA KAUR (DEEPA): Will the PRIME MINISTER be pleased to state :

(a) the number of Leprosy patients in Rajasthan as per latest survey;

(b) the number of Leprosy Eradication Centres in Rajasthan;

(c) the nature of assistance given by the Union Government to these Centres during last three years, year wise; and

(d) the assistance likely to be given for 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERY) : (a) The number of Leprosy Patients recorded in Rajasthan upto January, 1995 was 7533.

(b) There are 156 Leprosy Eradication Centres in the State of Rajasthan. Besides, Government has also sanctioned 35 Mobile Leprosy Treatment Teams in the State.

(c) and (d). The assistance given in cash and kind to the State of Rajasthan during the last three years and likely to be given for 1994-95 is as under :

(Rs. in lakhs)

Year	Cash	Assistance	
		Kind	Total
1991-92	25.0	3.80	28.80
1992-93	29.0	28.96	57.96
1993-94	29.0	6.40	35.40
1994-95 (RE Stage)	29.0	17.0	46.0

Production/Import of Radial Tyres

2322. SHRI LOKANATH CHOUDHURY : Will the PRIME MINISTER be pleased to state :

(a) the capacity of the tyre manufacturing companies to produce radial tyres and the actual production at present;

(b) the estimated increase in demand for the radial tyres in the next two years and the steps being taken to ensure the corresponding increase in production;

(c) whether Maruity Udyog Limited and Hindustan Motors Limited have sought permission to import radial tyres; and

(d) if so, the details and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) According to Automotive Tyre Manufacturers Association (ATMA), production capacity during 1994-95 is 12.96-lakh nos. for passenger car radial tyres and 5.5 lakh nos. for other categories of radial tyres. Production details for various categories of radial tyres are not separately available.

(b) Automotive Tyre Manufacturers Association (ATMA) has also estimated that the demand for

passenger car radial tyres for the year 1995-96 would be 14.4 lakh nos. against an estimated production capacity of 16.20 lakh nos. and for other categories estimated demand would be 7.5 lakh nos. against the estimated installed capacity of 8.50 lakh nos.

(c) and (d). M/s Maruti Udyog Limited have submitted application for import of radial tyres for a CIF value of Rs. 11.69 crores for their Zen and Esteem models on the ground that supplies from indigenous producers of radial tyres are not adequate. M/s Hindustan Motors Limited have not submitted any application for import so far.

AIDS Report

2323. SHRI BIJOY KRISHNA HANDIQUE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received the latest report of the National AIDS Control Organisation (NACO) on the spread of the HIV;

(b) if so, the details thereof; and

(c) the follow-up action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). The reports collected by the National AIDS Control Organisation which is an integral part of the Ministry of Health and Family Welfare indicate that 17830 HIV positive cases have been reported in the country upto 28th February, 1995.

(c) As of now, there is no cure or vaccine for the treatment of the HIV/AIDS. Therefore, the thrust of the AIDS prevention and control programme is on creation of awareness among the risk behaviour groups and vulnerable sections on HIV/AIDS and behaviour change, control of Sexually Transmitted Diseases, Blood Safety and rational use of blood and blood products and better diagnosis and clinical management of HIV/AIDS cases.

Slogans on Child and Motherhood

2324. SHRI RAJENDRA KUMAR SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether slogans and messages on child survival and motherhood have been withdrawn from the print and the electronic media;

(b) if so, whether a committee of medical experts was appointed in 1993 on whose recommendations these slogans were withdrawn;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government to reduce the death of infants?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) to (c). No, Sir.

(d) Under the Child Survival and Safe Motherhood Programme, Immunization, Prophylaxis against Vitamin-A deficiency treatment of diarrhoeal diseases and pneumonia in children and essential newborn care is being provided to reduce deaths of infants and children.

[Translation]

Foreign Scientists in India

2325. SHRI RAM SINGH KASHWAN : Will the PRIME MINISTER be pleased to state :

(a) the number of foreign scientists working in Indian laboratories in the country at present;

(b) the names of the countries to which these scientists belong;

(c) the conditions prescribed for their working in Indian laboratories; and

(d) the time from which these scientists are working in Indian laboratories?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (d). Scientists belonging to different countries work in Indian laboratories under various international programmes in science and technology. Their number conditions prescribed for their work and the duration are dependent on the projects concerned and the availability of funds.

[English]

National Institute of Information Technology

2326. SHRI BHUPINDER SINGH HOODA : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 2191 on December 21, 1994 and state :

(a) whether the National Institute of Information Technology has furnished copies of its various advertisements to the Government;

(b) if so, whether these advertisements have been examined by the Government with reference to the provisions of the MRTP Act, 1969 relating to the unfair trade practices;

(c) if so, the action contemplated by the Government in the matter;

(d) whether the National Institute of Information Technology is continuing to advertise about its GNIIT courses; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). Yes, Sir. Explanation of National Institute of Information Technology has been sought for and the prima facie view will be taken on the receipt of the said explanation.

(d) to (e). Notice of enquiry against National Institute of Information Technology has already been issued and the matter is subjudice before the MRTP Commission.

Space Programme

2327. SHRI V. SREENIVASA PRASAD :
SHRI TARA SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned "Space programme ignoring social goals" as reported in the 'Statesman' dated February 25, 1995;

(b) if so, whether the social goals laid down at the time of formulating the country's space programme have been ignored; and

(c) if so, the reaction of the Government on this account?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) No, Sir.

(c) Commitment to meet the primary objective of socio-economic development of the nation, with emphasis on self-reliance, through the establishment of INSAT and IRS satellite system and building up commensurate launch capability through PSLV and GSLV, has been the hallmark of the Indian space programme since its inception.

The Indian National Satellite System (INSAT) with indigenously built satellites, INSAT-2A and INSAT-2B, are today providing vital services for telecommunication, TV broadcasting, rural telegraphy, improved weather forecasting for agricultural planning, disaster warning for timely evacuation of affected people, and satellite-based interactive education for the rural population, industrial workers, social workers, etc.

The Indian Remote Sensing Satellite (IRS) system has been providing advance warning on drought conditions, providing data on the health of the crops, locating areas of ground water potential, identifying wasteland reclaimable for agriculture, providing data on flood risk zones for reducing risks to lives and property, monitoring water levels in reservoirs and giving estimates of snow cover to optimise water use for power

and irrigation, etc. Forecasts on potential zones for fishing are helping the fishermen in the coastal areas to increase their catch. The Integrated Mission for Sustainable Development, launched in 1992, mainly using IRS data, is aimed at generating locale-specific prescriptions for the optimal use of land and water resources for rural development.

Keeping in view the changing global scenario, the Indian space programme, while meeting the requirements of socio-economic needs, is also making efforts on the commercial front - the agreement with the INTELSAT Organisation for lease of transponders on board India's INSAT and with EOSAT Co. of USA for reception, processing and marketing of India's IRS data are two such examples.

[Translation]

Kakrapar Atomic Power Plant

2328. SHRI CHHITUBHAI GAMIT : Will the PRIME MINISTER be pleased to state :

(a) the date since when the production in both the units of Kakrapar Atomic Power Plant has started;

(b) the value, in rupees, of quantity produced so far by these units;

(c) the number of days during which these units remained closed upto February 10, 1995 since the date of starting the production;

(d) the total loss suffered as a result thereof;

(e) the reasons for their closure; and

(f) the action taken/proposed to be taken by the Government in regard thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) The first unit of Kakrapar Atomic Power Station started commercial production of power from May, 1993. The second unit of the station is expected to go into commercial production of power from July, 1995.

(b) The value of net electrical energy produced by KAPS-1 since commercial operation till end of February 1995 is Rs. 134.87 crores. The gross electricity generated by this unit during the same period was 871 million units.

(c) Since commercial operation till 10 February 1995, KAPS-1 was off line for about 438 days.

(d) KAPS-1 recorded a profit of about Rs. 2.42 crores during the financial year 1993-94. The provisional loss incurred by this unit during the financial year 1994-95 upto end of February, 1995 is about Rs. 137 crores.

(e) During 1993-94 when the systems of KAPS-1 were getting stabilised, some outages occurred mainly for technical adjustments and modifications. The unit was shut down in February 1994 for inspection of the turbine after the initial period of operation and for modifications based on the lessons learnt from the turbine failure in Narora. This was a major job which took about nine months.

(f) With the modifications and improvements carried out as a result of the operating experience in the first few months of the operation of KAPS-1, its performance is expected to improve from now on. In addition, condition monitoring, preventive and predictive maintenance and ongoing training of operating and maintenance personnel are measures taken to ensure improved performance of this unit.

[English]

Instrumentation Limited

2329. SHRI V.S. VIJAYARAGHAVAN : Will the PRIME MINISTER be pleased to state :

(a) whether any final decision has been taken to involve private sector in the running of Instrumentation Limited;

(b) if so, the details thereof; and

(c) the safeguards contemplated to protect the interests of the workers in case of private participation in the affairs of Instrumentation Limited?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (c). The Government has decided to communicate to the Board for Industrial and Financial Reconstruction (BIFR), its agreement, in principle, for converting Instrumentation Limited into a joint venture or for its takeover by the private sector. The BIFR, a quasi-judicial authority, has yet to take a final decision.

Primary Health Centres in Gujarat and Madhya Pradesh

2330. DR. K.D. JESWANI :

SHRI SHRAVAN KUMAR PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether Government of Gujarat and Madhya Pradesh have requested the Union Government to sanction additional Primary Health Centres and the Sub-Centres on the basis of increase in population as per 1991 census;

(b) if so, the number of centres and sub-centres are required to be set up in these States as per norms, indicating the increase in population during the decade 1981-90;

(c) whether the State Governments have also demanded an increase in the cost of running the Primary Health Centres and Sub-Centres; and

(d) if so, the Government's response thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Targets for new Primary Health Centres (PHCs) and Sub-Centre (SCs) are fixed by the Planning Commission keeping in view the population norms, availability of resources and manpower.

(b) Targets for opening of new PHCs/SCs during the 8th Five Year Plan and during 1994-95 as fixed by Planning Commission are indicated below :

	Target for 8th Plan		Target for 1994-95	
	PHC	SC	PHC	SC
Gujarat	82	0	15	-
Madhya Pradesh	620	1277	365	-

(c) and (d). The PHCs are maintained under the State Sector Minimum Needs Programme.

[Translation]

Exports by Khadi and Village Industry

2331. SHRI SURAJBHANU SOLANKI : Will the PRIME MINISTER be pleased to state :

(a) the products exported by Khadi and Village Industry during the year 1993-94; and

(b) the quantity and value thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) and (b). The exports during 1993-94 through registered KVIC Institutions and Departmental Institutions industry-wise are as under :

S. No.	Item	(Provisional Figures)
		Value in Rs. crores
1.	Palmgur	7.24
2.	Processing of Cereals and Pulses Industry (P.C.P.I.)	4.47
3.	Hand Made Paper Industry (H.M.P.)	5.91
4.	Cottage Leather	0.01
Total		17.63

The KVI products are also being exported by merchant exporters.

Health for All

2332. PROF. RASA SINGH RAWAT : Will the PRIME MINISTER be pleased to state :

(a) the targets fixed and achieved under 'Health for all' by 2000 AD and family welfare schemes in Rajasthan during last two years;

(b) the amount provided and utilised by the state during the above period;

(c) whether the Government have taken initiatives to further strengthen Centrally sponsored schemes for implementation in Rajasthan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) The targets of various parameters under "Health for All" by 2000 A.D. and current level of achievements in the State of Rajasthan, as reported by the State Government is given in the attached Statement-I.

(b) to (d). In order to implement the Centrally Sponsored Schemes for control/eradication of various communicable and non-communicable diseases as well as Family Welfare Programmes, there is continual effort on the part of the Government to increase the cutlays and monitoring of each programme during subsequent five year and annual plans. In case of programmes like control/eradication of Leprosy, T.B. Blindness, AIDS, malaria etc., support from the external agencies including World Bank are being utilised or sought.

Central Government assistance released to the State of Rajasthan during 1992-93 and 1993-94 in respect of major Centrally Sponsored Schemes are given in the attached statement-II.

STATEMENT-I

Goals for Health and Family Welfare Programme Alongwith Current Level of Achievements in the State of Rajasthan

S. No.	Indicator	Goals for 2000 A.D.	Current level (Achievements)
1	2	3	4
1	Infant Mortality (per 1000 live birth)	Rate Rural	87
		Urban	55
		Total	82
	Perinatal Mortality	Below 60	82
		30-35	
2	Crude Death Rate	9.0	9.0
3	Pre-school child (1-5 yrs) Mortality	10	30.9
4	Maternal Mortality Rate below	2	5.0

1	2	3	4
5.	Life Expectancy at birth (Years)	Male 64 Female 64	60.50 61.7
6.	Babies with birth Weight below 2500 gms (percentage)	10	
7.	Crude Birth Rate (per 1000 population)	21.0	33.6
8.	Effective couple protection Rate (percentage)	60.0	30.7
9.	Net Reproduction Rate	1.00	1.6
10.	Growth Rate (Annual)	1.20	2.54
11.	Family Size	2.3	1.5
12.	Pregnant mothers receiving ante-natal Care (%)	100 TT (PW) IFA (PW)	84% 55%
13.	Deliveries by trained birth attendants (%)	100	20%
14.	Immunisation status (% coverage) TT (For Pregnent women)	100	57.69
	TT (For school children)		
	10 Years	100	23.37
	16 Years	100	17.84
	DPT (Children below 3yrs)		62.42
	Polio (infants)	100	62.68
	BCG (Infants)	100	63.04
	DT (New school entrants 5.6 years)	100	
15.	Leprosy-percentage of disease arrested cases out of those detected.	80	67.40
16.	T.B percentage of disease arrested	90	89.60
17.	Blindness incidence of (%)	0.3	2.24

Statement Showing the Family Welfare Progress During Last Two Years

Method	1992-93		1993-94	
	Target	Achievement	Target	Achievement
Sterilisation	225000	198152	275000	203017
I.U.D.	250000	178744	250000	169577
O.P. Users	98000	47491	110000	90335
C.C. Users	450000	390887	573000	512237

STATEMENT-II*Funds Released Under Major Centrally Sponsored Schemes for 1992-93 and 1993-94*

(Rs. in lakhs)

S.No.	Name of the Programme	1992-93	1993-94
1.	National Malaria Eradication Programme	519.43	766.18
2.	National Programme for Control of Blindness	91.47	87.52
3.	National Tuberculosis Control Programme	50.00	50.00
4.	National Leprosy Eradication Programme	51.96	35.40
5.	National AIDS Control Programme (launched in 1992)		47.64
6.	National Family welfare Programme	5619.50	6549.94

Immunisation Progress During Last Two Years

Antigen	1992-93		1993-94	
	Target	Achievement	Target	Achievement
TT (PW)	1562741	1253393	1602302	1343974
DAT 3	1401853	1315817	1437341	1302743
OPV 3	1401853	1289568	1437341	1307959
BCG	14011853	1303260	1437341	1319410
Measles	1401853	1252779	1437341	1255808

Medical Facilities

2333. SHRI PREM CHAND RAM : Will the PRIME MINISTER be pleased to state the steps taken by the Government to provide medical facilities to scheduled castes, scheduled tribes and backward classes residing in remote rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : In order to provide medical facilities to Scheduled Castes, Scheduled Tribes and backward classes residing in remote rural areas a huge network of rural health infrastructure comprising a number of sub-Centres, Primary Health Centres and Community Health Centres have been established on relaxed population norms throughout the country.

Besides this, a number of Allopathic dispensaries/hospitals/ mobile clinics, Ayurvedic Hospitals/Dispensaries, Homoeopathic hospitals/dispensaries and

Unani/Siddha dispensaries are also functioning to cater to the health care needs of the population residing in remote rural areas.

Programmes are under implementation to control/eradicate communicable and non-communicable diseases like Malaria, Tuberculosis, Leprosy, Blindness, AIDS and Cancer. Under the Family Welfare Programme, emphasis has been given for Child Survival and Safe Motherhood including Immunization. Steps have been taken for development of Medical and Health Manpower as per changing needs of the country. In addition, development of Indian Systems of Medicine and Homoeopathy is encouraged to widen the network for the delivery of Health services to the rural people. Involvement of voluntary organisation NGOs etc. has also been encouraged to provide comprehensive health care to the people.

*[English]***Centre for Servicing Jet Aircrafts**

2334. SHRIMATI CHANDRA PRABHA URS : Will the PRIME MINISTER be pleased to state :

(a) whether a Regional Centre is likely to be set up in Bangalore for servicing jet aircrafts including the entire Boeing series and Mirage 2000 aircrafts;

(b) if so, the details thereof;

(c) the details of the private partners shortlisted for participating in the joint venture company;

(d) whether the project report has been submitted to the Government for approval;

(e) if so, whether it has been approved; and

(f) the time by which it is likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (f). Hindustan Aeronautics Limited (HAL) has been servicing and overhauling civil and military aircraft for a long time now. It has been carrying out check 'B' and check 'C' on Boeing-737 aircraft for private airlines/operators. It has reached an understanding with various parties for setting up more extensive maintenance and servicing facilities. The modality of a joint venture company is a possibility but has not been worked out concretely. Facilities have already been set up at HAL for overhauling of Mirage-2000 aircraft.

Protection to Fishermen

2335. SHRI MULLAPPALLY RAMCHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) the number of Indian fishermen reported to have been killed by SriLankans during 1994 and 1995 so far;

(b) the steps being taken to protect the Indian fishermen;

(c) whether the Lakshadweep Islands are being misused by the Srilankans thereby posing threat to our country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):
(a) 25 Indian fishermen are reported to have been killed by the Sri Lankan Navy during 1994 and 3 in 1995 so far.

(b) Ships from the Indian Navy and Coast Guard constantly patrol the Indo-Sri Lankan International Boundary Line (IBL) against any infiltration. There has been no evidence of Indian fishermen being fired upon on the Indian side of IBL. Fishermen are also being regularly warned not to cross the IBL. Incidents of attack on fishermen are strongly taken up by the Government of India with the Government of Sri Lanka. Bilateral discussions are held periodically with Sri Lanka on problems related to fishermen.

(c) and (d). There is no information available with the Government suggesting misuse of Lakshadweep Islands by the Srilankans.

Revamping of Ordnance Factories

2336. SHRI SARAT PATTANAYAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to revamp the ordnance factories; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):
(a) Renovation/modernisation of ordnance factories is an on going activity to meet the emerging requirements of the armed forces.

(b) The steps taken include replacement and renewal of old plant and machinery, selective upgradation of processes and introduction of improved technology. An amount of over Rs. 200 crores is expected to be spent in 1994-95.

O.T.I. in Pensions of Ex-Servicemen

2337. SHRI INDRAJIT GUPTA : Will the PRIME MINISTER be pleased to state :

(a) whether the one-time increase (OTI) in pensions of Ex-Servicemen announced in 1992 is being implemented satisfactorily;

(b) if not, the reasons therefor;

(c) whether the Ex-Servicemen re-employed in public sector undertakings are being given only a proportionate amount of OTI limited upto 10 years of re-employed service; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) Yes, Sir.

(b) Question does not arise.

(c) Yes, Sir.

(d) Armed Forces Pensioners who retired before 1.1.86 have been granted one time increase in their pension on the consideration that they had truncated career and retired from service much earlier than their counterparts in the civil services. Since this condition is not fulfilled in the cases of those Armed Forces pensioners who get employment in Public Sector Undertakings After retirement from the Armed Forces and continue in service till the normal date of retirement in civil, they have not been granted OTI. These ex-servicemen whose re-employed service is less than 10 years have been sanctioned OTI on graded basis.

Purchase of MIG-29

2338. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to purchase a fresh batch of MIG-29 aircrafts;

(b) if so, the details thereof;

(c) the country from which the above aircrafts are proposed to be purchased; and

(d) the time by which the aircrafts are likely to be purchased?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):
(a) to (c). Yes, Sir. A contract has been concluded with Russians for purchase of a fresh batch of MIG-29 aircraft.

(d) The delivery is scheduled in second half of 1995.

Medical Colleges

2339. DR. SAKSHIJI : Will the PRIME MINISTER be pleased to state :

(a) the number of Government and Private Medical Colleges functioning in Uttar Pradesh;

(b) whether the Union Government have received any proposal from the State Government/Private institutions to set up more medical colleges in the State;

(c) if so, the details thereof; and

(d) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) As per report of the Medical Council of India, seven Government and two university medical colleges are functioning in Uttar Pradesh.

(b) to (d). The Government have received one application for setting up a private medical college in Uttar Pradesh. The application, being incomplete, is being returned to the applicant.

OGHS Dispensary

2340. SHRI DHARMANNA MONDAYYA SADUL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to open new OGHS dispensary at Dilshad Garden in Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) Yes, Sir.

(b) and (c). A private building for this purpose has been hired.

Ban on Tobacco

2341. DR. R. MALLU : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are working on a draft legislation to ban tobacco advertisements on Radio, T.V. and other media;

(b) if so, the details thereof; and

(c) the time by which this ban is likely to come into force?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) Yes, Sir.

(b) and (c). The legislation is under formulation.

Uranium for Tarapur Reactor

2342. SHRIMATI GIRIJA DEVI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have recently entered into an agreement with China for supply of enriched uranium for Tarapur reactor;

(b) if so, the details thereof; and

(c) the terms and conditions laid down by China in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (c). A commercial contract was concluded between the Department of Atomic Energy and China Nuclear Energy Industry Corporation for the supply of Low Enriched Uranium (LEU) for the Tarapur Atomic Power Station (TAPS). A consignment of LEU from China was received in the Nuclear Fuel Complex, Hyderabad on 5.1.1995 where the LEU will be converted to fuel assemblies for use in TAPS.

Both the countries have agreed that the nuclear material supplied by China and products and materials derived thereof will be caused only for peaceful purposes and will be subject to the International Atomic Energy Agency safeguards.

[Translation]

Purchase of Aircraft

2343. SHRI DATTA MEGHE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to purchase 'C-hock' aircraft from Britain; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) No, Sir.

(b) Does not arise.

Health—KO₃-Drug

2344. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the PRIME MINISTER be pleased to state :

(a) whether 'Health—KO₃-drug' was purchased to destroy the germs of plague in Beed district of Maharashtra;

(b) if so, the quantity of the medicine purchased and the value thereof;

(c) the quantity of medicine actually utilised; and

(d) the details in regard to quantum of drug remaining?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) and (b). KO₃ drug, an insecticide, used to control vector of plague, i.e. rat fleas, and not the plague germs, worth 3 M. Tonnes, was purchased at a cost of Rs. 22.46 lakhs.

(c) The entire stock was utilised.

(d) Does not arise.

Multi-Drug Blister Packs

2345 SHRIMATI SAROJ DUBEY :

DR. S.P. YADAV :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government had floated a global tender in September, 1994 to procure multi-drug blister packs under National Leprosy Eradication Programme;

(b) if so, the details thereof;

(c) whether several Indian Companies have also sent their bid; and

(d) if so, the final decision taken on this global tender?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) Yes, Sir.

(b) and (c). 15 firms, out of which 13 were Indian, participated in the global tender.

(d) The final decision in this respect has not yet been taken.

[Translation]

Public Sector Undertakings

2346. SHRI RAM NIHORE RAI : Will the PRIME MINISTER be pleased to state :

(a) whether any cases of showing, figures of profit in accounts much in excess of actual profit by some Public Sector Undertakings have come to notice; and

(b) if so, the details thereof, Undertaking-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) The accounts of the Central PSE are audited by chartered accountants as statutory auditors in accordance with the provisions of Company Law; they are also test checked by C and AG of India and reported upon. This position as revealed in the annual account is passed by the Annual General Body Meeting and reflected in the published Annual Accounts. So the accounts depict the certified true and fair view.

(b) Does not arise.

[English]

Achievements of Bharat Electronics Ltd.

2347. SHRI R. SURENDER REDDY : Will the PRIME MINISTER be pleased to state :

(a) the particulars of the existing units of the Bharat Electronics Limited and their fields of specialisation in various defence and non-defence sectors;

(b) whether there is any proposal to set up any more units under its expansion and diversification programme;

(c) if so, the details thereof;

(d) whether all the Units of Bharat Electronics Limited have been making and maintaining all round progress and have achieved success in bagging orders within and outside the country during the last two years;

(e) if so, the details of the orders received from foreign countries for its products and the foreign exchange earned therefrom; and

(f) the details of the commitment made by the Bharat Electronics Limited in non-defence sectors like power sector, etc. and the estimated earnings therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) Bharat Electronics Limited (BEL) has 9 units at Bangalore, Ghaziabad, Pune, Machilipatnam, Panchkula, Kotdwara, Taloja, Madras and Hyderabad. The company produces various types of radars and antennae, communication equipment, upto electronic equipment, night vision devices, sonar systems, shipboard electronic equipment etc. for defence forces. It also produces various types of telecommunication equipment, broadcasting equipment, switching and exchanges, black and white TV tubes, display units etc. for the non-defence sector.

(b) and (c). There is no proposal at this stage.

(d) and (e). yes, Sir. The order book of BEL has improved considerably. While the value of orders received in 1993-94 was for Rs. 536 crores, it will be around Rs. 1000 crores in the current year. The export earnings of the company increased from Rs. 12.88 crores in 1992-93 to Rs. 44.82 crores in 1993-94. The company currently has export orders worth around 65 crores for execution in the current and next year.

(f) The equipment produced by BEL for the non-defence sector is mentioned in answer to part (a). The company estimates that from its sales in the next two years around 40 percent will be to the non-defence sector.

Amendment to Evidence Act

2348. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to refer to the replies given to Unstarted Question Nos. 3598 and 2572 dated December 13, 1991 and July 24, 1992 regarding Amendment to Evidence Act, 1872 and state :

(a) whether the judgement has since been studied by the Government; and

(b) if so, the outcome thereof and the action taken/proposed to be taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). Yes, Sir. Government have studied the judgement dated 28th October, 1991 delivered by the Special Judges appointed under the Terrorist and Disruptive Activities (prevention) Act, 1987, Rajkot District in Session's Case No. 23/89—State vs. Aniruddhsinh Mahipatsinh Jadeja and another wherein the learned judge has observed that now the time is ripe to make changes in the legal processes by the Legislative Assembly and Hon'ble Parliament, and in such circumstances, until the Parliament makes necessary amendment in Section 25 of the Evidence Act it cannot in the present situation be expected by the court that legally reliable evidence would come before the court. It has not been considered necessary to make any changes in the existing provisions of the Indian Evidence Act, 1872.

I.R.D.P. Benefits

2349. SHRI SHIV SHARAN VERMA : Will the PRIME MINISTER be pleased to state :

(a) the benefits extended to rural people under Integrated Rural Development Programme; and

(b) the number of rural people benefited during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARIJI BHAJI PATEL) : (a) Under Integrated Rural Development Programme (IRDP), income generating assets and inputs are provided to identified rural poor families through a mix of government subsidy and bank credit to enable them to supplement household income and ultimately rise above poverty line. During the last financial year (1993-94), utilisation of Subsidy amounted to Rs. 800.82 crore and credit mobilised for programme was Rs. 1408.44 crores.

(b) The Statement showing families assisted during the last three years State-wise is attached.

STATEMENT

Families Assisted under IRDP

(in Nos.)

S.No.	State/U.Ts.	1991-92	1992-93	1993-94
1	2	3	4	5
1.	Andhra Pradesh	222848	179038	259697
2.	Arunachal Pradesh	10888	13642	15207
3.	Assam	46416	40204	63381
4.	Bihar	336972	264252	335908
5.	Goa	2989	2456	3452

1	2	3	4	5
6.	Gujarat	72326	61842	79725
7.	Haryana	24756	23349	34026
8.	Himachal Pradesh	11819	6956	9128
9.	Jammu and Kashmir	13581	7331	7408
10.	Karnataka	108841	103856	132861
11.	Kerala	57562	50517	53698
12.	Madhya Pradesh	294810	184083	242673
13.	Maharashtra	197967	177651	217671
14.	Manipur	4908	3158	6333
15.	Meghalaya	2874	3011	2635
16.	Mizoram	2811	3474	4684
17.	Nagaland	5442	3996	5489
18.	Orissa	111712	93226	160000
19.	Punjab	27453	25248	33736
20.	Rajasthan	131986	101366	116567
21.	Sikkim	1610	1142	1218
22.	Tamil Nadu	161603	144987	214888
23.	Tripura	16343	11414	16297
24.	Uttar Pradesh	462259	387961	445403
25.	West Bengal	201476	171695	73818
26.	A and N Islands	1502	895	1171
27.	D and N Haveli	313	300	372
28.	Delhi	550	Programme Not Implemented	
29.	Daman and Diu	482	524	507
30.	Lakshadweep	124	156	81
31.	Pondicherry	1343	1043	1407
All India Total		2536566	2068773	2539441

Intersputnik

2350. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether India is likely to join the Intersputnik (International Organisation of Space Communications);

(b) if so, on what terms and conditions; and

(c) the advantages likely to accrue to India from this link up with Intersputnik?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) At present there are no plans to link up with Intersputnik.

(b) and (c). Do not arise.

Goitre

2351. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) whether a survey has been conducted on the prevalence of Goitre in the country;

(b) if so, the results of the survey and the regions which have been identified as pockets of high prevalence;

(c) whether the Government have any scheme for the control and treatment of Goitre apart from the supply of iodised salt; and

(d) if so, the expenditure on the scheme during 1993-94 and budgeted for 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) Yes, Sir.

(b) The survey identified 200 districts out of 242 to be endemic in various States/UTs of the country. The survey revealed that the Northern North Eastern and Terai Regions are pockets of high prevalence.

(c) and (d). Regular consumption of Iodised Salt is the proven method for prevention and control of goitre. Under National Iodine Deficiency Disorder Control Programme, an expenditure of Rs. 213.84 lakhs was incurred during the year 93-94. Rs. one crore was provided in the budget for the programme for 1994-95.

[Translation]

Power Generation from Bagasse

2352. SHRI N.J. RATHVA : Will the PRIME MINISTER be pleased to state :

(a) whether many sugar mills of Gujarat have sent any proposal regarding power generation from their bagasse to the Union Government;

(b) if so, the details thereof;

(c) whether these mills have made an offer to provide their additional electricity on concessional rates to the State Government; and

(d) if so, the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b). No, Sir.

(c) and (d). Does not arise.

Legal Aid to Women Plaintiff.

2353. SHRI BHUBANESHWAR PRASAD MEHTA : Will the PRIME MINISTER be pleased to state :

(a) whether there is any separate scheme to provide legal aid to women Plaintiff; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). Under the legal Aid Scheme, women are treated as a special category. They are eligible for free Legal Aid irrespective of their income.

[English]

Small Scale Industries Sector

2354. SHRI GOPI NATH GAJAPATHI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have introduced a new policy package to give a boost to small scale sector;

(b) if so, the salient features thereof; and

(c) the steps taken to implement these packages?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) After the announcement of the industrial policy for small scale industries in August, 1991 several new initiatives have been taken by the Government to implement the industrial policy resolution.

(b) and (c). In line with the small scale industrial policy of 1991, the major initiatives taken by the Government are as follows :

- (i) Credit policies have been put in place for small scale industries in line with the recommendations of a committee set up for this purpose.
- (ii) An Integrated Infrastructural Development Scheme has been introduced in March, 1994 to promote development of infrastructural facilities in rural and backward regions.
- (iii) Prime Minister's Rojgar Yojana has been implemented from October, 1993 to provide employment opportunities to the educated un-employed youth by assisting setting up of self-employment projects.
- (iv) A new scheme to give assistance to small scale units to obtain quality certification has been implemented.
- (v) The turnover limit in the Excise Exemption Scheme has been increased from the present Rs. 2 crores to Rs. 3 crores.
- (vi) It has been decided to set up a Technology Development and Modernisation Fund in the Small Industries Development Bank of India to provide financial assistance to quality projects aimed at strengthening the export capability in the Small Scale Industries.

Space Centre

2355. DR. VASANT NIWRUTTI PAWAR : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that UN intends to set up a space centre in India;

(b) if so, whether any site for this purpose has been selected; and

(c) the purpose of such space centre and the benefits India is likely to get from this centre?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) The main location will be at Dehradun, around the infrastructure of Indian Institute of Remote Sensing. For specific programme elements, the Centre's unit will be located at Ahmedabad.

(c) The Regional Space Centre for the Asia-Pacific Region proposes to offer indepth education in aspects relating to research and applications of space technology for the benefit of developing countries in the region, in areas like agriculture, water resources, forestry, environment, urban planning, weather prediction, etc.

The Centre's activities would generate greater awareness of the benefits of space applications and also the Indian capabilities in this regard.

Kashmiri Militants

2356. SHRI ANNA JOSHI : Will the PRIME MINISTER be pleased to state :

(a) whether several Kashmiri Militants were released from Jail unconditionally during last one year;

(b) if so, the number of them released so far; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (c). According to the available information, during the year 1994, 2588 persons were released under Section 169 Cr.P.C. on orders of bail by competent Courts; on parole; on expiry/quashment of detention orders; and, on the basis of review and recommendations of the Screening

Committee set up by the State Government, taking into account factors like the extent and the nature of involvement, period of detention already undergone, humanitarian considerations, age etc.

Pilotless Target Aircraft

2357. SHRI SHRAVAN KUMAR PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have decided to acquire a batch of 'Lakshya' pilotless target aircraft displayed during the Republic Day parade this year; and

(b) if so, the salient features thereof and the details of the acquisition arrangement?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) Yes, Sir.

(b) The pilotless target aircraft is proposed to be acquired for training in anti aircraft gun fire and tracking/realistic simulation of enemy aircraft for air-to-air and surface-to-air weapon system. Hindustan Aeronautics Ltd. Bangalore has been designated as the production agency for LAKSHYA. However, pending transfer of technology to HAL, for which process has been initiated, limited series production has been planned at Aeronautical Development Establishment, Bangalore; a DRDO Laboratory.

Accelerated Water Supply Scheme

2358. SHRI P. KUMARASAMY : Will the PRIME MINISTER be pleased to state :

(a) the amount spent by the Union Government under the Accelerated Water Supply Scheme during the last three years, year-wise and State-wise;

(b) the number of beneficiaries, State-wise; and

(c) the plan of the Union Government for implementation of the Accelerated Water Supply Scheme during 1995-96, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). A statement is attached.

(c) A sum of Rs. 821.80 crore is likely to be utilised for ARWSP during 1995-96. However, state-wise details of the physical and financial targets have not yet been fixed.

STATEMENT

(Rs. in Crores)

(Rs. in Lakhs)

S. No.	State/UT	(1991-92)		(1992-93)		(1993-94)		Population Benefited		
		Release	Expen- diture	Release	Expen- diture	Release	Expen- diture	1991-92	1992-93	1993-94
1.	Andhra Pradesh	25.470	28.450	25.470	25.470	46.240	41.240	12.587	9.959	1.978
2.	Arunachal Pradesh	2.940	2.990	4.620	5.820	7.460	5.176	0.174	0.240	0.220
3.	Assam	17.120	17.620	13.700	7.000	13.700	18.120	6.231	2.624	2.945
4.	Bihar	28.580	26.450	18.474	33.780	48.560	22.217	11.350	19.720	2.780
5.	Goa	0.550	0.790	0.550	0.520	1.340	0.837	0.358	0.416	0.289
6.	Gujarat	19.990	15.144	16.330	17.970	29.560	18.584	8.738	2.731	13.055
7.	Haryana	11.080	8.240	8.328	11.660	18.310	15.817	1.929	6.735	15.155
8.	Himachal Pradesh	6.410	5.380	6.420	6.420	10.330	8.041	0.413	0.610	5.287
9.	Jammu and Kashmir	20.030	19.900	19.000	9.970	18.888	28.686	0.759	0.718	0.601
10.	Karnataka	23.030	20.390	23.420	28.130	37.120	36.791	20.888	10.316	10.255
11.	Kerala	12.450	13.680	11.910	10.710	21.270	13.165	5.987	4.998	0.769
12.	Madhya Pradesh	35.830	32.870	27.021	25.540	48.000	49.730	22.400	21.760	25.550
13.	Maharashtra	34.380	23.763	24.237	32.158	54.880	43.741	21.470	17.760	15.640
14.	Manipur	3.080	2.360	3.080	2.180	3.080	2.962	0.970	0.662	0.180
15.	Meghalaya	4.200	3.340	4.200	2.750	4.200	5.787	1.075	0.826	0.001
16.	Mizoram	1.290	1.750	1.290	1.280	2.100	2.100	1.386	0.353	0.336
17.	Nagaland	3.870	2.300	2.281	1.380	3.890	0.909	0.372	0.273	0.215
18.	Orissa	11.730	11.650	13.350	14.940	23.600	21.625	4.046	5.114	1.167
19.	Punjab	4.240	4.240	4.240	4.240	8.880	11.306	4.953	6.912	2.391
20.	Rajasthan	41.830	41.830	41.830	41.170	71.290	64.730	4.283	2.803	1.981
21.	Sikkim	4.200	4.200	3.677	3.820	3.720	3.720	0.151	0.071	0.395
22.	Tamil Nadu	20.190	24.410	20.190	23.940	34.700	30.908	28.955	24.510	24.556
23.	Tripura	4.480	2.900	3.040	3.120	3.500	3.944	0.000	0.700	0.253
24.	Uttar Pradesh	55.780	42.190	47.240	48.020	76.472	69.652	9.152	25.157	36.996
25.	West Bengal	16.180	13.900	18.240	13.500	29.520	22.344	10.717	6.388	9.941
26.	A and N Islands	0.200	0.000	0.000	0.000	0.000	0.000	0.106	0.000	0.000
27.	Chandigarh	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
28.	D and N Haveli	0.000	0.000	0.000	0.000	0.300	0.000	0.000	0.000	0.000
29.	Delhi	0.070	0.012	0.072	0.006	0.197	0.117	0.000	0.000	0.000
30.	Lakshadweep	0.000	0.000	0.000	0.000	0.400	0.350	0.000	0.000	0.000
31.	Pondicherry	0.100	0.100	0.130	0.260	0.260	0.260	0.275	0.032	0.237
32.	Daman and Diu	2.400	2.820	0.220	1.830	0.965	1.093	0.000	0.000	0.200
Total		411.970	373.669	362.560	377.584	622.732	543.960	179.725	172.388	163.179

Solar Power

2359. SHRI P.C. CHACKO : Will the PRIME MINISTER be pleased to state :

(a) whether some concrete steps have been taken to encourage solar power in some States and Union Territories;

(b) if so, the details thereof, State and Union Territory-wise;

(c) whether the Government have also undertaken

intensive programmes to popularise the solar energy system; and

(d) if so, the details thereof and the results achieved, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b). The Government is implementing socially oriented and market oriented schemes to encourage the use of

stand alone (non grid-interactive) solar photovoltaic (SPV) devices/systems for solar power generation in the country. In addition, two numbers of solar photovoltaic power plants, each of capacity 100 KW with partly grid-interactive components have been set up in the village Sarai Sadi, district Mau and village Kalyanpur, district Aligarh in Uttar Pradesh. A 15 KW grid interactive power plant has been set up in Kayathar in Tamil Nadu. It is also proposed to set up a 35 MW solar thermal power plant demonstration project near Jodhpur in Rajasthan. A Statement showing state-wise installation of SPV systems in the country is attached.

(c) and (d). The Government is popularising solar power, through the promotion of solar photovoltaic systems, which are being manufactured in the country. For this purpose various incentives are being provided. These include a central subsidy of 50% of the ex-works costs of solar photovoltaic systems for lighting and village level small power plants to special category States/UTs, Islands, desert areas, hilly regions and certain specific categories of beneficiaries all over the

country, under the socially oriented scheme. The subsidy for solar lanterns is fixed at Rs. 2,000/- each. A package of subsidy and soft loans is also being made available for the purchase of SPV Water Pumping Systems.

Further, soft loans are being made available to beneficiaries for purchase of Solar Photovoltaic devices/systems through the Indian Renewable Energy Development (IREDA) Ltd. under the Market Oriented Scheme. A World Bank assisted project of US \$ 55 million value for SPV market development in the country is also being implemented through IREDA.

In addition to the above incentives for users, fiscal and financial incentives such as concessional custom duties on solar cells, photovoltaic modules and systems, concessional excise duty, 100% depreciation and soft loan facilities are also being made available to manufacturers of solar photovoltaic devices and systems.

State-wise achievements of various solar photovoltaic installations for electricity generation is given in the attached Statement.

STATEMENT

State-wise Installation of SPV Systems in the Country (as on 28.2.95)

S.No.	State/UT	SLS	DLS	SL	CLS	TVS	PP/KW
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	2897	165	1279	0	4	2/12
2.	Arunachal Pradesh	720	52	1518	10	4	3/799
3.	Assam	98	386	105	27	14	1/1
4.	Bihar	619	6	895	25	8	0
5.	Goa	30	31	0	2	2	2/1.7
6.	Gujarat	1564	370	400	0	51	3/14
7.	Haryana	534	6	434	0	68	5/242.2
8.	Himachal Pradesh	254	728	2520	9	2	0
9.	Jammu and Kashmir	889	838	1025	0	1	0
10.	Karnataka	274	0	0	11	3	0
11.	Kerala	328	325	4310	7	23	4/4.7
12.	Madhya Pradesh	5427	100	849	30	16	2/9
13.	Maharashtra	2941	72	3517	0	64	3/6.4
14.	Manipur	340	0	224	0	0	5/5
15.	Meghalaya	588	230	900	0	0	9/20
16.	Mizoram	198	1772	151	1	0	0
17.	Nagaland	271	8	0	3	0	1/6
18.	Orissa	1938	203	237	51	35	5/34
19.	Punjab	60	0	182	0	4	2/2
20.	Rajasthan	5440	30	222	0	115	11/85.2
21.	Sikkim	93	31	196	0	6	0
22.	Tamil Nadu	1940	50	267	0	38	3/26
23.	Tripura	230	568	70	83	102	9/25

1	2	3	4	5	6	7	8
24. Uttar Pradesh		470	18562	6825	0	50	34/350
25. West Bengal		800	93	643	2	3	3/16.5
26. A and N Island		314	378	46	2	0	20/104
27. Delhi		300	0	1595	0	0	1/5
28. Lakshadweep		258	0	60	1	0	1/25
Total		29815	24972	28470	264	613	129/784.6

SLS - Street Lighting Systems
 SL - Portable Solar Systems
 TVS - SPV Community TV Systems
 DLS - Domestic Lighting Systems
 PP - SPV Power Plants, Nos/KWP

[Translation]

Medical Seats

2360. SHRI MANJAY LAL : Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to reserve some medical seats for Indians repatriated from Myanmar;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) No, Sir.

(b) Does not arise.

(c) A few MBBS seats used to be allocated to the Ministry of Home Affairs (Deptt. of Rehabilitation) for the category 'Repatriates from Burma and Sri Lanka'. The seats so earmarked could not be utilised during the academic session 1985-86, 1986-87, 1989-90 and 1990-91. Taking into consideration non-utilisation of medical seats for this category, no allocation is being made for this category from the academic session 1991-92 onwards.

[English]

Utilisation of Waste

2361. SHRI BOLLA BULLI RAMAIAH :

SHRIMATI DIL KUMARI BHANDARI :

Will the PRIME MINISTER be pleased to state :

(a) the estimated quantity of urban and industrial waste in the metropolitan cities;

(b) whether any foreign country or firm has offered their expertise to utilise the waste for energy recovery;

(c) if so, the details thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) The estimated quantity of Urban and Industrial Wastes in 15 metropolitan cities is about 2142.00 Metric Tonnes per day of solid wastes and 6132.00 Million Litres per day of liquid wastes.

(b) Four foreign firms have offered their expertise for energy recovery from wastes. One of the firms has submitted two proposals, one each to the States of Maharashtra and Tamil Nadu; two Indian agencies and their foreign collaborators have offered to set up projects, one near Delhi and the another at Bangalore. Another foreign firm has offered expertise for setting up land-fill gas based power projects in Delhi and Calcutta.

(c) and (d). Full details of the projects have not been furnished by the promoters.

Courts for CBI Cases

2262. SHRI D. VENKATESWARA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have any proposal to open special courts in each States exclusively to deal with CBI cases;

(b) if so, the details thereof; and

(c) the final decision taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (c). The Government has already taken a decision to set up special courts in States for exclusive trial of CBI cases depending upon the pendency of the cases and the concurrence of the concerned State Governments. Special Courts have been set up so far in the States of Andhra Pradesh, Bihar, Delhi, Karnataka, Kerala, Madhya Pradesh, Punjab, Rajasthan, Tamil Nadu and Uttar Pradesh.

Paper Industry.

2363. SHRI V. KRISHNA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to delicense paper industry; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (b). Paper Industry has been partially delicensed since July, 1991. Paper Units based on use of minimum 75% pulp from bagasse and other agricultural residues and non-conventional raw materials including waste paper are exempted from industrial licensing subject to satisfaction of locational criteria. The Entrepreneur's have only to file an Industrial Entrepreneurs Memorandum with the Secretariat for Industrial Approvals for establishment of a new undertaking and effecting substantial expansion. Paper units which are primarily wood based units are required to obtain Industrial Licence.

[Translation]

Permanent Arbitration Machinery

2364. SHRI RAM TAHAL CHOUDHARY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have set up any permanent arbitration machinery to settle disputes between Government departments and public undertakings;

(b) if so, the details thereof; and

(c) the details of the jobs accomplished by the machinery till November, 1994?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b). Yes, Sir. Permanent Machinery of Arbitrators has been set up in the Department of Public Enterprises to settle all commercial disputes between PSEs inter-se as well as between a PSE and a Central Government Department (excluding dispute concerning Income Tax, Customs and Central Excise) when all efforts to settle the dispute mutually have failed. This Machinery is functioning since 30.3.89.

(c) Till November, 1994, 10 commercial dispute cases have been settled by the Machinery.

[English]

Motor Vehicles

2365. PROF. UMMAREDDY VENKATESWARLU :

SHRI VILASRAO NAGNATHRAO

GUNDEWAR :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to review the policy pertaining to manufacture of 4-wheeler, 2-wheeler, heavy-duty trucks and all motor vehicles;

(b) the number of applications received from foreign companies to enter the motor vehicle sector;

(c) the number of applications pending and the time by which they are likely to be cleared; and

(d) the steps proposed to evolve a uniform policy for all applicants?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) No, Sir. Manufacture of all types of motor vehicles is delicensed;

(b) and (c). After the introduction of 'New Industrial Policy', Government have received five applications from Indian parties for Joint Venture with foreign companies for manufacture of cars. All these proposals have been approved.

(d) The policy evolved is uniform. However, each proposal is considered on merits within the parameters of the policy.

[Translation]

Prevention of Child Diseases

2366. SHRI HARI KEWAL PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether any scheme regarding prevention of child diseases is under consideration of the Ministry;

(b) if so, the details thereof; and

(c) the efforts being made for providing medicines in adequate quantity immediately for the treatment of children in the health centres situated in the rural areas?

DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) and (b). Yes, Sir. Under the Child Survival and Safe Motherhood Programme, Immunization, prophylaxis against Vitamin-A deficiency, treatment of diarrhoea diseases and pneumonia in children and essential newborn care is being provided to prevent morbidity and mortality due to the common childhood diseases.

(c) Under the Programme drug kits are being provided to the sub-centres twice a year which includes Iron and Folic Acid tablets Vitamin-A solution CRS packets and antibiotics for the treatment of pneumonia. This is in addition to Rs. 2000/- per annum per sub-centre provided by the Government of India for procurement of medicines.

[English]

Desalination of Sea Water

2367. PROF. SAVITHRI LAKSHMANAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Central Salt and Marine Chemicals Research Institute, Bhavnagar, Gujarat has emerged third in the world to develop a thin film composite membrane technology to desalinate sea water;

(b) if so, the salient features thereof; and

(c) the steps proposed to be taken by the Government to develop this technology further to desalinate sea water?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Central Salt and Marine Chemicals Research Institute (CSMCRI), Bhavnagar a constituent unit of CSIR is one of the few institutes in the world to have achieved this capability.

(b) Thin Film Composite(TFC) membranes are made in two steps using two different polymers. In the first step, a reinforced microporous membrane is made. Subsequently a thin layer (500-2000Å) of another polymer is laminated by an interfacial polymerization technique. TFCs are generally used for single pass sea water desalination because they possess high separation and high water through output or product rate.

In addition to water desalination, TFC membranes can be used for many separation and concentration purposes. They can be applied in chemical, pharmaceutical and biotechnological industries. These membranes can also be used for pollution control by way of industrial effluent treatment.

(c) The TFC membranes have been successfully tested to obtain fresh water at laboratory scale by desalinating saline water with concentration of salt matching that of the sea water. Larger capacity desalination plants would require TFC membranes in a spiral configuration which are being tested for long term performance. Infrastructure is being created at the laboratory to scale up the spiral elements from 30 cm (length) x 6.5 cm. (diameter) to 100cm (length) x 10 cm (diameter) size for commercial scale plants to get portable water with dissolved solids in the range of 500-600 parts per million from 3500 ppm sodium chloride solution.

[Translation]

Iodised Salt

2368. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received suggestions to the effect that the essentiality of iodine in salt should be done away with;

(b) if so, the salient features of these suggestions;

(c) whether excess intake of iodine may cause serious diseases; and

(d) if so, the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) No, Sir.

(b) Does not arise.

(c) and (d). The consumption of iodised salt is totally safe. Only minimum does of iodine supplementation of 100-150 mg. per person per day has been prescribed.

[English]

Computer Training Institutes

2369. SHRI C. SREENIVAASAN : Will the PRIME MINISTER be pleased to state :

(a) whether computer industry in the country is facing shortage of software engineers; and

(b) if so, whether the Government is likely to set up training institutes to provide computer literacy to the people in the country at nominal fee?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No, Sir. The Computer industry in the country is not facing shortage of software professionals. The requirements of the computer manpower, particularly, in the software sector were recently reviewed in a study conducted with the assistance of World Bank. The study brought out the need to upgrade computer education, particularly, with reference to new technologies like Client/server architecture, CASE tools, Object Oriented Technology and Relational Data Base Technology.

(b) No, Sir. The Government is not setting up training institutes to provide computer literacy to the people in the country at nominal fee, under the Department of Electronics Accreditation of Computer Courses (DOEACC) Scheme, institutions/organisations in the non-formal sector are given provisional accreditation for conducting specified level of courses namely 'O' (Foundation), 'A' (Advanced Diploma), 'B' (Graduate) and 'C' (Post-Graduate) subject to meeting the specified norms and criteria in terms of infrastructure, equipment, faculty, etc.

Also under the Norwegian Agency for International Development (NORAD) Scheme of Department of Women and Child Development (DWCD), Department of Electronics is associated with DWCD for employment linked training schemes for poor and needy women in the country. These programmes are in the area of electronics and computer operation. Under this scheme, stipend and training kits are provided to the trainees.

Legal Aid Programme

2370. SHRIMATI BHAVNA CHIKHLIA : Will the PRIME MINISTER be pleased to state :

(a) the number of persons benefited by the legal aid programme in Gujarat during the last three years, till-date;

(b) whether the Government propose alterations in the prescribed principles of this scheme;

(c) if so, the details thereof;

(d) whether the funds allocated for Gujarat in the said period for this scheme have not been utilised fully; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) 2,13,841 persons have benefited in Gujarat.

(b) and (c). There is no such proposal at present.

(d) As against the grant-in-aid of Rs. 5,10,398/- released to the State of Gujarat during the financial years 1991-92, 1992-93 and 1993-94 accounts of utilisation for Rs. 3,75,398/- have been rendered.

(e) The reasons for non-utilisation generally are situations arising out of law and order, floods and disturbances caused for any other reason including attitudinal condition.

Uranium Mines in Jaduguda

2371. SHRI ANKUSHRAO RAOSAHEB TOPE : Will the PRIME MINISTER be pleased to state :

(a) whether people working in Jaduguda Uranium mines and residing in surrounding areas are affected by radioactive contamination; and

(b) if so, the steps taken/proposed to be taken to reduce the contamination?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) No, Sir.

(b) Does not arise.

Medical Colleges

2372. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether the Medical Council of India has suggested introducing a need-based curriculum, modelled on the American pattern, for medical colleges throughout the country;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) No, Sir.

(b) and (c). Does not arise.

[Translation]

Kakrapar Atomic Power Plant

2373. SHRI CHHITUBHAI GAMIT : Will the PRIME MINISTER be pleased to state :

(a) whether fire had broken out in the furnace of Kakrapar Atomic Energy Plant before 3-4 years; and

(b) if so, the reasons therefor and loss suffered due to it?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) A localised fire incident which was not related to any of the nuclear systems of the project occurred in Ur-I-I on 13.9.91. The fire was traced to the 6.6 KV switchgear.

(b) This fire incident had occurred due to the failure of 220 volts DC supply. The loss due to this fire amounted to about Rs. 118 lakhs.

[English]

International Cooperation in Space Research

2374. SHRI V.S. VIJAYARAGHAVAN : Will the PRIME MINISTER be pleased to state :

(a) whether any commercial agreement has been signed with foreign Governments and Organisations for supply of Space related services by ISRO/Antriksh Corporation during the past one year;

(b) if so, the details thereof;

(c) whether any further agreements are in the anvil; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Two important agreements in the area of space-related services have been entered into during the past one year, with foreign organisation.

(b) 1. The Antrix Corporation Limited has entered into an agreement with Earth Observation Satellite Company of USA for the marketing of the Indian Remote Sensing (IRS) Satellite data globally.

2. The Department of Space has entered into an agreement with INTELSAT, an International Intergovernmental Organisation based in Washington, for the lease of eleven 36 MHz C-band communications transponder units on the planned INSAT-2E spacecraft for a period of 10 years.

(c) and (d). Discussions are underway with leading companies/organisations in this field.

[Translation]

Manufacture of Aircrafts

2375. SHRI RAJESH KUMAR :
SHRIMATI SHEELA GAUTAM :
SHRI RAMESHWAR PATIDAR :

Will the PRIME MINISTER be pleased to state :

(a) whether Mig Aircrafts are being manufactured in India in collaboration with Russia;

(b) whether Russia is interested in collaborating with India in the field of newly developed technology; and

(c) if not, the alternative arrangements made for the manufacture of the newly developed aircrafts required by Indian Air Force?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) HAL has manufactured the MiG-21 series and is currently producing MiG-27M aircraft under licence from the former Soviet Union/Russia.

(b) and (c). Collaboration in new areas with Russia as well as other countries is arranged when required so as to ensure that our defence forces and industry have access to current equipment and technology.

[English]

Electronic Projects

2376. DR. K.D. JESWANI : Will the PRIME MINISTER be pleased to state :

(a) the total number of electronic projects set up

and allocations made for the development of electronic projects during the last three years in Gujarat; and

(b) the details of the specific electronic projects proposed to be undertaken during the next financial year and during the remaining period of Eighth Five Year Plan in the State?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) The Planning Commission does not make specific sub-sectoral allocation for electronics for the States. The Central Government Gross Budgetary Support for the electronics sector during the last 3 years and the outlay for VIII Plan is as follows :

Period

1992-93	Rs. 75.00 Crores
1993-94	Rs. 110.18 Crores
1994-95	Rs. 140.10 Crores
VIII Plan	Rs. 611.00 Crores

There is no specific allocation of Central Outlay Statewise in the Electronics sector. The Department of Electronics allocates for this Central Outlay, its resources on various projects/programmes depending upon the requirement of the Electronics Industry which is decided by various expert Council and Committees. Such Projects and Programmes are in the nature of infrastructure setting up of sponsored projects for specific technology or manpower development.

(b) The statement of the various ongoing projects/programmes supported by the Department of Electronics in Gujarat during the last three years is attached.

STATEMENT

Ongoing Projects/Programmes of Department of electronics during last three years in Gujarat

S. No.	Project/Programme
1	2

Infrastructure Related

1. Software Technology Park
2. Electronics Test and Development Centre

Sponsored Technology Development Projects

3. Development of low cost Duppler VHP Omni range (DVOR) and Conventional VOR System
4. Farmer Informations System
5. Rural needs Survey for implementable vision for Rural and Social Applications in Electronics
6. Development of Cotton Fibrous Web Analyser through Digital Image Processing Technique

 1 2

Manpower Development Related

7. Computer Educations covering B.Tech. M.Tech., MCA, PGDCA PPDCA and Data Entry Operator/Programmer
 8. DOE-UGC Programmes for MSC Electronics
 9. World Bank assisted Project for Manpower Training "IMPACT"
 10. Vivek Darpan
-

Plague Control

2377. SHRI SULTAN SALAHUDDIN OWAIISI : Will the PRIME MINISTER be pleased to state :

(a) whether team of experts from the World Health Organisation urged the countries to lift the international restrictions on trade and traffic to and from India as plague has been contained quite quickly and efficiently by the Indian Government;

(b) if so, the details thereof and the response of various countries thereto;

(c) whether the World Health Organisation team has visited number of places in the country;

(d) if so, the details thereof; and

(e) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) Yes, Sir.

(b) WHO in their Press Advisory intimated that there is no restrictions for travellers visiting India or passengers in-transit in airports in India.

Restrictions on trade and travel were gradually withdrawn.

(c) to (e). During their investigation, the Team visited Bombay, Delhi and Beed district in Maharashtra, Surat.

The team was satisfied with the steps taken to contain Plague. They felt that examination and treatment of suspected cases were prompt and adequate.

Tata Institute of Fundamental Research

2378. SHRI ANAND RATNA MAURYA : Will the PRIME MINISTER be pleased to state :

(a) whether the Indian physicists from Tata Institute of Fundamental Research have discovered the 'Top Quark';

(b) if so, the details about this discovery;

(c) whether the scientists and engineers have also started working for more achievements in this field; and

(d) if so, the benefits likely to be accrued through these discoveries?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) The discovery of the Top Quark was announced by an international collaboration of 42 Institutions from all over the world participating in the DZERO Experiment at the Fermi National Accelerator Laboratory, USA. The Collaboration included Indian Physicists from Tata Institute of Fundamental Research (TIFR), Bombay and the Universities of Delhi and Punjab. Simultaneous announcement of the discovery of the Top Quark has also been made by the competing experiment called the CDF (Collider Detector at Fermilab).

(b) According to the standard model of Physics, all matter is made up of two kinds of fundamental particles called Leptons and Quarks. According to this model, there are six Leptons and six Quarks. Till recently, only five Quarks had been discovered. The discovery of the sixth Quark namely the Top Quark confirms the standard model explanation. The Top Quark needed a very high energy particle accelerator at the Fermi National Accelerator Laboratory to produce it. The DZERO Detector is located at this Laboratory and was built by a team of international scientists with contributions from their respective countries. The major Indian contribution to the DZERO Detector being the 120 Large Area Scintillation Detectors with state-of-the-art Wave Length Shifting Fibre Readout fabricated by TIFR and Bhabha Atomic Research Centre.

(c) New and exciting studies are foreseen in the ongoing DZERO experiment as well as the new accelerator facilities being built at ECRN (European Centre for Nuclear Research), Switzerland and Indian Physicists will continue to play a major role in this international effort.

(d) Such discoveries of the basic building blocks of matter, even if they do not reveal any immediate applications, add to the sum of human knowledge which in turn can, when opportunity arises, bring noteworthy benefits for humankind.

[Translation]

Manufacture of MBT

2379. SHRI RAMPAL SINGH :
SHRI BRIJ BHUSHAN SHARAN SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether manufacturing of main battle tank 'Arjun' is suspected to be delayed;

(b) if so, whether the Government have formulated any scheme to improve the hitting and defensive capacities of its T-72 tanks keeping in view the possibility of delay in manufacturing of main battle tank 'Arjun'; and

(c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) No, Sir.

(b) Modernisation of any tank fleet is a continuous ongoing activity. Accordingly, hitting and defensive capabilities of T-72 tanks are being enhanced keeping in view the current threat perception.

(c) It will be not in the public interest to disclose such details of combat systems.

[English]

Life Saving Drugs

2380. SHRI D. VENKATESWARA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether there is acute shortage of life saving drugs in the Government hospitals throughout the country;

(b) if so, the main reasons therefor; and

(c) the action taken by the Government to provide these drugs?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) There is no such report.

(b) and (c). Do not arise.

Small Hydel Projects

2381. SHRI SHANTARAM POTDUKHE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have formulated any plan to raise the target of renewable energy contribution;

(b) if so, the details thereof;

(c) whether the Government have identified any potential sites for small hydel projects;

(d) if so, the number of sites identified, State-wise; and

(e) the details of the power likely to be generated through such projects?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b). Under the new Strategy and Action Plan, the goal for generation of power from Non-Conventional Energy Sources during the 8th Plan has been raised to 2000 MW.

(c) to (e). Based on information received from the States, a data base of over 1300 potential small hydro power sites upto 3 MW capacity aggregating to about 1200 MW has been prepared. State-wise details of number of sites identified, alongwith their potential, are given in the attached Statement.

STATEMENT

State-wise Position of Identified Small Hydro Power Sites upto 3 MW Capacity

S.No.	State	Sites Identified	
		No.	Capacity (MW)
1.	Andhra Pradesh	23	30.80
2.	Arunachal Pradesh	190	112.52
3.	Assam	10	15.19
4.	Bihar	110	133.52
5.	Goa	1	1.50
6.	Gujarat	37	26.78
7.	Haryana	14	14.30
8.	Himachal Pradesh	145	167.08
9.	Jammu and Kashmir	27	29.64
10.	Karnataka	28	30.15
11.	Kerala	140	156.19
12.	Madhya Pradesh	41	38.46
13.	Maharashtra	122	68.17
14.	Manipur	3	1.70
15.	Meghalaya	36	7.76
16.	Mizoram	23	14.68
17.	Nagaland	6	3.26
18.	Orissa	48	28.25
19.	Punjab	112	84.12
20.	Rajasthan	24	17.34
21.	Sikkim	3	6.50
22.	Tamil Nadu	15	25.15
23.	Tripura	5	3.35
24.	Uttar Pradesh	111	81.80
25.	West Bengal	69	69.28
26.	A and N Islands	1	3.00
Total		1344	1170.49

[Translation]

Cement Plants

2382. SHRI SURAJBHANU SOLANKI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up some cement plants in various States;

(b) if so, the details thereof; and

(c) the proposals approved in this regard and letter of intent issued, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) SHRIMATI KRISHNA SAHI : (a) No, Sir.

(b) and (c). Do not arise.

[English]

Ayurvedic Medicines

2383. DR. G.L. KANAUIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to patent Ayurvedic Medicines;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) to (c). Ayurvedic Medicines have been patented by the Government in the past based on the medicines therapeutic value and on scientific experimentation. The details of the Ayurvedic medicines which have been patented after assessing the therapeutic value and other scientific data by the CCRAS is as per list enclosed.

LIST OF AYURVEDIC MEDICINES PATENTED BY CCRAS

1. **Patent No. 140367** A Process for the isolation/production of a gangetin from *Desmodium gangeticum* DC
2. **Patent No. 139868** A process for the production of a Mesua syrup from *Mesua ferrea* Linn. seeds.
3. **Patent No. 139869** A process for the production of kojoben furanol compound from kojic acid and catechol.
4. **Patent No. 140381** A process for the isolation/production of a Tomalid-5-EN-OL from *Solanum trilobatum* Linn.
5. **Patent No. 140321** A process for the isolation of pongaflavone from *Pongamia pinnatta* (L) Merr. (Syn.P.glabra Vent.)
6. **Patent No. 140382** A patent for the isolation/production of a Methylango lensate and Deoxyandirobir from the bark of *Soymida febrifuga* A Juss.
7. **Patent No. 140032** A process for the production of Sodosyamemol from *Cassia siamea* Lam..
8. **Patent No. 145857** A process for the isolation of Liriodenine a 7-oxo aporphine from the heartwood of *aquilari agolloch* (Fam: Thymelaeaceae)
9. **Patent No. 138350** A process for the production of glycoside from *Nerium indicum* Mill (Syn. N. odorum Soland)
10. **Patent No. 150024** A process for the preparation of Vinblastine from *vinca rosea*
11. **Patent No. 152863** Process for preparation of a therapeutic active antimalarial preparation.

12. **Patent No. 150019** Isolation of Vincristine and Vinblastine two anti-cancer drugs from the whole plant (leaves, stem and roots) of *Vinca rosea* (Fam: Apocynaceae)
13. **Patent No. 147936** A process for the isolation of 9,13 epoxy-68-hydroxy 8x-labdane 16, 14:19, 20 diolactone known as nepetaefolinol from the whole plant of *Leonotis nepetaefolia* Linn.
14. **Patent No. 141170** The Production of AYUSH-56 which is in combination with Tri-acontanol ; Hexcosanoate from *Marsilea quadrifolia* and *Jatamarsi* and *Jatamansone* from *Nardostachysjatamans/DC*.
15. **Patent No. 140384** A process for the production of Entanin, Saponin from the seeds of *Entada scandes* Benth.
16. **Patent No. 145858** A process for the isolation of 2-hydroxy-3 (3-methyl-2-butenty)-1, 4 Napthaquionne, known as Lapachol from the root of *Stereopermum tetragonum* DC (Fam: Bignoniaseae)

Cement Factories in Bihar

2384. SHRI PREM CHAND RAM : Will the PRIME MINISTER be pleased to state :

(a) the details of the cement factories working in Bihar;

(b) the number of fresh applications for setting up cement factories lying pending with the Union Government; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY)(SHRIMATI KRISHNA SAHI) : (a) There are 7 large cement Plants and 10 mini cement plants in Bihar. Two large cement plants are not working.

(b) and (c). Cement industry has been delicensed with effect from 25.7.1991. The entrepreneurs are now required to file Industrial Entrepreneurs Memoranda (IEMs) for setting up cement plants. Since 25.7.1991, 9 IEMs have been filed by entrepreneurs for setting up cement plants in Bihar.

Employment Guarantee Scheme

2385. SHRI PHOOL CHAND VERMA : Will the PRIME MINISTER be pleased to state :

(a) the work undertaken so far under the Employment Guarantee Scheme, State-wise;

(b) the number of persons benefited under this scheme;

(c) whether the Government have sought any report from the State Governments regarding its implementation; and

(d) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT)(SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). There is no Centrally Sponsored Employment Guarantee Scheme. However, under the Employment Assurance Scheme of the Ministry of Rural Areas and Employment, the number of works undertaken and the number of persons registered under the scheme State-wise is given in the Statement-I attached.

(c) and (d). The State Governments send monthly progress report regarding the implementation of the scheme to this Ministry. The State-wise expenditure, number of works in progress and completed, mandays generated since the inception of the scheme are given in the Statement-II, III, IV and V attached.

STATEMENT-I

Number of Persons Registered Under Employment Assurance Scheme as on 22.3.95

S.No.	Name of the State/UT	No. of Persons Registered Under as
1	2	3
1	Andhra Pradesh	794945
2	Arunachal Pradesh	80400
3	Assam	62277

1	2	3
4.	Bihar	705116
5.	Gujarat	318882
6.	Haryana	29393
7.	Himachal Pradesh	4079
8.	Jammu and Kashmir	460200
9.	Karnataka	2125576
10.	Kerala	87535
11.	Madhya Pradesh	1010000
12.	Maharashtra	447352
13.	Manipur	100650
14.	Meghalaya	7697
15.	Mizoram	106573
16.	Nagaland	75390
17.	Orissa	1727603
18.	Rajasthan	170073
19.	Sikkim	41643
20.	Tamil Nadu	136249
21.	Tripura	424640
22.	Uttar Pradesh	525661
23.	West Bengal	2954000
24.	A and N Island	888
25.	D and N Haveli	830
26.	Daman and Diu	
27.	Lakshadweep	2628
Total		12400270

STATEMENT-II

Progress under Employment Assurance Scheme during 1993-94

(Rs. in lakhs)

S. No.	Name of the State/UT	Funds released			Expenditure incurred
		Centre	State matching share	Total (C+S)	
1	2	3	4	5	6
1.	Andhra Pradesh	3600.00	900.00	4500.00	2566.02
2.	Arunachal Pradesh	240.00	60.00	300.00	136.17
3.	Assam	2070.00	517.50	2587.50	963.09
4.	Gujarat	485.00	121.25	606.25	146.21
5.	Bihar	4710.00	1177.50	5887.50	1608.36
6.	Haryana	1320.00	330.00	1650.00	993.85
7.	Himachal Pradesh	35.00	8.75	43.75	2.47
8.	Jammu and Kashmir	835.00	208.75	1043.75	133.75
9.	Karnataka	2820.00	705.00	3525.00	678.26
10.	Kerala	580.00	145.00	725.00	171.20
11.	Madhya Pradesh	5695.00	1423.75	7118.75	2503.49
12.	Maharashtra	2645.00	661.25	3306.25	430.10

1	2	3	4	5	6
13. Manipur		660.00	165.00	825.00	116.89
14. Meghalaya		160.00	40.00	200.00	NIL
15. Mizoram		600.00	150.00	750.00	470.98
16. Nagaland		840.00	210.00	1050.00	975.15
17. Orissa		4268.00	1067.00	5335.00	1280.35
18. Rajasthan		3660.00	915.00	4575.00	926.99
19. Sikkim		116.00	29.00	145.00	20.27
20. Tamil Nadu		1055.00	263.75	1318.75	319.48
21. Tripura		610.00	152.50	762.50	659.35
22. Uttar Pradesh		2806.25	701.56	3507.81	647.68
23. West Bengal		4055.00	1013.75	5068.75	2621.00
24. A and N Islands		10.00	0.00	10.00	2.41
25. D and N Haveli		5.00	0.00	5.00	1.51
26. Daman and Diu		5.00	0.00	5.00	NIL
27. Lakshadweep		25.00	0.00	25.00	NIL
		43910.00	10966.31	54876.56	18375.03

STATEMENT-III

Progress under-Employment Assurance Scheme during 1993-94

S.No.	Name of the State/UT	No. of works		Mandays generated (lakh mandays)				Women
		In Progress	Completed	SC	ST	Others	Total	
1.	Andhra Pradesh	3769	1336	NR	NR	NR	62.42	NR
2.	Arunachal Pradesh	76	156	NIL	3.61	0.03	3.64	1.33
3.	Assam	1345	260	NR	NR	NR	31.75	NR
4.	Bihar	1488	648	NR	NR	NR	31.44	NR
5.	Gujarat	119	71	0.39	4.86	1.50	6.75	2.87
6.	Haryana	428	792	11.04	NIL	4.16	15.20	3.74
7.	Himachal Pradesh	4		NIL	0.05	NIL	0.05	0.02
8.	Jammu and Kashmir	205	237	0.46	0.31	2.69	3.46	NR
9.	Karnataka	1937	1263	7.48	3.27	21.37	32.12	4.44
10.	Kerala	201	89	0.73	0.51	1.36	2.60	0.96
11.	Madhya Pradesh	2935	572	9.28	27.91	14.07	51.26	16.14
12.	Maharashtra	191	496	7.22	8.02	16.29	31.53	8.51
13.	Manipur	NR	NR	NR	NR	NR	3.06	NR
14.	Meghalaya	NIL	NIL	NIL	NIL	NIL	NIL	NIL
15.	Mizoram	326	388	NIL	8.52	NIL	8.52	2.95
16.	Nagaland	NIL	2056	NIL	33.92	NIL	33.92	NIL
17.	Orissa	2192	1381	6.71	116.60	8.12	31.43	10.27
18.	Rajasthan	812	187	13.52	17.15	18.33	50.00	8.80
19.	Sikkim	1	24	0.11	0.20	0.51	0.82	0.10
20.	Tamil Nadu	717	800	NR	NR	NR	10.96	NR
21.	Tripura	1334	1184	3.48	7.18	5.48	16.14	4.84
22.	Uttar Pradesh	949	97	NR	NR	NR	15.00	2.01
23.	West Bengal	1042	1942	NR	NR	NR	52.53	NR
24.	A and N Islands	7		NR	NR	NR	0.10	NR
25.	D and N Haveli	20	NIL	NIL	0.04	NIL	0.04	0.03
26.	Daman and Diu	NIL	NIL	NIL	NIL	NIL	NIL	NIL
27.	Lakshadweep	NIL	NIL	NIL	NIL	NIL	NIL	NIL
	Total	20148	13979	60.42	132.15	94.91	494.74	67.01

STATEMENT-IV

Progress under Employment Assurance Scheme during 1994-95

(Rs. in lakhs)

S. No.	Name of the State/UT	Tentative unutilised funds as on 1.4.94	Central funds released	State matching share	Total (C+S)	Total availability of funds (3+6)	Expenditure incurred
1.	Andhra Pradesh	1933.98	10190.00	2547.50	12737.50	14671.49	12596.77
2.	Arunachal Pradesh	163.83	960.00	240.00	1200.00	1363.83	460.97
3.	Assam	1624.41	3190.00	795.00	3975.00	5599.41	2930.11
4.	Bihar	4279.14	7750.00	1937.50	9687.50	13966.64	6487.08
5.	Gujarat	460.04	3580.00	895.00	4475.00	4935.04	1014.82
6.	Haryana	656.15	2580.00	645.00	3225.00	3881.15	2223.74
7.	Himachal Pradesh	41.28	500.00	125.00	625.00	666.28	61.08
8.	Jammu and Kashmir	910.00	2270.00	567.50	2837.50	3747.50	1693.52
9.	Karnataka	2846.74	6010.00	1502.50	7512.50	10359.24	5604.39
10.	Kerala	553.80	1140.00	285.00	1425.00	1978.80	1340.09
11.	Madhya Pradesh	4615.26	13050.00	3262.50	16312.50	20927.76	8453.65
12.	Maharashtra	2876.15	5914.00	1478.50	7392.50	10268.65	4461.04
13.	Manipur	708.11	880.00	220.00	1100.00	1808.11	1327.52
14.	Meghalaya	200.00	640.00	160.00	800.00	1000.00	65.88
15.	Mizoram	279.02	1600.00	400.00	2000.00	2279.02	1452.09
16.	Nagaland	74.85	1120.00	280.00	1400.00	1474.85	944.00
17.	Orissa	4054.65	6900.00	1725.00	8625.00	12679.65	9474.36
18.	Rajasthan	3648.01	9860.00	2465.00	12325.00	15973.01	7723.65
19.	Sikkim	124.73	160.00	40.00	200.00	324.73	101.00
20.	Tamil Nadu	999.27	1832.00	458.00	2290.00	3289.27	2963.32
21.	Tripura	103.15	1818.00	454.50	2272.50	2375.65	1577.54
22.	Uttar Pradesh	2860.13	9290.00	2322.50	11612.50	14472.68	6140.90
23.	West Bengal	2447.75	7490.00	1872.50	9362.50	11810.25	6907.00
24.	A and N Islands	7.59	40.00	0.00	40.00	47.59	17.91
25.	Dadar and Nager Haveli	3.49	20.00	0.00	20.00	23.49	1.23
26.	Daman and Diu	5.00	0.00	0.00	0.00	5.00	NIL
27.	Lakshadweep	25.00	0.00	0.00	0.00	25.00	10.75
Total		36501.53	98774.00	24678.50	123462.50	159954.03	85934.41

STATEMENT-V

Progress under Employment Assurance Scheme (EAS) During 1994-95

S. No.	Name of the State/UT	No. of Works		Mandays generated (Lakh Mandays)				Women
		in Progress	Completed	SC	ST	Others	Total	
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	13407	8815	NR	NR	NR	236.10	NR
2.	Arunachal Pradesh	370	207	NIL	9.44	NIL	9.44	3.06
3.	Assam	1026	2270	15.59	28.60	27.52	71.68	10.39
4.	Bihar	5271	2966	33.10	60.55	42.22	135.87	41.31
5.	Gujarat	1531	327	0.03	9.01	8.21	20.25	4.59
6.	Haryana	1023	4952	17.15	NIL	8.03	25.18	5.21
7.	Himachal Pradesh	46	57	0.64	0.94	NIL	1.58	0.70
8.	Jammu and Kashmir	3620	2437	NR	NR	NR	35.96	NR
9.	Karnataka	4684	18143	33.40	11.01	78.47	122.89	23.70
10.	Kerala	990	549	4.49	3.12	11.62	19.23	6.60
11.	Madhya Pradesh	7017	2916	32.22	99.11	52.66	183.99	70.80
12.	Maharashtra	6496	4745	35.40	32.91	77.97	146.28	47.89
13.	Manipur	NR	NR	NR	NR	NR	28.60	NR
14.	Meghalaya	97	437	0.03	1.23	0.13	1.39	0.17
15.	Mizoram	92	3359	NIL	28.80	NIL	28.80	9.60
16.	Nagaland	2537	823	NR	NR	NR	22.67	NR
17.	Orissa	9666	7807	48.57	188.77	62.05	229.39	76.35
18.	Rajasthan	4529	2936	58.67	46.47	74.37	179.71	67.63
19.	Sikkim	199	100	0.30	0.57	1.35	2.22	0.72
20.	Tamil Nadu	3113	5199	38.51	16.12	40.41	95.04	29.45
21.	Tripura	2513	4458	7.19	15.91	13.31	36.41	10.78
22.	Uttar Pradesh	2553	590	42.10	2.22	68.45	112.77	9.41
23.	West Bengal	12848	6716	52.03	31.68	50.52	134.23	37.58
24.	A and N Islands	19	3	NIL	0.22	0.05	0.27	0.01
25.	D and N Haveli	NIL	20	NIL	0.04	NIL	0.04	0.03
26.	Daman and Diu	NIL	NIL	NIL	NIL	NIL	NIL	NIL
27.	Lakshadweep	10	NIL	NIL	0.23	NIL	0.23	0.04
Total :		83657	80832	422.42	586.95	617.34	1880.02	156.02

Multi-Media Programme on Rural Development

2386. SHRI S.M. LALJAN BASHA : Will the PRIME MINISTER be pleased to state :

(a) whether his Ministry has drawn up a Multi-Media Programme to highlight its programmes and activities; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) Yes, Sir.

(b) In order to make people aware of the Government's efforts for rural development, the multi-media campaign strategy has been launched. The thrust of the campaign is towards information, education and communication about various programmes for rural development amongst the rural poor at the grass-root level by using inter-personal mode and audio-visual mode. The Ministry of Information and Broadcasting has been associated for the communication and the preparation of software. Agencies under the Ministry of Information and Broadcasting viz., the Directorate of Field Publicity, Song and Drama Division, DAVP, Doordarshan, AIR and Films Division are executing the programmes in different selected districts.

The multi-media campaign was undertaken in 13 districts of Andhra Pradesh, Bihar, Madhya Pradesh, Orissa and Uttar Pradesh during April-May, 1994. It has been launched in 60 districts in 12 States in 2 phases beginning from February, 1995. In the campaign posters, handbills, booklets, films, video shows, cinema slides, radio spots etc. developed in regional languages are being used. Fold theatre and drama are also being used in the campaign which centres around inter-personal communication.

Treatment of Malaria

2387. SHRI SARAT PATTANAYAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to conduct multi-centric trial to prevent and treat malaria in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). Multi-centric trials with new drugs, newer insecticides, impregnated bed-nets, l'ocides and mosquito repellants and alternative environmental approaches of vector control are under taken regularly and at various stages of operational and field research.

Tender for Canvas Cotton Cloth

2388. SHRI INDRAJIT GUPTA : Will the PRIME MINISTER be pleased to state :

(a) whether Director General Ordnance Factories has issued tender notices for supply of canvas cotton cloth to meet the requirements of the defence forces;

(b) if so, the quantity and value thereof;

(c) the number of mills served with tender notices;

(d) the number of mills, out of them closed or have not manufactured the quality of canvas required; and

(e) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) 15.20 lakh metres valued at about Rs.19 crore.

(c) to (e). The precise criteria, based on which tender notices were issued to some parties and not to others, are being ascertained from Ordnance Factory Board. Any further steps in the matter will be taken after it has been looked into.

Expenditure on Health and Family Welfare

2389. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) the expenditure on health and family welfare as percentage of Gross Domestic Product and Plan Outlay during the last three years;

(b) whether the Government propose the repriorities health outlay in favour of rural health service; and

(c) if so, the steps taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) According to the Human Development Report, 1994 of the United Nation Development Programme, the percentage of public expenditure on health in India is 1.3 percent of the Gross Domestic Product (1990). However, the total expenditure on health (public and private) as per that report is 6% of GDP (1990). The total Plan Outlay on Health and Family Welfare Sector (by Central/State Departments of Health and Family Welfare) during the last three years are as under :

(Rs. in Crores)

Year	Health	F.W.	Total
92-93	1,452.30	1,000.00	2,452.30
93-94	1,622.18	1,270.00	2,892.18
94-95	1,819.48	1,430.00	3,249.48

(b) and (c). Keeping in view the priorities, there is continued effort on the part of the Government to enhance outlays for strengthening of Rural Health Infrastructure in subsequent plans. In addition to funds already earmarked for consolidation of rural Health Infrastructure, there is continued effort on the part of the Government to increase the outlays of the Centrally Sponsored Schemes including disease control programmes, the major portion of which are being spent in the rural areas.

Calcutta High Court Bench

2390. SHRI AMAR ROYPRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to set up more benches of Calcutta High Court;

(b) if so, the places where benches have been established and yet to be established; and

(c) if not, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS : (SHRI H.R. BHARDWAJ) : (a) to (c). The jurisdiction of Calcutta High Court extends over the State of West Bengal and the Union Territory of Andaman and Nicobar Islands. A circuit bench of the High Court visits Port Blair to dispose of cases arising in the Union Territory as and when considered necessary by the Chief Justice of the High Court. Necessary action for establishing a bench or benches of the High Court in any part of West Bengal can be taken by the Central Government only after a specific, complete proposal is received from the State Government, in consultation with the Chief Justice of the High Court.

Maintenance of Fighter Aircrafts

2391. SHRI DHARMANNA MONDAYYA SADUL : Will the PRIME MINISTER be pleased to state :

(a) whether HAL, a public sector undertaking have achieved success in maintenance and servicing of leading fighter aircrafts like Mirage-2000, Mig-27 and other civil boeing planes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). Hindustan Aeronautics Limited (HAL) has been carrying out servicing, repair and overhaul of civil and military aircraft for a considerable time. It is now taking-up overhaul of Mirage-2000 and MIG-27M aircraft. HAL undertakes civil aircraft maintenance for private airlines/operators and has carried out Check 'B' and Check 'C' on Boeing-737 aircraft.

Medical Care to Tribals in A.P.

2392. DR. R. MALLU : Will the PRIME MINISTER be pleased to state :

(a) whether any special efforts have been chalked out by the Ministry for enhancing the medical facilities to tribal areas of Andhra Pradesh;

(b) if so, the details thereof;

(c) whether the State Government have utilised the grant-in-aid being provided to voluntary organisations in their State; and

(d) if so, the details thereof and the success achieved thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). A Tribal Development Planning Cell has been created in this Ministry to coordinate in the policy, Planning and Monitoring of the medical facilities to the tribal areas of all States/UTs including the State of A.P. In order to provide promotive, preventive, curative and rehabilitative health care services in the tribal areas in the State, a net work of 824 sub-centres, 116 Primary Health Centres and 17 Community Health Centres have been established till 31.3.1993, on relaxed population norm. Besides this 25 Allopathic, 38 Ayurvedic, 18 Homoeopathic and 11 Unani dispensaries are also functioning to cater to the health care needs in the tribal areas of Andhra Pradesh. All National Health and Family Welfare Programme are being implemented in the Tribal areas of Andhra Pradesh for the purpose of eradication/control of communicable and non-communicable Diseases.

(c) and (d). During 1993-94 and 1994-95, assistance has been given to 25 and 59 voluntary organisations respectively for implementing approved schemes for Programme for promotion of Family Welfare. Funds released to the State Government under Indian Population Project (VII) are Rs. 28.00 lakhs during 1993-94 and Rs. 50.00 lakhs during 1994-95. The State Government and voluntary organisations have utilised all the grants except the funds released recently during 1994-95.

Visit of US Officials

2393. SHRI M.V.V.S. MURTHY : Will the PRIME MINISTER be pleased to state :

(a) whether officials of the US Nuclear Regulatory Commission are likely to visit Indian Atomic Power Plants during the current year;

(b) if so, the reasons therefor; and

(c) the Atomic Power Plants proposed to be visited by the officials of the above Commission?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) officials of the US Nuclear Regulatory Commission visited India in February this year. They visited the Narora Atomic Power Station, the Bhabha Atomic Research Centre and the Tarapur Atomic Power Station. There are no proposals for any other visits in the current year.

(b) and (c). Do not arise.

Human Rights Violation in Kashmir

2394. SHRIMATI GIRIJA DEVI : Will the PRIME MINISTER be pleased to state :

(a) whether cases of violation of human rights in Kashmir by the troops of the Rashtriya Rifles under the Army Command have come to light;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken by the Government against the guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). Armed Forces particularly, the Units deployed in Jammu and Kashmir Sector for counter insurgency operations or for internal security duties, are conscious of their responsibilities in regard to protection of human rights. However, six cases of misconduct in respect of troops of Rashtriya Rifles deployed in J and K have been reported to the Army Authorities. The acts of individual misconduct in four cases have already been investigated and two cases are under investigation. Punishments have been awarded in two cases and disciplinary actions against blame worthy in two cases are in progress.

Transponders

2395. SHRI MANORANJAN BHAKTA :
SHRI SARAT PATTANAYAK :

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that India's deal to lease some transponders on INSAT-2E is facing a challenge;

(b) if so, the reasons therefor;

(c) whether the Government have signed a deal with U.S. for use of transponders; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). The implementation of the lease Agreement between the

department of space and INTELSAT (an international intergovernmental organisation based in Washington) is progressing satisfactorily.

(c) and (d). The Agreement is for the lease of eleven 36 MHz C-Band communications transponder units on the planned INSAT-2E spacecraft for a period of 10 years. The annual lease charges payable by INTELSAT will be between 9 Million and 10.6 Million US Dollars depending upon the usage. The lease charges are payable after INSAT-2E is launched and operationalised in early 1998. The Agreement is effective from January 30, 1995.

Tarapur Nuclear Power Project

2396. KUMARI SUSHILA TIRIYA : Will the PRIME MINISTER be pleased to state :

(a) whether execution of upgraded nuclear power project of Tarapur has been stalled.

(b) if so, the reasons therefor ; and

(c) the steps taken in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (c). Commencement of civil work on the main plant for the Tarapur Atomic Power Project's units 3 and 4 (2x500 MWe) will depend on resources availability. Additional resources for this project from the Government within overall availability are being sought

[Translation]

No Industry Districts

2397. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the PRIME MINISTER be pleased to state :

(a) the names of 'no industry districts' in Maharashtra;

(b) the steps taken to set up industries in these districts; and

(c) the estimated number of industries likely to be set up during the Eighth Five Year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) Gadchiroli is the only 'No Industry District' in the State of Maharashtra.

(b) and (c). Industrialisation of specific districts/areas is primarily the responsibility of the State Government/ Union Territory Administration concerned. The Central Government supplements their efforts to the extent possible.

Power Generation in Maharashtra

2398. SHRI DATTA MEGHE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to increase the power generation capacity in Maharashtra by utilising solar energy;

(b) if so, the details thereof;

(c) whether any survey has been carried out in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) :

(a) and (b). The Ministry of Non-Conventional Energy Sources is implementing a solar photovoltaic programme in various States, including the State of Maharashtra. Under the programme, street lights, domestic lights, solar lanterns and power packs are being installed for power generation. 2941 street lighting systems, 72 domestic lighting systems, 3517 solar lanterns and 6.4 KW capacity power packs have so far been installed in the State of Maharashtra through the Maharashtra Energy Development Agency. Further projects will depend upon proposals received from the State Government subject to technical feasibility and availability of funds.

(c) and (d). No such survey has been carried out.

[English]

Government Nominees

2399. SHRI R. SURENDER REDDY : Will the PRIME MINISTER be pleased to state :

(a) the details of the private sector corporations having Government nominees in their Boards of Directors at present;

(b) the role of the Government representatives in these boards;

(c) whether in view of the current economic liberalisation and relaxation of regulations and licences, the Government propose to discontinue nominating Government representatives in the Board of Directors of private sector corporations;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAH) : (a) to (e). The information is being collected and will be laid on the Table of the House.

C.G.H.S. Dispensaries

2400. SHRI SHIVLAL NAGJIBHAI VEKARIA : Will the PRIME MINISTER be pleased to state : (a) the number of requests received for opening C.G.H.S. Ayurvedic and Homoeopathic Dispensaries at various places in the National Capital Region;

(b) the decision taken by the Government on these requests; and

(c) the places identified so far in NCR for opening of these dispensaries?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) Three requests have been received.

(b) and (c). The proposals for opening up of CGHS dispensaries are normally considered taking into account the largest concentration of Central Government Employees and Pensioners and the demands from beneficiaries. On the basis of above, Netaji Nagar and Faridabad have been identified/considered suitable for opening of Ayurvedic Units. Pitampura and Ghaziabad have been identified for opening of Homoeopathic Units.

Visit of Defence Scientists Abroad

2401. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether a delegation of defence scientists went to U.S. to explore defence market;

(b) if so, the details and outcome thereof;

(c) whether this delegation also visited companies in Israel, German, France and U.K.; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) A team recently visited USA to explore procurement of components/sub-assemblies and identified certain sources.

(c) Yes, Sir.

(d) The above team also visited these countries enroute for deriving full advantage of the visit for the same purpose.

Khadi and Village Industries Commission

2402. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) the major schemes operated by the Khadi and Village Industries Commission with scheme-wise allocation and expenditure during the last three years, year-wise;

(b) the number of beneficiaries of each scheme State-wise and year-wise during the last three years; and

(c) the major problems faced by this economic sector and the steps taken for resolving them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) In addition to Khadi Programme, KVIC is implementing 96 Village Industries throughout the Country through different State/UT KVI Boards and its directly aided institutions. Government has sanctioned and released the following funds under plan to KVIC during the last 3 years.

(Rs. in Crores)			
	1991-92	1992-93	1993-94
1. Khadi Grant	49.00	59.00	57.00
2. Khadi Loan	35.00	35.00	35.00
3. V.I. Grant	19.00	16.00	19.00
4. V.I. Loan	65.00	58.00	55.00

KVIC has spent the following amounts under the above heads during the last 3 years.

S.No.	Year	Khadi		V.I.	
		Grant	Loan	Grant	Loan
1.	1991-92	62.37	11.70	35.82	76.14
2.	1992-93	76.05	25.25	21.17	72.23
3.	1993-94	67.43	19.66	25.62	59.46

(b) The employment levels achieved at the end of each of the last 3 years in different States/UTs of the Country as a result of the above programme is given in the attached Statement.

(c) Some of the major problems faced by KVI Sector are :

- (i) The products of this sector have not been able to compete effectively with the products of large scale industries.
- (ii) Inadequate allocation of funds, non-availability of longer term funds for capital assets, working capital funds from financial institutions, banks and also nonhonouring of the eligibility certificates by banks issued to the various institutions by KVIC.
- (iii) Delay in release of adequate funds by the Commission particularly rebate claim and reimbursement of interest subsidy to banks.
- (iv) Application of various labour laws on this sector causing hardship to this sector.

A High Power Committee under the Chairmanship of Prime Minister which had been constituted to look into the whole gamut of KVI Sector and to suggest suitable measures for the sustained growth and development of this sector, has given its recommendations. Based on the recommendations of the HPC, an action plan has already been prepared and launched for implementation.

STATEMENT

Employment Levels in Different States/UTs during the Last 3 Years in KVI Sector

S.No.	Name of the State/U.T.	1991-92		1992-93		1993-94	
		Khadi	V.I.	Khadi	V.I.	Khadi	V.I.
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	0.30	2.97	0.32	3.02	0.32	3.05
2.	Arunachal Pradesh	-	0.01	-	-	*	*
3.	Assam	0.23	0.79	0.23	0.79	0.22	0.80
4.	Bihar	2.29	1.09	2.25	1.34	2.27	1.18
5.	Goa	-	0.05	-	0.05	-	0.06
6.	Gujarat	0.53	0.37	0.53	0.38	0.57	0.44
7.	Himachal Pradesh	0.39	0.39	0.44	0.40	0.42	0.41
8.	Haryana	0.10	0.50	0.08	0.52	0.08	0.53
9.	Jammu and Kashmir	0.29	0.53	0.27	0.55	0.35	0.57
10.	Karnataka	0.33	1.31	0.38	1.36	0.40	1.32
11.	Kerala	0.21	1.84	0.21	1.77	0.19	1.69
12.	Madhya Pradesh	0.18	0.60	0.17	0.75	0.16	0.76
13.	Maharashtra	0.15	4.28	0.19	4.43	0.19	4.62
14.	Manipur	*	0.38	-	0.38	*	0.39
15.	Meghalaya	*	0.10	-	0.10	*	0.12

1	2	3	4	5	6	7	8
16.	Mizoram	*	0.04	-	0.06	*	0.05
17.	Nagaland	*	0.04	-	0.05	*	0.05
18.	Orissa	0.03	1.27	0.02	1.61	0.03	1.28
19.	Punjab	0.72	0.70	0.82	0.71	0.75	0.74
20.	Rajasthan	1.53	2.49	1.59	2.32	1.62	3.21
21.	Sikkim	*	0.04	0.01	0.03	0.01	0.05
22.	Tamil Nadu	0.82	8.71	0.83	9.15	0.85	9.49
23.	Tripura	0.01	0.43	0.01	0.40	*	0.44
24.	Uttar Pradesh	5.54	4.50	5.55	5.18	4.90	5.38
25.	West Bengal	0.52	2.31	0.52	2.43	0.51	2.51
26.	Andaman and Nicobar Islands	*	*	-	-	-	*
27.	Chandigarh	-	0.01	-	0.01	-	0.01
28.	Dadar and Nagar Haveli	-	-	-	-	-	-
29.	Delhi	0.02	0.13	0.02	0.16	0.02	0.18
30.	Daman and Diu	-	-	-	-	-	-
31.	Lakshadweep	-	-	-	-	-	*
32.	Pondicherry	0.01	0.03	0.01	0.03	0.01	0.03
Total		14.20	35.91	14.45	38.00	13.87	39.36

* Less than 500

[Translation]

(Rupees in lakhs)

Solar Energy Programme in Gujarat

2403. SHRI N.J. RATHVA : Will the PRIME MINISTER be pleased to state :

(a) the details of assistance provided during the last three years for solar energy programme in Gujarat;

(b) whether the Government have conducted any assistance regarding targets fixed for implementation of these programmes and achievements thereof;

(c) if so, the details thereof;

(d) whether the Government have found any irregularities in implementation of these programmes;

(e) if so, the details thereof; and

(f) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) The financial assistance provided by the Government for solar energy programme (solar thermal and solar photovoltaics) to the State of Gujarat during the last three years is given below :

S.No.	Year	Solar Thermal Programme	Solar Photovoltaic Programme
1.	1991-92	148.56	-
2.	1992-93	18.96	4.50
3.	1993-94	-	2.00

(b) and (c). Targets have been fixed only for the extension component and not for the demonstration component of the solar energy programme. The assessment of achievements against the target fixed in respect of the extension programme is carried out regularly. A statement of the achievements against the targets for Gujarat in Solar Thermal Programme and achievements under solar photovoltaic demonstration programme is given in the enclosed Statement.

(d) No specific irregularities in implementation of solar energy programme funded by this Ministry have come to the notice of the Government.

(e) and (f). Does not arise.

STATEMENT

(i) Physical Targets (T) and Achievements (A) of Solar Cooker Programme in Gujarat :

(Figures in Numbers)

1991-1992		1992-1993		1993-1994	
T	A	T	A	T	A
3000	2930	4000	1898	4000	1123

(ii) Physical Targets and Achievements of Solar Thermal Extension Programme (Collector Area in Square Metre)

1991-1992		1992-1993		1993-1994	
T	A	T	A	T	A
4960	12,994	7135	2330	*	5732

* No targets were allocated to States during 1993-94 due to change in arrangement of financial assistance to users.

No separate targets were fixed for Solar Photovoltaic Systems, however, based on proposals received and availability of resources, the cumulative achievements under SPV Programme during the last three years is as follows :

Solar Photovoltaic Systems installed in Gujarat

S.No.	Systems	31.3.92	31.3.93	31.3.94
1.	Street lighting systems (Nos)	1538	1563	1564
2.	Domestic lighting systems (Nos)	335	370	370
3.	Solar lanterns (Nos)	-	-	286
4.	SPV Power plants (Nos/KWp) (Aggregate capacity)	3/14	3/14	3/14
5.	Community TV (Nos)	51	51	51
6.	Solar Water Pumping Systems (Nos)	98	98	98

[English]

Growth of Population

2404. SHRI ANNA JOSHI : Will the PRIME MINISTER be pleased to state :

(a) whether any special programmes were launched on the World Population Day on July 11, 1994 to affectively curb the growth of population in the country; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) and (b). "World Population Day" is observed to increase awareness on Small Family norm. To this and the following programmes were launched on the World Population Day :

- (i) Two stamps of the denomination Rs. 0.75 and Rs. 1.00 special designed by the Department of Family Welfare were released by the President of India. The stamps focus Small Family norm and male responsibility.

- (ii) An entertainment based 90 minutes feature film names "MERI PYARI NIMMO" was formally released by Union Minister of Health and Family Welfare. The film promotes smaller families and spacing between children.
- (iii) A World Population Day supplement was brought out in English, Hindi and regional languages in prominent Newspapers throughout the country.
- (iv) The Department of Family Welfare funded Sahitya Kala Parishad, Government of NCT, Delhi for holding a Kavi Sammelan with renowned poets contributing on the these of population.
- (v) Chambers of Commerce and Industry, Voluntary organisation, schools, colleges and other institutions observed the day so as to focus attention on Population issues.
- (vi) State Government carried out multifarious activities like holding of quiz, essay and painting competitions, seminars etc. for focusing attention on population issues.

National Renewal Fund

2405. SHRI SHRAVAN KUMAR PATEL :
DR. K.D. JESWANI :
SHRI CHANDRESH PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received proposals from various States for assistance from National Renewal Fund;

(b) if so, the details thereof, State-wise; and

(c) the time by which these proposals are likely to be cleared and assistance sanctioned and released to the States?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (c). The Government has received proposals from various States for assistance from the National Renewal Fund. A Statement of the proposals is attached. The proposals will be processed after the operational modalities for grant of assistance from the National Renewal Fund have been finalised.

STATEMENT

List of Proposals Received from Various States for Assistance from National Renewal Fund

GUJARAT

1. Gujarat State Textile Corporation Ltd.

ASSAM

2. FERTICHEM Ltd.
3. Cachar Sugar Mills Ltd.

NAGALAND

4. Nagaland Forest Products Ltd.
5. Nagaland Sugar Mills Co. Ltd.

ORISSA

6. Industrial Development Corporation of Orissa Ltd.

TAMIL NADU

7. Tamil Nadu Small Industries Corporation Ltd.
8. Tamil Nadu Magnesium and Marine Chemicals Ltd.
9. Southern Structurals Ltd.
10. Tamil Nadu Magnesite Ltd.
11. Tamil Nadu Cement Corporation Ltd.
12. Dalmia Magnesite Corporation (Prop. Dalmia Cement (Bharat Ltd.))

UTTAR PRADESH

13. UPTRON India Ltd.
14. U.P. Cement Corporation Ltd.

BIHAR

15. Sone Valley Cement Ltd.

WEST BENGAL

16. Titaghur Paper Mills Co. Ltd.

MADHYA PRADESH

17. Indore Textile Mills.
18. Binod Mills Co. Ltd.

ANDHRA PRADESH

19. Sir Silk Co. Ltd.
20. M/s Allwyn Auto Ltd.
21. M/s Republic Forge Co. Ltd.

RAJASTHAN

22. Rajasthan State Agro Industries Corporation Ltd.

KARNATAKA

23. Karnataka Minerals and Manufacturing Co. Ltd. (Unit: Gokul Cement)
24. Karnataka Agro Industries Corporation Ltd.

MAHARASHTRA

25. Textile Corporation of Marathwada Ltd. (Texcous)
26. Maharashtra State Textile Corporation Ltd.

Hazratbal Shrine

2406. SHRI RAJNATH SONKAR SHASTRI :
SHRI DATTATRAYA BANDARU :

Will the PRRME MINISTER be pleased to state :

(a) whether any fresh attempts were made by militant organisations to gain control over the Hazratbal Shrine in Srinagar;

(b) if so, the details thereof; and

(c) the steps taken by the Government to preserve the sanctity of the Shrine?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). There was an incident at Hazratbal on the 10th February 95. when Mohd. Yasin Malik, President, JKLF had announced his programme of addressing the Friday congregation at Hazratbal on that day. There was an altercation between the followers of JKLF and Hizbul Mujahideen resulting in the death of Mohd. Yousf Khan @ Idris Khan, an important activist of the JKLF.

(c) The police posted at the Shrine are vigilant and are taking all necessary steps to maintain peace in the complex.

Adulteration of Milk

2407. SHRI P. KUMARASAMY : Will the PRIME MINISTER be pleased to state :

(a) whether several cases of adulteration of milk with Caustic Soda, Urea, etc., have been reported;

(b) if so, the number of such cases reported during the last two years; and

(c) the steps taken by the Government to check the adulteration of milk?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). No such cases have been reported to the Government.

(c) Under the provisions of the Prevention of Food Adulteration Rules, 1955, the sale of milk containing any substance not found in milk, except provided in the Rules, is prohibited. Any person found selling milk containing caustic soda, urea etc., As therefore, liable to be prosecuted under the provisions of Prevention of Food Adulteration Act. 1954 and Rules thereunder.

Computer Virus

2408. SHRI SUDHIR SAWANT : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news item appearing in the "Indian Express" on March 5, 1995 captioned 'Michelangelo to raise hell in the Computer World tonight';

(b) if so, the reaction of the Government thereto;

(c) whether the Government propose to initiate anti-virus programme to counter the virus; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) Yes, Sir.

(b) to (d). The type and nature of computer viruses which are prevalent are well understood and documented.

The Government of India had appointed a Committee in 1989 to study the computer viruses. The Committee had analysed the type of viruses which can affect the computers and its vulnerability to networks in India. The Committee also prepared guidelines to tackle such computer viruses. The report of the Committee and the guidelines were widely circulated to the major users in the country. The anti-virus packages as well as hardware have been developed by many software companies and individuals to detect, scan and remove such viruses from the computers. At present, many anti-virus packages are being marketed and available at reasonable prices. These packages are capable of guarding computer against such viruses.

Appointments on Compassionate Grounds

2409. PROF. SAVITHRI LAKSHMANAN : Will the PRIME MINISTER be pleased to state :

(a) whether a number of appointments on compassionate grounds are pending in all the three Defence Services;

(b) if so, the details thereof during the last three years, Service-wise;

(c) whether the Government provide immediate employment assistance to the wards of deceased Defence personnel; and

(d) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). Providing employment assistance on compassionate grounds to the wards of the deceased defence personnel is indeed a time consuming as well as continuous process. However, efforts are made to provide employment assistance on compassionate grounds to the wards of the deceased defence personnel as early as possible. Adequate number of vacancies have already been earmarked to meet the requirement of defence forces in respect of pending cases of compassionate appointments in accordance with the rules and regulations. The number of pending cases of compassionate appointments during the last three years, as reported, in respect of Army, Air Force and Navy are 4495, 226 and 123 respectively.

2. At times, delays generally occur due to various factors as under :

(i) Non-availability of suitable vacancies.

(ii) Processing and completion of pre-recruitment formalities at various levels.

(iii) In many cases, seeking employment on compassionate grounds by the applicants only nearer to their home towns where there are no defence establishments/Units.

(iv) Non-eligibility of near relatives/brothers/sisters of the deceased for appointment on compassionate grounds in the light of latest orders of DOP and T (Deptt. of Personnel and Training) i.e. only widows/sons/daughters of the deceased are eligible for compassionate appointments.

(v) Applicability of compassionate appointments in Group 'C' and 'D' posts only as per rules.

[Translation]

Sale of Arms

2410. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to sell the arms and other army equipments in the international market;

(b) if so, the details thereof; and

(c) the position of the country in the international market in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Defence public sector undertakings and ordnance factories have already been exporting their products.

(b) A wide range of products of defence public sector undertakings and ordnance factories, including aircraft and spare parts, electronic components, communication equipment, ammunition, explosives, chemicals etc. are being exported.

(c) A beginning has been made in this field. Given the production capabilities (backed by R and D support) in India and our comparative advantages (such as lower man hour costs) the potential for export for the aforesaid items as well as for undertaking repair and overhaul work is substantial; but the problems of making entry and of securing orders in a shrinking world market have to be contended with.

[English]

Leather Industry

2411. SHRI C. SREENIVAASAN :
SHRI R. SURENDER REDDY :

Will the PRIME MINISTER be pleased to state :

(a) whether foreign-based leather units have been permitted to produce leather goods in the country for marketing them both within and outside the country;

(b) if so, the details and the value of the leather garments produced and exported during the last three years;

(c) whether the Indian garment industry though being third largest in the world, finds it difficult to compete with the products of other countries;

(d) if so, the details thereof and the reasons therefor;

(e) whether the countries like Pakistan, China and South Korea who successfully compete in the international leather garments market purchase raw material at cheaper rates from India and sell the end products at very high prices and pocket the high profits;

(f) if so, the details thereof; and

(g) the measures taken or proposed to be taken to assist the leather garments manufacturers to enable them to successfully compete in the international leather garments market?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY)(SHRIMATI KRISHNA SAHI) : (a) Most of the items of leather goods are reserved for manufacture in small scale sector and are produced predominantly by small scale industrial undertakings. Medium and large scale industrial undertaking whether Indian or foreign-based/joint sector units seeking entry into manufacturing activities for items reserved for small scale sector have to undertake the required exports obligation under the policy.

(b) to (d). The value of leather garments produced and exported by Indian firms during the last three years is given below :

(Value in million Rs.)*

1991-92	1992-93	1993-94	April-Dec'1994
7368.71	9429.45	11066.32	8032.80

(*Source: Council for Leather Exports)

The total leather garment export figures can be taken as approximate production figures, as the domestic sales of Leather Garments is negligible. India ranks 4th in the export of leather garments in the world. Our export is mainly to Europe and USA and our export to these countries is on the increase.

(e) and (f). Pakistan is not importing finished leather from India and our export of Finished Leather to China and Korea is about 5% of our total exports.

(g) For integrated development of leather industry in India, a comprehensive scheme titled 'National Leather Development Programme' has been drawn by the Ministry of Industry and is being implemented with the assistance received from the United Nations Development Programme (UNDP). One of the major objectives of the Programme is 'Enhancing the Export

capabilities'. The Council for Leather Exports which is one of the participating institutions in the National Leather Development Programme is implementing various sub-projects which aim at promotion of export of leather products including leather garments.

Defence Aerospace Projects

2412. SHRI ANKUSHRAO RAOSAHEB TOPE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up an organisation to oversee country's defence aerospace projects; and

(b) if so, the details thereof and the objectives therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No, Sir.

(b) Does not arise.

Spread of HIV

2413. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that hospital waste is a potential source of spreading HIV;

(b) if so, whether any measures have been taken for disposal of hospital waste in a scientific manner; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) Yes, Sir.

(b) and (c). Detailed hospital infection control guidelines which *inter alia* deal with disposal of hospital waste in a Scientific manner have been developed and disseminated widely to hospitals all over the country for compliance. Depending on the volume of waste and facilities available either deep burial with bleach/lime or burning/incineration are recommended. Plans are under way to provide twenty major hospitals in metro cities with an incinerator and outclove.

[Translation]

Cars/Buses Hired by Kakrapar Atomic Power Plant

2414. SHRI CHHITUBHAI GAMIT : Will the PRIME MINISTER be pleased to state :

(a) the number of luxury buses, and cars etc. hired by Kakrapar Atomic Energy Plant since 1990 to 1994;

(b) whether any policy has been framed to utilise these buses and cars and the purposes for which these buses and cars are used; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) The number of vehicles hired by Kakrapar Atomic Power Plant during 1990-94 is as follows :

Year	Number of Vehicles hired
1990	13
1991	13
1992	13
1993	14
1994	14

None of these is a luxury vehicle.

(b) and (c). The policy for hiring buses and cars has been framed with a view to optimise plant manpower and transport maintenance facilities. The buses are deployed for transportation of employees between the residential colony and the plant site and also to cater to the welfare and medical requirements of the employees as the residential colony is located away from major towns/cities. The cars are used for transportation of visiting officials and senior officials of the plant.

[English]

IDA aid for AIDS

2515. DR. K.D. JESWANI : Will the PRIME MINISTER be pleased to state :

(a) whether the International Development Agency has provided funds to National AIDS Control Organisation for prevention and control of AIDS in the country;

(b) if so, the funds provided during the last three years; and

(c) the amount utilised during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) to (c). The International Development Agency only reimburses a given percentage of the actual expenditure incurred under the programme. The expenditure incurred under the programme for which reimbursement claims were sent to IDA and the amount reimbursed by IDA against these claims, year-wise, is as under :

Year	Expenditure claimed (Rs.)	Reimbursement made by IDA (Rs.)
1992-93	13,30,52,538	13,04,05,493
1993-94	18,17,15,368	17,66,48,026
1994-95 (upto 28th Feb., 1995.)	27,70,26,894	24,02,38,754
	59,17,94,800	54,72,92,273

Pak Arms in Valley

2416. SHRI BOLLA BULLI RAMAIAH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have examined the report published by the Committee on International Security Studies of the American Academy of Arts and Sciences on supply of arms by Pakistan to Kashmiri militants;

(b) if so, the details of this report; and

(c) the Government's reaction thereto and the measures taken to cut-off 'Pak arms supply' to the ultras in Kashmir?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) and (c). A Statement is attached.

STATEMENT

(b) The report says that the majority of the weapons in the possession of militants in Jammu and Kashmir can be traced to the Afgan pipeline, either from the arms bazars of the North West Frontier Province (NWFP) or the stocks controlled by the ISI. It suggests that the volume of arms transfers is likely to have been very large and carried out substantially by the direct involvement of the ISI. It also says that the militants enjoy secure sanctuaries and use training camps run by the ISI in Pak, and makes a categorical observation "Clearly, the drive towards full scale guerilla warfare could not have taken place without access to the type and quantity of weaponry with appears to have been reaching the militants for the past two to three years. If the arms pipelines into Kashmir were to be cut or run dry, the militants would be quickly deprived of the resources they require to take on the Indian Union".

(c) Government are aware of the sinister designs of Pakistan to create conditions of de-stabilisation and violent secessionism and terrorism in different parts of the country including Jammu and Kashmir. Government are alive to the situation and necessary steps are being taken to prevent the infiltration of arms etc. through various routes. These include further gearing up of the Intelligence machinery, exchange of information and coordinated action by Central and State Agencies, strengthening the deployment of security forces, intensified patrolling in the vulnerable areas, the borders and the LOC in Jammu and Kashmir, and construction of border fencing and flood lighting in vulnerable stretches of the Indo-Pakistan border. The Government intend to pursue these efforts intensively and in a sustained manner. Government have, on several occasions, urged Pakistan to stop this support which is totally unacceptable and is in violation to the universally accepted norms of inter-state conduct and the provisions of the Simla Agreement.

Kaisa Atomic Power Plant

2417. SHRI D. VENKATESWARA RAO :
SHRI M.V.V.S. MURTHY :

Will the PRIME MINISTER be pleased to state :

(a) whether the Atomic Energy has received a report on investigations into the collapse of concrete dome at the Kaiga Atomic Power Plant in May last year;

(b) if so, the recommendations made by the inquiry committee; and

(c) the steps being taken to implement thereof;

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) The final reports of the Investigating Committees constituted by the Atomic Energy Regulatory Board (AERB) and Nuclear Power Corporation of India Ltd. (NPCIL) for investigating into the incident of delamination of a portion of the inner containment dome at the Kaiga Atomic Power Project in May 1994 are yet to be received.

(b) and (c). Do not arise.

Sedative Drugs

2418. DR. G.L. KANAUIA :
SHRI MANJAY LAL :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to undertake research for manufacture of sedative medicines in Ayurveda, Unani with ingredients of herbal plants including opium, cannabis, bhang etc.

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). No research is being carried out presently by Research Councils for manufacture of sedative medicines in Ayurveda and Unani Central Council for Research in Ayurveda and Siddha has carried out research on some herbal plants which show significant sedative properties. However, these herbal plants do not include opium, cannabis (Bhang etc.).

(c) Does not arise.

Family Planning Centres

2419. SHRI SHIV SHARAN VERMA : Will the PRIME MINISTER be pleased to state :

(a) the number of family planning centres in Uttar Pradesh at present and the amount being spent annually by the Government thereon;

(b) the number of persons who have undergone operations in each centre during the year 1993-94 and 1994-95; and

(c) the steps being taken by the Government to establish more centres in Uttar Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) The number of Family Planning Centres in Uttar Pradesh are :

1. District Level Post Partum Centres - 72
2. Sub district Level Post Partum Centres - 147
3. Urban Family Centres - 81
4. Urban Health Posts - 150
5. Rural Family Welfare Centres - 907

Expenditure for 1993-94 and 1994-95 is given in the attached Statement.

(b) Centre wise information is not being monitored. The total sterilisations done during 1993-94 and 1994-95 is 417781 (provisional) and 366055 (Provisional upto Feb., 1995) respectively.

(c) There is no proposal to establish more centres in Uttar Pradesh.

STATEMENT

Budget Allocated for Family Welfare Centres
(Rs. in Lakhs)

Programme	1993-94	1994-95
1. District Level Post Partum Centres	245.00	242.00
2. Sub district Level Post Partum Centres	433.00	433.00
3. Urban Family Welfare Centres	172.16	157.00
4. Urban Health Posts	282.50	327.00
5. Rural Family Welfare Centres	2555.00	2196.00

[Translation]

SC/ST Magistrates

2420. SHRI PHOOL CHAND VERMA : Will the PRIME MINISTER be pleased to state :

(a) the total number of magistrates belonging to Scheduled Castes and Scheduled Tribes in Supreme Court and High Courts of various States; and

(b) the total number of female magistrates in these courts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS : (SHRI H.R. BHARDWAJ) : (a) and (b). Judges are appointed in the Supreme Court of India and the various High Courts of

the country. The information pertaining to number of Judges in the Supreme Court and the High Courts belonging to Scheduled Castes and Scheduled Tribes and female Judges is given in the enclosed Statement.

STATEMENT

S. No.	Name of the High Court	No. of Judges Belonging to SC (As on 31.10.94)	Judges to ST	No. of Female Judges (As on 10.8.94)
1	2	3	4	5
1.	Allahabad	2	-	1
2.	Andhra Pradesh	1	2	1
3.	Bombay	4	-	-
4.	Calcutta	-	-	1
5.	Delhi	-	-	2
6.	Gauhati	-	3	1
7.	Gujarat	-	-	-
8.	Himachal Pradesh	-	-	1
9.	Jammu and Kashmir	1	-	-
10.	Karnataka	1	1	-
11.	Kerala	1	-	2
12.	Madhya Pradesh	-	-	-
13.	Madras	1	-	-
14.	Orissa	-	-	1
15.	Patna	1	-	1
16.	Punjab and Haryana	-	-	1
17.	Rajasthan	-	1	2
18.	Sikkim	-	-	-
Total		12	7	14

As on 24.3.1995

Supreme Court : 1 - 1

[English]

Mazagaon Dock Limited

2421. SHRIMATI BHAVNA CHIKHLIA : Will the PRIME MINISTER be pleased to state:

(a) whether Mazagaon Dock Limited (MDL) owns about 45 to 50 acres of surplus land and a well built jetty at Nhava Port, New Bombay;

(b) whether the company is in the process of finalizing sale deed on a long term lease basis with some private parties without taking note of the guidelines in the matter of such transactions like inviting tenders/bids etc.;

(c) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) ONGC handed over in a phased manner 37.5 acres of land at Nhava island to MDL for fabrication of offshore structures. MDL have developed the land and created the facilities for fabrication work.

(b) and (c). The company is neither selling nor giving the land on long term lease to any party. In order to utilise its capacity it is sub-contracting and hiring out part of its facilities and equipment like cranes etc. and space to a party for bulk handling of LPG for 3 years only on a temporary basis. If the facilities are required by MDL for its own use then the agreement can be cancelled by giving 3 months notice.

Kidney Transplantation

2422. KUMARI SUSHILA TIRIYA : Will the PRIME MINISTER be pleased to state:

(a) whether several kidney failure patients from foreign countries flock to India for kidney transplantation;

(b) if so, the details thereof;

(c) the number of such kidney patients who have sneaked into the country; and

(d) the steps taken by the Government to check this?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) No such information is available with the Government.

(b) Does not arise.

(c) No such information is available with the Government.

(d) Does not arise.

Medical Reimbursement

2423. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received a number of representations from the beneficiaries of CGHS for non-payment of their reimbursement claims of medicines bills by their respective offices where the prescription indented by the dispensaries prior to August 30, 1994 for non-listed medicines and the beneficiaries have purchased the medicines thereafter as the medicines were not available at the registered chemist shops and such bills have also been certified by the concerned dispensary incharge;

(b) if so, the reasons for not clearing these bills; and

(c) the action taken in this regard and the time by which these guidelines are likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR C. SILVERA) : (a) No such representation has been received by the Government.

(b) and (c) Do not arise.

Creation of Posts

2424. SHRI SHIVLAL NAGJIBHAI VEKARIA : Will the PRIME MINISTER be pleased to state :

(a) whether staff inspection unit of Government has submitted a report regarding the creation of posts of various category of Para-medical staff in the CGHS dispensaries under Indian system of Medicine and Homoeopathy in Delhi and outside Delhi;

(b) whether the Government have accepted the recommendations of S.I.U.;

(c) whether any proposal is under active consideration to fill up the recommended posts of the para-medical staff by S.I.U.;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA):

(a) Yes, Sir.

(b) to (e). The SIU report on CGHS dispensaries of ISM add Homoeopathy has not yet been processed and approved by the Government of India because this report is to be taken up only after a decision is taken on the SIU report on allopathic dispensaries.

Pesticides Intake

2425. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the intake of pesticides by Indians is higher than global average;

(b) if so, the details thereof;

(c) whether DDT in Indian milk hovers 40 PPM against a WHO recommendation that sets a limit of five PPM; and

(d) if so, the action taken/proposed to be taken to restrict the use of harmful pesticides?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA):

(a) and (b). No such information is available.

(c) The presence of Pesticide residues in milk has been reported in a limited survey covering some districts in the country. The majority of these samples were, however, within the tolerance limit prescribed in the Prevention of Food Adulteration Rules, 1955.

(d) Tolerance limit of pesticides in milk have already been prescribed in the Prevention of Food Adulteration Rules, 1955. The Food Health authorities of States/UTs who are responsible for the implementation of the Prevention of Food Adulteration Act, 1954 and Rules thereunder have been alerted to be vigilant about the pesticide residue, to draw maximum number of samples for analysis and take punitive action to ensure sale of pure and wholesome milk to the consumers.

Medical Colleges

2426. SHRI ANNA JOSHI : Will the PRIME MINISTER be pleased to state :

(a) whether the Supreme Court has expressed concern over the Union Government's policy seeking for reserving fifty per cent seats in Private Registered Medical Colleges for foreign students;

(b) if so, whether the Supreme Court has issued any directives for reducing the same; and

(c) if so, the reaction of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) to (c). The Supreme Court in their judgement dated 7th October, 1993 have restricted the admission of foreigners and N.R.I.s to 15% of the total intake for the academic year 1993-94. This ceiling has been further reduced to 10% of the total intake for the academic year 1994-95 by the Supreme Court vide their judgement dated 13th May, 1994. The State Government and concerned private medical colleges have to implement the Court's orders.

Fake Recruitment

2427. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred question No. 2524 on August 10, 1994 regarding fake recruitment and state :

(a) whether the C.B.I. has since completed its investigation;

(b) if so, the outcome thereof;

(c) if not, the reasons therefor;

(d) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). The investigation by the CBI is in a fairly advanced state. While every effort is being made to bring the investigation to early conclusion, it is not possible to indicate a specific time frame.

Production of Electronics Goods

2428. SHRI G. SREENIVASAN : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that due to liberalisation policy, electronic goods produced and sold by the Japanese firms are causing great concern to the Indian manufacturers; and

(b) if so, the steps taken by the Government to protect the indigenous manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

Agreement between India and Egypt

2429. SHRI ANKUSHRAO RAOSAHIB TOPE :
SHRI RAJENDRA AGNIHOTRI :

Will the PRIME MINISTER be please to state;

(a) whether India and Egypt have signed an Agreement on cooperation in the field of Science and Technology;

(b) if so, the details thereof; and

(c) the areas identified for carrying out joint research?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) and (c). India and Egypt have signed an Agreement on Cooperation in the fields of Science and Technology in 1964. The Agreement envisages exchange of scientists and experts. Recently a working programme for the years 1994-97 has been concluded in New Delhi by the Council of Science and Industrial Research (India) and the Academy of Scientific Research and Technology (Egypt). Metallurgy, Electronics, Metrology, Petroleum Technology, Biotechnology, Oceanography and Fisheries and Environmental Technology have been identified as the areas of cooperation.

[Translation]

Kakrapar Atomic Energy Plant

2430. SHRI CHHITUBHAI GAMIT: Will the PRIME MINISTER be pleased to state :

(a) the funds provided for the construction of Kakrapar Atomic Energy Plant;

(b) the details of expenditure incurred so far; and

(c) the head-wise expenditure incurred so far indicating the reasons for exceeding the expenditure than the funds earmarked?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) The approved project cost estimate for Kakrapar Atomic Power Project consisting of 2x200 MWe units is Rs. 1335 crores which includes an Interest During Construction (IDC) component of Rs. 310 crores. About one third of the cost of the project is provided by the Government of India by way of equity and the balance is met from funds borrowed from the capital market.

(b) The cumulative expenditure incurred on the project upto end February 1995 is about Rs. 1300 crores.

(c) The head-wise details of expenditure are as under :

	(Rs. in Crores)
1. Site investigation, Land and Development of Land	16.00
2. Civil works	89.00
3. Reactors, boilers and auxiliaries	279.00
4. Secondary cycle systems	109.00
5. Electrical systems	73.00
6. Instrumentation	119.00
7. Common services	83.00
8. Construction facilities and estate management	55.00
9. Field management and site supervision	36.00
10. Indirect cost	171.00
11. Interest During Construction (IDC)	270.00
Total	1300.00

The overall expenditure incurred so far has not exceeded the approved project cost.

[English]

Kakrapar Atomic Power Plant

2431. SHRI D. VENKATESWARA RAO :
SHRI M.V.V.S. MURTHY :

Will the PRIME MINISTER be pleased to state :

(a) whether the unit-2 of Kakrapar Atomic Power Station is in critical situation;

(b) if so, the reasons therefor;

(c) the time by which both the units are likely to start functioning; and

(d) the total loss suffered during 1993-94 and 1994-95?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). The three important milestones in the commencement of operations of a nuclear power station are :

- (i) *Attainment of criticality*, after completion of construction and commissioning activities.
- (ii) *Synchronisation to the Grid*, after completion of low power physics experiments.
- (iii) *Commencement of commercial operation*, after the power level is gradually raised and the operating systems are fully tested.

The second unit of Kakrapar Atomic Power Station (KAPS) attained criticality in January 1995 and was synchronised to the grid in March 1995.

(c) While Unit-1 of KAPS started commercial production in May 1993, Unit-2 is expected to commence commercial production by July 1995.

(d) During 1993-94, Unit-1 of KAPS registered a profit of about Rs. 2.42 crores. During 1994-95 upto end February 1995, this Unit has incurred a provisional loss of Rs. 137.00 crores.

Defence Personnel killed in Operation

2432. SHRI P. KUMARASAMY : Will the PRIME MINISTER be pleased to state :

(a) whether some defence personnel have been killed in the operation against militants during the past six months;

(b) if so, whether the families of the victims are given monetary and other benefits as admissible during war;

(c) if not, whether the Government propose to extend such facilities to the families of the victims; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) Yes, Sir.

(b) Casualties occurring during Counter Insurgency operations are treated as battle casualties and the victims/next of kins are entitled to liberalised pensionary awards as also some other benefits declared by the Government of India including benefit of compassionate employment at par with war casualties.

(c) and (d). Questions do not arise in view of the reply to part (b) above.

Anti-Plague Vaccine

2433. SHRI SHRAVAN KUMAR PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government had imported anti-plague vaccine from Russia;

(b) if so, the details thereof;

(c) whether these vaccines were tested for efficacy in the country;

(d) the outcome thereof; and

(e) the manner in which these vaccines were utilised?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). 10 ampoules of live attenuated vaccine were imported from Russia.

(c) to (e). These samples were analysed at Haffkine Institute, Bombay, and National Institute of Communicable Disease (NICD), Delhi. Some samples were retained with World Health Organisation (WHO), South East Asia Regional Office (SEARO) at New Delhi, for future reference and collaborative studies.

Neo Natal Centres

2434. SHRI MULLAPPALLY RAMCHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether any other Government Hospital in the capital has a Neo Natal Centre of the kind as in All India Institute of Medical Sciences;

(b) whether Government propose to improve or make addition to the Neo Natal Centre at AIIMS;

(c) if so, the details thereof, and

(d) the allocation made for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) Yes, Sir.

(b) to (d). Creation of 8 bedded Neo Natal Intensive Care Unit for extramural new born babies has been recommended. The allocation of funds is yet to be made.

Foreign Investment

2435. SHRI SULTAN SALAHUDDIN OWAISI : Will the PRIME MINISTER be pleased to state :

(a) whether the Prime Minister has cautioned against excess foreign investment in the country;

(b) if so, whether he has stated that Foreign Investment was coming in a torrent but there were limits to such investment;

(c) if so, whether any concrete decision has been taken by the Government thereon; and

(d) the extent to which the government are agreeable for Foreign Investment limit in India?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI) : (a) to (d), while inaugurating the 67th annual session of FICCI, the Prime Minister had underlined the need for a holistic, multi-dimensional approach to the economic reforms programme so as to enable the emergence of a consensus and the prioritisation of its direction and content. The enhancement of investment and a more rapid pace of technology upgradation with emphasis on R and D, has been visualised in the context of building a sound foundation for rapid economic development and without compromising on issues of national concern. The review of the economic policy, including the foreign investment policy, is a continuing process.

[Translation]

Multinational Companies

2436. SHRI KHELAN RAM JANGDE : Will the PRIME MINISTER be pleased to state:

(a) the number of multinational companies against whose functioning investigation has been made by

Director General, Investigation and Registration alongwith the number of those companies against whom action has been recommended, year-wise;

(b) whether the cases of those companies against who action has been recommended are still pending before the M.R.T.P. Commission;

(c) if so, the details of the cases pending and the cases disposed of separately during the last three years; and

(d) the steps being taken by the Government to stop the mala functioning of these companies?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). Cases of 14 such companies were investigated by the Director General of Investigation and Registration during the last three years. The details are given in the enclosed Statement.

(d) Amendments to Companies Act and MRTP Act are under consideration of Government.

STATEMENT

Statement of Preliminary Investigation Reports/Applications Pertaining to Multi-National Companies Filed by Director General (Investigation and Registration) During Last Three Years

S. No.	Year	RTP/UTP No.	Name of the Company	Date of filling PIR/Application u/s 10 (a) (iii)	Remarks
1	2	3	4	5	6
1.	1992	MTP-1/92	M/s Peico Electronics and Electricals Ltd.	PIR 4.8.1992	Disposed of
2.	1992	RTP-80/92	M/s Hindustan Lever Limited	PIR 16.10.1992	Enquiry is pending
3.	1992	RTP-88/92	M/s Brook Bond India Limited	PIR 15.1.1993	Disposed of
4.	1992	UTP-117/1992	M/s Lipton India Limited	PIR 24.2.1993	Disposed of
5.	1993		M/s Peico Electronics and Electricals Ltd.	PIR 24.2.1994	Disposed of
6.	1993	RTP-18/1993	M/s Hindustan Lever Limited	Application	Enquiry is pending
7.	1993	RTP-45/1993	M/s Hindustan Lever Limited and M/s Tata Oil Mills Co. Ltd.	Application	Listed for further directions
8.	1993	MTP-1/1993	M/s Hindustan Lever Limited and M/s Tata Oil Mills Co. Ltd.	Application	Listed for further directions
9.	1994	RTP-22/1994	M/s Hindustan Lever Limited	PIR 28.11.1994	Enquiry is pending
10.	1994	RTP-23/1994	M/s Colgate Palmolive India Limited	PIR 20.12.1994	Enquiry is pending
11.	1994	RTP-24/1994	M/s Ponds India Ltd.	PIR 7.12.1994	Enquiry is pending
12.	1994	RTP-48/1994	M/s Brook Bond Lipton Limited	PIR 16.1.1995	PIR under consideration
13.	1994	RTP-26/1994	M/s Coca Cola Company	Application	Enquiry is pending
14.	1994	RTP-58/1994	M/s Pepsi Co./Pepsi Foods Pvt. Ltd.	Application	Enquiry is pending

[English]

UNDP Recommendations

2437. SHRI SHANTARAM POTDUKHE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken any decision to encourage the use of expertise, infrastructure and human resources available in defence research, atomic energy and space organisations for technological developments in the civilian areas;

(b) if so, the details thereof;

(c) whether a study group under UNDP have presented any recommendations to the Government in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). The Government continues with the policy of using expertise and technologies developed in various national laboratories including those of Defence Research, Atomic Energy and Space for applications in civilian areas as much as possible. The details are provided in the Annual Reports of these Departments and also through specific reports published by these Departments from time to time.

(c) and (d). Interim conclusions of a UNDP assisted study on technology transfer suggest that defence research, atomic energy and space organisations have the necessary expertise, infrastructure and human resources to participate in other civilian areas of technology development and that the state should encourage such ventures.

[Translation]

Improved Hearths

2438. DR. SAKSHIJI : Will the PRIME MINISTER be pleased to state :

(a) the number of families covered so far under improved hearths scheme;

(b) the number of the families proposed to be covered under this scheme during the current plan period; and

(c) the percentage of financial assistance provided to the beneficiaries for installation of improved hearths?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) Under the Central Sector scheme "National Programme on Improved Chulhas", over 186 lakh families have been covered during the period 1983-84 to 1994-95 (Jan., 1995).

(b) A target for setting up of 100 lakh chulhas was envisaged for the Eighth Plan period.

(c) The National Programme on Improved Chulhas provides for a subsidy of Rs. 50/- per chulha subject to a maximum of 50% of the cost in case of fixed chulhas and 33% in case of portable chulhas for general category beneficiaries and Rs. 75/- per chulha subject to a maximum of 50% in case of Scheduled Castes and Scheduled Tribes and also for chulhas set up in hilly areas.

Power Generation Capacity in Himalaya

2439. SHRI JAGMEET SINGH BRAR :
SHRI NAWAL KISHORE RAI :

Will the PRIME MINISTER be pleased to state :

(a) whether Himalaya, situated at northern border of the country is spread over in an area of 3200 K.M. and there is capacity to generate 10,000 M.W. power;

(b) if not, the estimate made by the Government in this regard;

(c) the power generated by the end of Seventh Five Year Plan and as at present out of the said capacity;

(d) whether the Government have formulated any comprehensive scheme to utilise the power generation capacity;

(e) if so, the details thereof; and

(f) the estimated average cost of power generation and construction of power plant?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b). Broad estimates have indicated a potential of around 10,000 MW for Small Hydro Power projects in the country. Detailed studies are yet to be carried out for estimation of the precise potential in the Himalayan region.

(c) At the end of 7th Five Year Plan, the aggregate capacity of Small Hydro Power projects was around 64 MW. At present this capacity stands at 114 MW.

(d) and (e). A UNDP/GEF Technical Assistance project, designed to assist the Government of India in the optimum development and utilisation of Small Hydro resources in the Himalayan and sub-Himalayan regions of the country, has been initiated. The Project will be implemented over a duration of 42 months, and envisages UNDP assistance of US \$ 7.5 million and Indian counterpart funding of Rs. 22.48 crores. One of major objectives of the Project is preparation of a Master Plan for the Himalayan and sub-Himalayan regions.

(f) The average cost of Small Hydro Power Projects in hilly regions is between Rs. 4.5-6.0 crores per MW depending upon the type, locations and category of the project.

[English]

Joint Venture with France

2440. SHRI INDRAJIT GUPTA : Will the PRIME MINISTER be pleased to state :

(a) whether a joint venture project has been agreed upon between India and M/s Pasteur, Meriux Serums and Vaccines of France for making India self-sufficient in human viral vaccines giving immunity against polio, measles, Rabies, etc;

(b) whether the terms of technology transfer have been agreed upon, and the manufacturing plant is being set up;

(c) if so, the details thereof; and

(d) the location and status of the proposed plant?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes Sir. The Indian Vaccines Corporation Ltd. (IVCOL), a joint venture company to manufacture human viral vaccines (viz. Polio, Measles and Rabies vaccines) has been established with Pasteur Meriux Serums Vaccine, (PMSV) France in March, 1989.

(b) and (c). IVCOL was promoted by the Government of India (Department of Biotechnology), Indian Petrochemicals Corpn. Ltd. (IPCL) and PMSV. The three promoters have signed a joint venture agreement and Technical Collaboration agreement in February 1989.

Certain developments have necessitated a change in the product-mix of the company. The present product mix suggested is Oral Polio; Measles and Rabies Vaccines by using the state-of-art-technology of the vero cell based micro carrier fermentation technology.

(d) The land for the project has been acquired in Gurgaon district, Haryana and land development work has been completed. Civil construction of the plant and other process and non-process building at the project site in Gurgaon has been completed upto about 42 per cent. Several rounds of discussions were held among the promoters including Expert Committee. The matter is under discussion to decide about the mechanism of transfer of technology and other related issues.

[Translation]

Regional Languages in Examinations

2441. SHRI SURENDRA PAL PATHAK :
SHRI KUMARASWAMY :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken a decision to introduce Indian languages as medium of examinations in all the examination conducted by the Union Public Service Commission;

(b) if so, whether directions have been issued to the Union Public Service Commission accordingly;

(c) if not, the reasons therefor;

(d) the examinations in which there is no option to choose Hindi or any other Indian language as medium of examination; and

(e) the time by which provision is likely to be made to adopt Hindi or other Indian languages as medium of examinations for these examination?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (e). This issue along with demand for discontinuance of compulsory English paper in UPSC Examinations was referred to an expert committee under the chairmanship of Dr. Satish Chandra. The Committee's recommendations are being considered. As these issues have great importance and have evoked diverse reactions, the Government's effort is to evolve a consensus for which the views of the Chief Ministers have also been solicited.

(d) A Statement is attached.

STATEMENT

Examinations which are Bring Conducted by UPSC Other Than in Hindi or Other Indian Languages

1. Combined Medical Services Examination.
2. National Defence Academy and Naval Academy Examination.
3. Combined Defence Services Examination.
4. Special Class Railway Apprentices' Examination.
5. Indian Forest Services Examination.
6. Engineering Services Examination.
7. Indian Economic Service/Indian Statistical Service Examination.
8. Geologists Examination.

[English]

Filling up of Vacant Posts

2442. SHRI PHOOL CHAND VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether several posts of occupational Theraphists and physiotheraphists are lying vacant in Ram Manohar Lohia and Safdarjung hospitals in Delhi at present;

(b) if so, the number of posts of Scheduled Castes and Scheduled Tribes among them; and

(c) the steps taken by the Government to fill up these vacancies immediately?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) Two posts of Physiotherapists each in Dr. R.M.L. Hospital and Safdarjung Hospital are lying vacant.

(b) In Dr. R.M.L. Hospital, one post is reserved for SC and another for ST in Safdarjung Hospital, one post is reserved for SC and another for OBC.

(c) A selection committee has been constituted in Dr. R.M.L. Hospital for conducting interviews of the SC candidates sponsored by Employment Exchange. The Employment Exchange is being approached to sponsor the name of ST candidates.

Applications have been invited by Safdarjung Hospital through advertisement made in Employment news to fill up the vacant posts.

UN Space Centre in India

2443. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether the United Nations has selected India for setting up the regional space centre for the Asia and Pacific region;

(b) if so, the details thereof;

(c) whether China has opposed the establishment of the UN space centre in India; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) Following a resolution of the UN General Assembly endorsing a recommendation of the UN Committee on the Peaceful Uses of Outer Space (COPUOS) that the UN should lead an international effort to establish regional centres for space science and technology education in existing national/regional educational institutions in the developing countries, China, India, Malaysia, Pakistan, Sri Lanka and Thailand offered to host this centre for the Asia Pacific Region. A UN Evaluation Mission examined these offers and finally came to the conclusion that the offers and commitment made by India in its proposal favour an early establishment and operation of the centre in this region. The UN Office for Outer Space Affairs subsequently issued a statement identifying India as the location for this centre. The main location of the Regional Centre will be at Dehradun, around the infrastructure of Indian Institute of Remote Sensing. A unit of this Centre will be located at Ahmedabad for specific programme elements such as space communications and space sciences.

(c) and (d). China had certain views on the procedure adopted by the UN Office for Outer Space Affairs with regard to the selection. China contended that the Outer Space Affairs Office of the United Nations, should have arrived at the decision based on consultation among Member States of the Region or on the consensus agreement of member states of the region that are members of the UN's Committee on Peaceful Uses of Outer Space, instead of announcing the location based on analysis of the Report of the UN Evaluation Mission. India has already initiated the necessary steps for the establishment of the Centre.

Mental Hospitals

2444. SHRI M.V.V.S. MURTHY : Will the PRIME MINISTER be pleased to state :

(a) whether the Supreme Court has directed the Government for the setting up of autonomous bodies for the management of the Ranchi, Agra and Gwalior mental hospitals;

(b) if so, the time by which the scheme is likely to come into force;

(c) whether the autonomous bodies are likely to be governed by the rules appended to the Dayal report; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) The respective State Governments have been directed to set up autonomous bodies.

(b) As per the order of the Supreme Court, the Management Committee shall be constituted on or before 1st October, 1994.

(c) Yes, Sir.

(d) The Management Committee shall have full administrative and financial powers. The Director of the Institutes will execute the administrative and financial powers of a state level head of Department. The reports and audited accounts of the Hospitals shall be laid before the respective Legislative Assemblies.

[Translation]

LTC Facilities

2445. SHRIMATI PRATIBHA DEVI SINGH PATIL : Will the PRIME MINISTER be pleased to state :

(a) whether All India LTC/Home Town travelling allowance is provided to the Central Government employees after every two years;

(b) if so, whether many irregularities have been found in such cases;

(c) if so, whether the Government propose to make cash payment after every two years to the employees equal to their salaries to avoid occurrence of such cases;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) Under Central Civil Services (Leave Travel Concession) Rules, 1988 Central Government employees are entitled to avail LTC facility to home town once in a block of two years and any place in India once in a block of four years. The facility to visit any place in India is in lieu of one of the two home town concessions available during the block of four years.

(b) Since the claims of the Leave Travel Concession are examined and processed by the administrative authorities concerned in various Ministries/Departments/Offices the information regarding the irregularities in individual cases is not centrally monitored.

(c) No Sir.

(d) Does not arise.

(e) The Leave Travel Concession is a facility granted to a Government employee to visit either home town once in two years or any other place in India once in four years to fulfil social commitments and to acquaint himself with the diverse cultural heritage of the country. Encashment of this facility will not be in consonance with the objectives of the Scheme.

[English]

Pay Scales of UDCs/LDCs

2446. SHRI YELLAIAH NANDI :
DR LAL BAHADUR RAWAL :

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have made an upward revision in the pay scales of Assistant Cadre employees while keeping the pay scales of UDCs and LDCs personnel the same as ever before;

(b) if so, whether the pay scales of UDCs and LDCs personnel working under Central Government have also been revised; and

(c) if not, the reasons therefor and the time by which the pay scales of UDCs and LDCs are likely to be revised?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) The pay scales of Assistants, UDCs and LDCs were revised w.e.f. 1.1.86 on the basis of the Fourth Pay Commission's recommendations. The pay

scale for the posts of Assistants in the Central Secretariat Service and certain other comparable grades was further revised to Rs. 1640-2900 by an order dated 31.7.90 in pursuance of the judgement dt. 23.5.89 of the Central Administrative Tribunal in O.A. No. 1538/87.

(b) No Sir.

(c) The issue of revision of pay scale of UDCs of the Central Secretariat Clerical Service was referred to the Board of Arbitration in May, 1992. The Board heard the matter in June, 94, September, 94 and March, 1995. It has to conclude the hearing and give its award. In so far as the revision of pay scale of LDCs is concerned, the matter comes within the purview of the 5th Pay Commission.

[Translation]

Drinking Water and Sanitation Schemes

2447. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether some rural drinking water and sanitation schemes proposed to be implemented in Uttar Pradesh with Dutch assistance are under consideration of the Government;

(b) if so, the details thereof; and

(c) the time by which these schemes are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) Yes, Sir.

(b) and (c). There are three integrated schemes for rural drinking water and sanitation which are being scrutinised for their techno-economic feasibility/viability. Once the schemes are found to be feasible in all respects, they will be recommended for approval by Government of Netherlands, through the Ministry of Finance, Government of India.

World Bank Assistance for Rural Development

2448. SHRI N.J. RATHVA : Will the PRIME MINISTER be pleased to state :

(a) whether the World Bank has agreed to the proposal of Gujarat to provide loan for rural development;

(b) if so, the details thereof;

(c) whether a team of World Bank has visited Gujarat in this connection;

(d) whether the Union Government propose to extend such facilities to other States; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) No, Sir. However, the World Bank has provided some assistance to Gujarat for preparation of a Feasibility Report for drinking water supply for flouride affected areas.

(b) Does not arise.

(c) A team of World Bank had visited Gujarat for discussions in regard to preparation of the Feasibility Report for rural water supply.

(d) No, Sir. The project proposals for various states are considered on case to case basis depending upon the technical viability and other related factors.

(e) Does not arise.

[English]

Retirement Age

2449. SHRI S.M. LALJAN BASHA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to bring parity in retirement age of Bank University, Public Sector Undertakings and Central Government employees;

(b) if so, the details thereof;

(c) whether the matter is under consideration of Fifth Pay Commission also; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). There is already a common age of retirement for most categories of employees of Central Government, Public Sector Undertakings and Banks. Universities are autonomous bodies which are governed by their own bye-laws in regard to age of retirement of their employees.

(c) and (d). The conditions of service of Central Government employees are under consideration of the Fifth Central Pay Commission which would also be looking into the age of retirement of all Central Government employees.

U.N.D.P. Scheme in Andhra Pradesh

2450. SHRI BOLLA BULLI RAMAIAH : Will the PRIME MINISTER be pleased to state :

(a) whether any districts of Andhra Pradesh have been selected under UNDP assisted scheme;

(b) if so, the names of districts selected under the scheme;

(c) the details of the schemes and the nature of assistance likely to be provided by UNDP; and

(d) the target dates for completion of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) Yes, Sir.

(b) Anantpur, Kurnool and Mehboobnagar districts have been selected under the scheme.

(c) The proposed scheme is in the form of a pilot project for mobilising the beneficiaries of anti-poverty programmes in the districts of Anantpur, Kurnool and Mehboobnagar so as to enable them to undertake the implementation as well as management of the programmes. Under the project the UNDP is to provide assistance for the setting up of a Rural Support Programme which will :

- (i) create, promote and support community organisation to manage rural development;
- (ii) assist in the identification of opportunities of sustainable development patterns for the local poor.
- (iii) train beneficiaries in managerial and practical subjects related to their development.
- (iv) work to link community organisations with Government agencies, NGOs, etc. that can provide services to support rural development.
- (v) give special emphasis to the development of responsible credit behaviour through encouragement of regular savings and through group management and repayment of loans.
- (vi) pay special attention to the management of local natural resources and the involvement of women in rural development;
- (vii) eventually aim to replace itself with entirely local institutions. At the end of the project it is expected that:
 - (a) at least 2000 grass-root organisations will have been established in each of the demonstration areas.
 - (b) at least 80,000 direct beneficiaries will have been mobilised through the grass roots organisation in each demonstration area.
 - (c) a minimum of 4,80,000 indirect beneficiaries will benefit from enhanced incomes in each demonstration area.
 - (d) sustainable linkages will have been established between the grass-root organisations and Government and private agencies.

- (e) a viable model will have been established for replication in other parts of the country.

During the first year of the project the UNDP assistance will be of the order of 1 million US dollars.

During the remaining part of the project period, the assistance is likely to be of the order of US \$ 2-3 million per year.

- (d) The target date for the completion of the project is 2002 A.D.

International Space Conference

2451. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the venue for holding the third United Nations International Space (UNISPACE) conference has been decided upon;

(b) if so, whether India has been ignored by the developed countries; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) No, Sir. A decision is yet to be taken on the venue for holding the third United Nations Conference on the Exploration and Peaceful Uses of Outer Space (3rd UNISPACE Conference). Currently the focussed objectives, agenda and other aspects are under consideration in the United Nations Committee on Peaceful Uses of Outer Space. The question of the venue is expected to be taken up after an agreement to hold the Conference itself and on the agenda for the Conference are arrived at.

(b) No, Sir. India's offer to be the venue for the Conference has not been ignored since the decision on the same has not yet been taken.

(c) Does not arise.

Consultation Chamber

2452. SHRI SHIVLAL NAGJIBHAI VEKARIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have recently opened consultation chamber under Ayurvedic and Homoeopathic system of medicines at CGHS wing of Safdarjung Hospital, New Delhi for its beneficiaries;

(b) whether the Government propose to open more consultation chamber of CGHS Ayurvedic and Homoeopathic system of treatment at various places in Delhi;

(c) if so, the location thereof; and

(d) the time by which they are likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) Yes, Sir.

(b) No, Sir.

(c) and (d). Do not arise.

Kashmiri Migrants

2453. SHRI ANNA JOSHI : Will the PRIME MINISTER be pleased to state :

(a) the total number of persons migrated from Jammu and Kashmir till date;

(b) the arrangements made for the students and State and Central Government employees to continue their study and service;

(c) the steps taken by the Government for the rehabilitation of the displaced persons back in Kashmir Valley and expenditure incurred so far on them; and

(d) the measures taken by the Government to protect the properties of these displaced persons?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) As per available information, 47980 families have been registered in different parts of the country as migrants from Jammu and Kashmir.

(b) Admission facilities are being provided by various State Governments to migrant students for admission in various courses. In Jammu, three migrant camp colleges, eight Higher Secondary schools and two High schools have been established. A sub-registry by Kashmir University has been opened in Jammu. The migrated State Government employees are being given their salaries. Services of some of them are being utilised in Jammu and Ladakh regions and in migrant schools/colleges.

(c) Concerted drive against militancy is on. Various confidence building measures are being taken to create conditions for the return of the migrants. As per available information, over Rs. 180 crores have been spent by various States on relief facilities such as Cash assistance, accommodation/shelter, ration etc., to these migrants upto November, 1994.

(d) Continuous patrolling is being carried out by the security forces in vulnerable areas, in addition to stepping up of area security.

[Translation]

Small Hydro-Power Projects

2454. SHRI DILEEP BHAI SANCHANI : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government provide funds to States for small hydro-power projects;

(b) if so, the funds provided to each State during the Eighth Five Year Plan so far, year-wise and project-wise; and

(c) the details of completed and ongoing projects and the time by which the remaining projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b). Yes, Sir. A Statement on funds provided State-wise is given in the attached statement.

(c) Out of 93 projects aggregating to about 107 MW Sanctioned so far, during the period 1988-89 to 1994-95, 11 projects aggregating to 3.95 MW have been commissioned. The remaining ongoing projects are likely to be completed during the next three years.

STATEMENT

*Details of Small Hydro Projects Under
M.N.E.S. Subsidy Scheme*

As on 15/03/1995

S. No.	Name of State/ Project	Unit Size (kW)	Amount Released Upto 15/ Mar, 95 [Rs. in lakhs]
1	2	3	4
HARYANA			
1.	Kakroi	3x100	110.000
HIMACHAL PRADESH			
2.	Jubal	1x150	27.870
3.	Manali	2x100	54.600
4.	Holi	2x1500	187.500
5.	Sal Stage II	2x1000	150.000
6.	Bhabha Aug. Scheme	2x1500	212.500
7.	Gumma	2x1500	54.000
	Sub Total		686.470
PUNJAB			
8.	Kanganwal	2x650	115.949
9.	Bowani	2x500	114.500

1	2	3	4
10.	Jagera	2x500	114.500
11.	Khatra	2x500	54.000
	Sub Total		428.174
UTTAR PRADESH			
12.	Bahadradab	2x125	15.000
13.	Bilkot	1x50	10.000
14.	Khet	2x50	18.000
15.	Karmi	1x50	5.625
16.	Bagar	1x50	5.625
17.	Lathi	2x50	11.250
18.	Naini	1x50	13.520
19.	Gogina	1x50	20.250
20.	Leti	1x50	5.000
21.	Baicham	2x50	10.000
22.	Surag	1x50	6.250
23.	Badiyakot	2x50	6.250
24.	Khati	1x50	5.625
25.	Charandeo	2x200	8.000
26.	Pilangad	3x750	21.730
27.	Taleshwar	3x200	10.800
28.	Jumagad	2x600	135.800
29.	Urgam	2x1500	214.620
30.	Jankichatti	2x100	28.000
31.	Istargad	2x100	20.000
32.	Dior Extn.	1x50	1.000
33.	Ghagara Extn.	1x50	0.920
	Sub Total		573.265
MADHYA PRADESH			
34.	Satpura	2x500	118.000
35.	Chargaon	1x800	96.306
36.	Chamoal	3x600	194.450
37.	Bhimgarh	2x1200	199.832
38.	Korba	1x800	38.598
39.	Tilwara	1x250	40.494
40.	Barna	2x750	10.125
41.	Birsingh Pur	2x1100	14.850
42.	Korba St. II	1x1000	6.250
43.	Asan Fall	1x2700	20.250
44.	Kolar	1x1500	13.500
		+1x500	
	Sub Total		752.655
MAHARASHTRA			
45.	Karanjwan	1x3000	85.340
ANDHRA PRADESH			
46.	Sriramsagar [9m]	2x500	110.000
47.	Sriramsagar [14m]	2x500	105.000

1	2	3	4
48. Sriramsagar [16m]		2x500	110.000
49. Chettipetta [9m]		2x500	64.000
50. M6-2-330 ft.		2x500	41.840
51. M6-7-110 ft.		2x500	40.925
52. M18-1-330 ft.		2x750	45.320
53. M12-3-334 ft.		2x325	32.340
54. M21-7-600 ft.		2x325	4.380
Sub Total			553.805
TAMIL NADU			
55. Aliyar		2x1250	16.875
56. Thirumurthy		3x650	13.160
57. Mukurthy		2x350	11.340
58. Perunchani		2x650	8.775
Sub Total			50.150
BIHAR			
59. Neterhat		1x50	--
60. Sadani		2x500	--
61. Lower Ghaghari		2x200	--
ORISSA			
62. Barboria		2x325	90.000
63. Kendupatna		2x250	85.000
64. Harbhangi		1x1000	54.920
65. Andharibhangi		1x325	11.600
66. Badanala		2x325	30.060
67. Biribati		2x325	40.000
68. Potteru-I		1x3000	50.000
69. Potteru-II		1x3000	50.000
Sub Total			411.580
SIKKIM			
70. Robomchu		2x1500	52.730
WEST BENGAL			
71. Rongmook and Cedars		4x125	32.400
72. Mungpoo Rambhi Khola		4x500	24.190
73. Mungpoo Khali Khola		4x750	29.500
Sub Total			86.090
ARUNACHAL PRADESH			
74. Siddip		3x1000	270.000
75. Sipit		2x1000	180.000
76. Liromoba		2x1000	180.000
77. Kitpi		3x1000	270.000
78. Sirmyuk		1x1000	80.450
79. Domkhong		2x1000	124.080
80. Kush		2x1000	84.080
Sub Total			1188.610

1	2	3	4
MANIPUR			
81. Khuga Stage-II		1x250	5.000
82. Singda		3x250	1.224
Sub Total			15.224
MEGHALAYA			
83. Galwang		2x50	2.250
84. Rongap		2x50	2.000
Sub Total			4.250
MIZORAM			
85. Teirei		3x1000	40.300
86. Tuipanglui		2x1500	30.900
87. Kau-Tlabung		2x750	16.000
88. Ngengrual		2x250	5.000
89. Lamsial		2x100	2.730
90. Lungmul		2x100	2.390
Sub Total			97.320
NAGALAND			
91. Horangki		3x500	189.000
92. Lang		2x500	17.210
93. Telangsao		2x300	67.500

11.04 hrs.

*The Lok Sabha Then Adjourned till
Twelve of the Clock.*

[English]

12.01 hrs.

*The Lok Sabha Re-assembled at
One Minute Past Twelve of the Clock.*

(Mr. Deputy-Speaker in the Chair)

12.01 hrs.

*At this Stage, Shri Mohammad Ali Ashraf Fatmi and
Some Other Hon. Members Came and Stood on the
Floor Near the Table.*

...(Interruptions)

12.01½ hrs.

*At this stage, Kumari Mamata Banerjee and some
other Hon. Members came and stood on the floor
near the Table.*

...(Interruption)

MR. DEPUTY-SPEAKER : Now the House stands
adjourned to meet at 2.00 PM.

12.02 hrs.

*The Lok Sabha then adjourned
till fourteen of the Clock.*

[English]

14.00 hrs.

*The Lok Sabha re-assembled after lunch
at Fourteen of the Clock.*

(Mr. Speaker in the Chair).

(Interruptions)

14.02 hrs.

*At this stage, Shri Mohammad Ali Ashraf Fatmi and
some other hon. Members came and
stood on the floor near the Table.*

(Interruptions)

RE : COUNTING OF VOTES IN BIHAR

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, in the Chamber we have decided to share with the House the information about the number of constituencies in Bihar where counting will be taken up today. *(Interruptions)*

If you can appeal to the Hon. Members to resume their seats and to listen to me, I would like to give the information which we have got. *(Interruptions)* It will be helpful to the Members. *...(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : This behaviour on the part of Janata Dal Members...*(Interruptions)*

MR. SPEAKER : I think, this is very unreasonable. Mr. Minister, if you move a motion against the Members to expel them from the House, I will allow it at 4.00 P.M.

...(Interruptions)

MR. SPEAKER : Now the House stands adjourned to meet at 4.00 P.M.

14.05 hrs.

*The Lok Sabha then adjourned till
Sixteen of the Clock.*

[English]

16.00 hrs.

The Lok Sabha re-assembled at Sixteen of the Clock

(Mr. Speaker in the Chair)

...(Interruptions)

[Translation]

MR. SPEAKER : Let the hon'ble Minister speak first.

...(Interruption)

MR. SPEAKER : Please listen him first.

...(Interruptions)

16.01 hrs.

[English]

*At this stage, Shri Mohammad Ali Ashraf Fatmi
and some other Hon. Members came and
stood on the floor near the Table.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, they should listen to the Minister first...*(Interruptions)*

Sir, they should first listen to the Minister. There is a very important statement going to be made *...(Interruptions)*

Sir, it seems that they are not prepared to listen to anything *...(Interruptions)*

MR. SPEAKER : Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

16.02 hrs.

[English]

*Detailed Demands for Grants of the Ministry of
Urban Affairs and Employment for 1995-1996.*

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGNON) : Sir, on behalf of Shrimati Sheila Kaul, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Affairs and Employment for the year 1995-96.

[Placed in Library, See No. LT 7270/95]

*Detailed Demands for Grants of the Ministry of
External Affairs for 1995-96.*

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 1995-96.

[Placed in Library, See No. LT 7271/95]

Detailed Demands for Grants of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for 1995-96 etc.

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH) : Sir, I beg to lay on the Table:

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1995-96.

[Placed in Library, See No. LT 7272/95]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1994-95.

[Placed in Library, See No. LT 7273/95]

Detailed Demands for Grants of the Ministry of Textile

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri G. Venkat Swamy. I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 1995-96.

[Placed in Library, See No. LT 7274/95]

Detailed Demands for Grants of the Ministry of Mines for 1995-96.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : Sir, on behalf of Shri Balam Singh Yadav, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 1995-96.

[Placed in Library, See No. LT 7275/95]

Detailed Demands for Grants of the Ministry of Communication for 1995-96 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Sukh Ram, I beg to lay on the Table :

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) for expenditure of the Central Government on the Ministry of Communications (including Department of Telecommunications for the year 1995-96.

[Placed in Library, See No. LT 7276/95]

- (2) A copy of the Notification No. G.S.R. 871(E) (Hindi versions only) published in Gazette of India dated the 20th December, 1994 containing corrigendum to Hindi version of the Notification No. G.S.R. 543(E) dated the 27th June, 1994.

[Placed in Library, See No. LT 7277/95]

Detailed Demands for Grants of the Department of Electronics for 1995-96.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Eduardo Faleiro, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for the year 1995-96.

[Placed in Library, See No. LT 7278/95]

Company Secretaries (Amendment) Regulation, 1995 etc.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : Sir, I beg to lay on the Table:

- (1) A copy of the Company Secretaries (Amendment) Regulations, 1995 (Hindi and English versions) Published in Notification No. 710/1(M)/17 in Gazette of India dated the 21st February, 1995, under sub-section (4) of section 39 of the Company Secretaries Act, 1980.

[Placed in Library, See No. LT 7279/95]

- (2) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1994, under section 638 of the said Act.

[Placed in Library, See No. LT 7280/95]

- (3) A copy of the Notification No. G.S.R. 69(E) (Hindi and English versions) published in Gazette of India dated the 15th February 1995 authorising 10 officers of the Securities and Exchange Board of India for purposes of taking penal action under various sections of the Companies Act, 1956, issued under sub-section (1) of section 621 of the said Act.

[Placed in Library, See No. LT 7281/95]

- (4) A copy of the Notification No. S.O. 98(E) (Hindi and English versions) published in Gazette of India dated the 15th February 1995 making certain amendments in the Notification No. S.O. 1329 dated the 8th May, 1978 issued under sub-section(2) of the section 4-A of the Companies Act, 1956.

[Placed in Library, See No. LT 7282/95]

- (5) A copy of the Companies (Amendment) Regulations, 1995 (Hindi and English versions) published in Notification No. G.S.R. 73(E) in Gazette of India dated the 17th February, 1995, issued under sub-section (2) of section 609 of the Companies Act, 1956.

[Placed in Library, See No. LT 7283/95]

- (6) A copy of the Disposal of Records (in the Offices of the Registrar of Companies) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 72(E) in Gazette of India dated the 17th February, 1995, issued under section 3 of the Destruction of Records Act, 1917.

[Placed in Library, See No. LT 7284/95]

- (7) A copy of the Notification No. G.S.R. 101(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1995 making certain amendments in the Schedule XIV of the Companies Act, 1956, under sub-section(3) of section 641 of the said Act.

[Placed in Library, See No. LT 7285/95]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Law Institute, New Delhi, for the year 1993-94.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT 7286/95]

Notification under Essential Commodities Act, 1955 etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI): Sir, I beg to lay on the Table:

- (1) A copy of the Notification No. S.O. 935(E) (Hindi and English versions) published in Gazette of India dated the 26th December, 1994 notifying the Amravathi Sri Venkatesa Paper Mills Limited, Midapadi, Tamil Nadu, as a mill producing newsprint issued under section 3 of the Essential Commodities Act, 1955.

[Placed in Library, See No. LT 7287/95]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National

Council for Cement and Building Materials, New Delhi, for the year 1993-94 alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Council for Cement and Building Materials, New Delhi, for the year 1993-94.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7288/95]

Annual Accounts and Review of the Audited Act of Coir Board, Kochi for 1993-94 together with Audit Report and statement for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : Sir, I beg to lay on the Table:

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 1993-94 together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Coir Board, Kochi, for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7289/95]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Kannauj, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process and Product Development Centre, Kannauj, for the year 1993-94.

[Placed in Library, See No. LT 7290/95]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
- (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1993-94.

- (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 7291/95]

Detailed Demands for Grants of the Ministry of Defence for 1995-96 and a copy of Defence Services Estimates for 1995-96.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Mallikarjun, I beg to lay on the Table:

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 1995-96.

[Placed in Library, See No. LT 7292/95]

- (2) A copy of the Defence Services Estimates for the year 1995-96. (Hindi and English versions).

[Placed in Library, See No. LT 7293/95]

Detailed Demands for Grants of the Ministry of Personnel, Public Grievances and Pensions for 1995-96.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI) : Sir, on behalf of Shrimati Margaret Alva, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for the year 1995-96.

[Placed in Library, See No. LT 7294/95]

Notification under Agricultural Product (Grading and Marking) Act, 1937, etc.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : Sir, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking Act, 1937):

- (i) The Soyabeans Grading and Marking Rules, 1993 published in Notification No. G.S.R. 162 in Gazette of India dated the 2nd April, 1994.

- (ii) The Walnuts Grading and Marking (Amendment) Rules, 1993 published in Notification No. G.S.R. 163 in Gazette of India dated the 2nd April 1994.

[Placed in Library, See No. LT 7295/95]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 1995-96.

[Placed in Library, See No. LT 7296/95]

Detailed Demands for Grants of the Ministry of Science and Technology for 1995-96 and Department of Atomic Energy for 1995-96 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Bhuvnesh Chaturvedi, I beg to lay on the Table:

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 1995-96.

[Placed in Library, See No. LT 7297/95]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 1995-96.

[Placed in Library, See No. LT 7298/95]

- (3) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

- (i) Statement regarding Review by the Government of the working of the Nuclear Power Corporation of India Limited, New Delhi for the year 1993-94.

- (ii) Annual Report of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7299/95]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1993-94 alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Institute of Fundamental Research, Bombay, for the year 1993-94.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 7300/95]

(7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for the year 1995-96.

[Placed in Library, See No. LT 7301/95]

Notification of under Transplantation of Human Organ Act, 1994.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : Sir, I beg to lay on the Table :

(1) A copy of the Notification No. S.O. 80(E) (Hindi and English versions) published in Gazette of India dated the 4th February, 1995 appointing Fourth day of February, 1995, as the date on which the Transplantation of Human Organs Act, 1994 shall come into force in the States of Goa, Himachal Pradesh and Maharashtra and in all the Union territories, issued under sub-section (3) of section 1 of the said Act.

[Placed in Library, See No. LT 7302/95]

(2) A copy of the Notification No. S.O. No. 81(E) (Hindi and English versions) published in Gazette of India dated the 4th February, 1995 appointing the Director General of Health Services as the Appropriate Authority for all the Union Territories to carry out the purposes of the Transplantation of Human Organs Act, 1994, issued under sub-section (1) of section 13 of the said Act.

[Placed in Library, See No. LT 7303/95]

(3) A copy of the Notification No. S.O. No. 82(E) (Hindi and English versions) published in Gazette of India dated the 4th February, 1995 constituting the Authorisation Committees consisting of three members each for the purposes of the Transplantation of Human Organs Act, 1994 issued under clause (a) of sub-section (4) of section 9 of the said Act.

[Placed in Library, See No. LT 7304/95]

(4) A copy of the Transplantation of Human Organs Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 51(E) in Gazette of India dated the 4th February, 1995 under sub-section (3) of section 24 of the Transplantation of Human Organs Act, 1994.

[Placed in Library, See No. LT 7305/95]

The Dental Council of India (norms and guidelines for fees and guidelines for admission in Dental College) Regulations 1994 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : Sir, I beg to lay on the Table:

(1) A copy of the Dental Council of India (norms and guidelines for fees and guidelines for admissions in Dental Colleges) Regulations, 1994 (Hindi and English versions) published in Notification No. DB-22-94/4194 in Gazette of India dated the 9th January, 1994, under sub-section (4) of section 20 of the Dentists Act, 1948.

[Placed in Library, See No. LT 7306/95]

(2) A copy of the Medical Council of India (norms and guidelines for fees and guidelines for admissions in Dental Medical Colleges) Regulations, 1994 (Hindi and English versions) published in Notification No. MCI-34(41)/94-Med. (N) in Gazette of India dated the 21st December, 1994, issued under section (33) of the Indian Medical Council Act, 1956.

[Placed in Library, See No. LT 7307/95]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi for the year 1993-94.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7308/95]

(5) (i) A copy of the annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences, Sevagram, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences, Sevagram, for the year 1993-94.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 7309/95]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi for the year 1993-94.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 7310/95]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1993-94.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Insitute of Oncology, Bangalore, for the year 1993-94 together Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1993-94.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 7311/95]

Proclamation dated 28th March, 1995 issued under Article 356 in relation to Bihar etc.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : I beg to lay on the Table:

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 28th March, 1995 issued by the President under article 356 of the Constitution in relation to the state of Bihar published in Notification No. G.S.R. 293(E) in Gazette of India dated the 28th March, 1995, under article 356(3) of the Constitution.

[Placed in Library, See No. LT 7377/95]

(ii) A copy of the Order (Hindi and English versions) dated the 28th March, 1995 made by the President in pursuance of sub-clause(i) of clause(c) of the

Proclamation published in Notification No. G.S.R. 294(E) in Gazette of India dated the 28th March, 1995.

[Placed in Library, See No. LT 7378/95]

(2) A copy of the Report dated the 24th March, 1995 of the Governor of Bihar (Hindi and English versions).

[Placed in Library, See No. LT 7379/95]

...(Interruptions)

MR. SPEAKER : Shri P.M. Sayeed to make a statement. You can lay it on the Table of the House.

STATEMENTS BY MINISTERS

16.04 hrs

(i) Imposition of President's Rule in Bihar

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : Sir, I beg to lay on the Table a Statement regarding imposition of President's Rule in Bihar.

STATEMENT

Sir, First of all, I wish to inform the House that the President was pleased to issue last night a Proclamation under Article 356 of the Constitution, imposing President's Rule in Bihar. As the Proclamation was issued late in the evening, the papers connected with proclamation will be shortly laid before the both Houses of Parliament. However, as certain misgivings had been expressed in various quarters for imposition of the President's Rule. I thought it proper to keep the House informed of the background in which the recommendation to the President was made.

As the House is aware, the term of the Bihar Legislative Assembly expired on the 15th March, 1995 and on the request of the Governor, Shri Lalu Prasad Yadav was asked to continue in the capacity of caretaker Chief Minister, as the election process at that point of time was expected to be completed by the 29th March, 1995.

Keeping in view the expiry of the term of Bihar Legislative Assembly, the Election Commission of India had initially fixed the dates of elections in such a manner as to enable the new Assembly to be notified before the expiry of its term. However, in view of the prevailing law and order situation, which the Commission considered unsatisfactory, the Commission vide their order dated March 1, 1995, directed that the poll be taken on 11, 15 and 19 March, 1995.

In order to ensure a free and fair poll through inter alia proper deployment of central forces in the poll related areas, the ECI vide another order dated March 13, 1995 rescheduled the remaining part of the poll to March 15, 21 and 25, 1995. This rescheduling was done on the basis of incidents of poll vitiation on the first day of polling (11th March) in the State.

According to ECI's aforesaid order dated March 13, 1995, the election process in the State had to be completed by March 29, 1995. However, by his order dated March 22, 1995, CEC had rescheduled the last phase of polling and has ordered that the modified dates of Poll shall be March 25 and 28, 1995 and the date by which the process of election in the state shall be completed will be March 31, 1995. Counting has been ordered to commence on March 29, 1995 except in case of Assembly Constituencies which will go to Poll on March 28, 1995 where it can be commence on March 30, 1995.

In the light of this the CEC's order of March 22, 1995 the Governor of Bihar sent a report to the President stating that in view of the rescheduling of the elections it does not now seem possible to constitute an elected Government before the end of the financial year (March 31, 1995) so as to enable a duly constituted Government to secure passage of the Budget or Vote-On-Account for the financial year beginning on April 1, 1995. The Governor had further expressed the view that a situation has arisen wherein the Government of the State of Bihar cannot be carried on in accordance with the provisions of the Constitution and the only alternative is to invoke Article 356 of the Constitution and to impose the President's Rule.

It may be mentioned that the Governor of Bihar, vide his letter dated March 24, 1995, had sought advice of the Central Government about a draft Ordinance submitted to him for Promulgation by the Caretaker Chief Minister. This draft Ordinance seeks to sanction an expenditure of Rs. 1700 crores from the Consolidated Fund of Bihar by way of a Vote-On-Account. The advice of the Ministry of Law, Justice and Company Affairs (Department of Legal Affairs) has been obtained about the Constitutionality of the Promulgation of such an Ordinance under Article 213 by the Governor. The advice received is that such a Legislation will be bad in Law.

In view of the foregoing, the House would appreciate that the President's Rule has been imposed in Bihar only to ensure conformity to the spirit of the Constitution and to ensure due financial arrangements for the period after March 31, 1995. The Government is committed to uphold democratic traditions as well as the Constitution at all costs.

[English]

MR. SPEAKER : Shri Pranab Mukherjee to make a statement. You can lay it on the Table of the House.

STATEMENT BY MINISTER Contd....

- (ii) Visit of H.E. Mrs. Chandrika Bhandarnaike Kumartunga, President of Sri Lanka.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : Sir, I beg to lay on the Table a Statement regarding visit of H.E. Mrs. Chandrika Bhandarnaike Kumartunga, President of Sri Lanka.

STATEMENT

The President of the Democratic Socialist Republic of Sri Lanka Mrs. Chandrika Bhandarnaike Kumartunga paid a State visit to India from March 25-28, 1995. She was accompanied by the Foreign Minister Mr. Lakshman Kadirgamar, the Trade Minister Mr. Kingsley Wickramaratne and senior Advisors and officials. During her visit, the President of Sri Lanka called on the President of India and the Vice-President of India also held discussions with her. The Sri Lankan President had talks with the Prime Minister on March 25 followed by discussions between delegations of the two countries. I had a wide-ranging exchange of views with the Sri Lankan President and members of her delegation. The Finance Minister Dr. Manmohan Singh also called on the visiting dignitary. Discussions between the leaders of the two countries were held in an atmosphere of cordiality and reflected the mutual desire to further strengthen understanding between our two countries.

In pursuance of the discussions, it has been decided that India would extend tariff concessions to Sri Lanka on Certain items of specific export interest to that country. India has also agreed to extend a credit equivalent to US \$30 million to Sri Lanka to facilitate trade and commercial exchanges with India. Hon. Members may be aware that India's exports to Sri Lanka have increased manifold over the last 5 years; both sides agree that there is still vast potential for expansion of trade to mutual benefit, and for increased Indian investments in Sri Lanka.

During my meeting with the Sri Lanka President and members of her delegation, there was a fruitful discussion on our bilateral relations as well as on international issues. It has been agreed that consultations would be held between officials of the two countries as soon as possible to resolve the problems being faced by Indian fishermen. During the discussions, the two sides also stressed the continuing cooperation to ensure the smooth repatriation of Sri Lankan refugees from India.

Sri Lanka and India, both accord high priority to the development of effective regional cooperation. Our two countries are agreed on the need for early operationalisation of SAPTA. During the discussions, it was noted that the Sri Lanka President would be visiting India again soon for the meeting of Heads of State/Government of the SAARC countries.

In her discussions with the Prime Minister, the Sri Lanka President conveyed an assessment of the situation in that country with particular reference to the efforts made by the Government of Sri Lanka to restore peace and normalcy and reach a settlement on the ethnic issue. It was reiterated that India has always stood for a peaceful, negotiated settlement to this issue. Restoration of peace and stability in Sri Lanka would have a positive impact in this region.

The Sri Lanka Government has noted the actions already taken by the Government of India over the past few years to comply with the requirements of Indian law relating to the arrest of Prabhakaran. Hon. Members may recall that the designated Court in Madras, where the trial of the Rajiv Gandhi assassination case is in progress, had issued warrants of arrest and proclamations against V. Prabhakaran under Section 8(3)(A) of TADA. With the approval of the Government of Sri Lanka, these were got published in leading Tamil and English newspapers of Sri Lanka in 1992. According to the proclamations, V. Prabhakaran was directed to appear before the designated Court on or before 28.2.1992. This deadline having passed without the accused appearing before the Court, further legal action into the case has been under progress. On 20 May 1992, the Special Investigation Team (SIT) filed the charge sheet against V. Prabhakaran, prime accused, in the designated Court in Madras. In April 1994, a Red Corner notice requesting the arrest of V. Prabhakaran was circulated through Interpol.

The exchange of views with the Sri Lanka President, who was on her first official bilateral visit abroad has been extremely useful. Hon. Members will recall that immediately after Mrs. Kumaratunga assumed Presidency of Sri Lanka, the Foreign Minister, Mr. Lakshman Kadirgamar had visited India last December for discussions with Indian leaders. These close and regular contacts reflect the priority accorded by both to the maintenance of friendly, bilateral relations and better understanding between our Governments and peoples.

[English]

16.06 hrs.

COUNTING OF VOTES IN BIHAR - Contd.

MR. SPEAKER : Shri S.B. Chavan to give information about elections.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Sir, the counting of votes in Bihar has begun. As per the latest information; counting votes is going on in 251 constituencies...(Interruptions)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Mr. Speaker, Sir, there is pressing business on the List of Business. The financial business which the House has to transact is pending. The Opposition is trying to stall it. The Members, specially those from the Janata Dal, are trying to stall the proceedings of the House. They want to create problems. They want to create a crisis situation. We would like to appeal to you to kindly allow the House to take up the work and kindly direct the House to transact its business which is very essential and which we have to take up very urgently... (Interruptions) Sir, they are trying to create problems. They are only trying to find excuses. They may be thinking that they are doing very badly in Bihar. They may be afraid that they will be losing power in Bihar. Therefore, they are trying to resort to such tactics in the House. They are talking about murdering the democracy. But they are trying to murder democracy by coming to the well of the House here. The activities of the Janata Dal and the Left Parties are sheer murdering of democracy and this House and we are not going to allow such type of activities...(Interruptions)

[Translation]

SHRI MUKUL WASNIK : Mr. Speaker, Sir, we will not let them get away with their dictatorship in this House. These people have been resorting to dictatorship in this House...(Interruptions)

Sir, this way they want to show how have they contested elections in Bihar. They want to show that they have not only got away with their hegemonistic behaviour in Bihar only but now they are trying to do the same in this House also...(Interruptions)

[English]

MR. SPEAKER : I am giving one more opportunity to the Members to behave properly in the House. If they do not behave properly in the House, then necessary action will be taken tomorrow.

I am adjourning the House to meet tomorrow morning at 11 AM.

16.09 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, March 30, 1995/Chaitra 9, 1917 (Saka).

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